C O N T E N T S

Fifteenth Series, Vol.IX, Fourth Session, 2010/1932 (Saka)
No.32, Friday, May 7, 2010/Vaisakha 17, 1932(Saka)

S U B J E C T	P A G E S
OBITUARY REFERENCE	**2**
ORAL ANSWERS TO QUESTIONS	
***Starred Question No.601-604**	**4-42**
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.605 to 620	**43-102**
Unstarred Question Nos.6800 to 7029	**104-454**

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE **455-462**

MESSAGE FROM RAJYA SABHA **463**

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE
Minutes **464**

STANDING COMMITTEE ON DEFENCE
7th Report **464**

STANDING COMMITTEE ON EXTERNAL AFFAIRS
5th and 6th Reports **464**

STATEMENTS BY MINISTERS
(i) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Energy on Demands for Grants (2009-10), pertaining to the Ministry of New and Renewable Energy 465
Dr. Farooq Abdullah

(ii) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2009-10), pertaining to the Ministry of Planning. 465
Shri V. Narayanasamy

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 5710 DATED 30.04.2010 REGARDING CUTTING OF TREES **467**

Prof. Saugata Roy

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE **468-489**

Situation arising out of Incident of Radiation Exposure due to Cobalt-60 in Delhi resulting in death of one person and critical injuries to several persons and steps taken by the Government in this regard.

Shri Gurudas Dasgupta 468, 493-476

Shri Prithviraj Chavan 468-472

483-489

Shri Kaushalendra Kumar 476-477

Shrimati Sumitra Mahajan 478-480

Shri B. Mahtab 480-481

Shri Arjun Charan Sethi 481-482

CIVIL LIABILITY FOR NUCLEAR DAMAGE BILL 490-498

DISCUSSION UNDER RULE 193

Need to lay down specific parameters for conducting the Census, 2011. 499-505

Shri P. Chidambaram 499-505, 520-521

Dr. Manmohan Singh

MATTERS UNDER RULE 377 506-518

(i) Need to extend the train no. 838 from Vridhachalam to Salem upto Cuddalore in Tamil Nadu

Shri S. Alagiri 506

(ii) Need to provide financial help to Kerala for Museries Project – a scheme for revitalization and development of ancient cultural sites

Shri K. P. Dhanapalan 507

(iii) Need to include minority concentrated districts like Mahabubnagar, Nizamabad, Kurnool and Kadapa in Andhra Pradesh in Multi Sectoral Development Programme

Dr. Manda Jagannath 508

(iv) Need to provide railway connectivity between Varsa and Gadhchiroli in Maharashtra

Shri Marotrao Sainuji Kowase 509

(v) Need to allocate power to Tamil Nadu from the upcoming Koodankulam Atomic Power Plant and provide funds for installation of Solar Power Units in the State

Shri N.S.V. Chitthan 510

(vi) Need to extend facilities to the children of SCs/STs community for their social, economic and educational development

Shri L.Rajagopal 511

(vii) Need to issue guidelines to the Banks to extend educational loans to the students pursuing Nursing Courses

Shri Manicka Tagore 512

(viii) Need to provide financial assistance to the people affected due to hailstorm in Mizoram

Shri C.L. Ruala 512

(ix) Need to enhance the allocation of funds earmarked for construction of roads under Pradhan Mantri Gram Sadak Yojana for hilly & forest areas of Uttrakhand keeping in view the adverse geographical conditions prevailing in the region

Shri Satpal Maharaj 513

(x) Need to construct railway under-bridges at Thagra Nahar railway crossing on Durg-Bhilai border and at Maroda railway crossing in Bhilai city, in Chhattisgarh

Km. Saroj Pandey 514

(xi) Need to issue clear cut instructions to States for providing reservations to Scheduled Castes & Scheduled Tribes in jobs as per the provisions made in article 16 (4A) of the Constitution

Shri Arjun Ram Meghwal 514

(xii) Need to expedite the construction of Bhanupalli-Bilaspur-Berry, Ghanauli-Baddi, Nangal-Talwara and Bilaspur-Mandi- Manali-Leh railway line projects in Himachal Pradesh

Shri Anurag Singh Thakur 515

(xiii) Need to run superfast trains linking Nawada district in Bihar with Delhi and Kolkata

Dr. Bhola Singh 515

(xiv) Need to provide rail, road & basic amenities at the Mausoleum of Madarshah at Makanpur in Kanpur City district, Uttar Pradesh and bring it on the tourist map of India

Shri Ashok Kumar Rawat 516

(xv) Need to provide adequate financial and infrastructural assistance to the rose growers of Hosur in Krishnagiri district of Tamil Nadu and set up a Rose Export Processing Zone in the region

Shri E.G. Sugavanam 517

(xvi) Need to stop trafficking along Indo-Bangladesh border via West Bengal

Dr.Tarun Mandal 518

WAKF (AMENDMENT) BILL, 2010 **519**

Motion to Consider 519

Shri Salman Khursheed 519

Shri Syed Shahnawaz Hussain 530-535

Shri Mohd. Asrarul Haque 536-542

Dr. Monazir Hassan 543-544

Shri Shailendra Kumar 545

SK. Saidul Haque 546-547

Shri Prabodh Panda 548

Shri Arjun Charan Sethi 549

Shri Lalu Prasad 550

Shri Shrifuddin Shariq 551-552

Shri Badruddin Ajmal 553

Shri Hamdullah Sayeed 553-554

Shri Vijay Bahadur Singh 555

Shri E.T. Mohammed Basheer 556

Shri Salman Khursheed 557

Motion to Consider 558-561

Clauses 2 to 49 and 1 562

Motion to Pass 562

SUBMISSION BY MEMBER **524-529**
RE : 150th Birth Anniversary Celebrations of
***Kabi G*uru Rabindranath Tagore w.e.f. 9th May, 2010.**

Shri Sudip Bandyopadhyay 524

Dr. Manmohan Singh 524

VALEDICTORY REFERENCE **563-567**

NATIONAL SONG **567**

ANNEXURE – I

Member-wise Index to Starred Questions 568
Member-wise Index to Unstarred Questions 569-574

ANNEXURE – II

Ministry-wise Index to Starred Questions 575
Ministry-wise Index to Unstarred Questions 576

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Friday, May 7, 2010/Vaisakha 17, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of one of our former colleagues, Sh.ri R.P. Yadav.

Shri R.P. Yadav was a Member of the Fifth Lok Sabha from 1971 to 1977 and Seventh Lok Sabha from 1980 to 1984 representing the Madhepura Parliamentary Constituency of Bihar.

Shri Yadav was a member of the House Committee during the Seventh Lok Sabha.

A committed social and political worker, Shri Yadav served as the President of the All India Guards Council from 1972 to 1977. He also served as the President of the Akhil Bhartiya Mithila Sangh. Shri Yadav was associated with a number of educational and social institutions and was instrumental in starting many night schools for adults in his constituency.

Shri R.P. Yadav passed away on 28 March, 2010 at Delhi at the age of 73.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while.

… (*Interruptions*)

श्री महेश जोशी (जयपुर): अध्यक्ष महोदया, मध्य प्रदेश में समाचार पत्रों पर हमले हो रहे हैं।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाएं, प्रश्नकाल चलने दीजिए।

...(व्यवधान)

श्री महेश जोशी : लोकतंत्र का गला घोटने की कोशिश की जा रही है।...(व्यवधान)

अध्यक्ष महोदया : आप अखबार इस तरह मत दिखाएं।

...(व्यवधान)

श्री महेश जोशी : मध्य प्रदेश सरकार के मंत्री और विधायक यह करवा रहे हैं।...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्नकाल चलने दीजिए।

...(व्यवधान)

श्री जगदम्बिका पाल (डुमरियागंज): अध्यक्ष महोदया, मुख्यमंत्री के गांव में दलित आदमी नहीं जा सकता है।...(व्यवधान)

अध्यक्ष महोदया : योगी जी, आप क्यों खड़े हो गए हैं। वे बैठ गए हैं, आप भी बैठ जाएं और प्रश्नकाल चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : लालू जी आप भी बैठ जाएं।

...(व्यवधान)

अध्यक्ष महोदया : यशवंत सिन्हा जी, यह क्या हो रहा है? आप बैठ जाएं और प्रश्नकाल चलने दीजिए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...[*]

अध्यक्ष महोदया : प्रश्नकाल के अलावा कुछ भी रिकार्ड में नहीं जाएगा।

*(Interruptions) ...**

[*] Not recorded.

(Q. No.601)

MADAM SPEAKER : Q. No.601, Shri Ranjan Prasad Yadav.

प्रो. रंजन प्रसाद यादव : माननीय अध्यक्ष महोदया, हमारे प्रश्न के उत्तर में माननीय मंत्री जी ने बताया कि देश में लगभग 34 केंद्र शासित प्रदेशों और प्रदेशों में परिवहन के कारण दिक्कतें हो रही हैं, इस कारण फ्लाई ओवर रोड्स बनाने के लिए पैसा दिया गया है लेकिन बिहार को एक नया पैसा भी नहीं दिया गया है। मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहता हूं कि आज की तिथि में मुम्बई, कोलकाता, मद्रास, बंगलौर या देश के अन्य शहरी क्षेत्रों में वाहनों की संख्या में अप्रत्याशित रूप से वृद्धि हुई है जिसके कारण यातायात और पार्किंग की समस्या पैदा हो रही है। अब इन शहरी क्षेत्रों की श्रेणी में बिहार का पटना शहरी क्षेत्र भी आ गया है। मैं बताना चाहता हूं कि बिहार में वर्ष 1990 से लेकर 2005 तक विधि व्यवस्था इतनी खराब थी जिसके कारण दो, चार, छः या आठ चक्का वाहन रोड पर नहीं चल पाते थे और जो बच गए थे, वे अपने घरों में रखे हुए थे। वर्ष 2005 से माननीय नीतिश जी को प्रदेश की सत्ता मिली और लॉ एंड ऑर्डर इतना अच्छा हो गया है।...(व्यवधान)

श्री लालू प्रसाद : वहां रोज हत्याएं हो रही हैं।...(व्यवधान)

अध्यक्ष महोदया : लालू जी आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go in record.

(Interruptions) ...[*]

MADAM SPEAKER: Let him speak.

... (*Interruptions*)

अध्यक्ष महोदया : लालू जी, आप बैठ जाइए। आप उन्हें पूरक प्रश्न पूछने दीजिए।

...(व्यवधान)

प्रो. रंजन प्रसाद यादव : मैं आपके माध्यम से लालू जी को बताना चाहता हूं कि लालू जी आप जिस सीट पर बैठे हैं उस सीट की गरिमा को बनाए रखें।...(व्यवधान)

अध्यक्ष महोदया : आप पूरक प्रश्न पूछिए। आप चेयर को संबोधित कीजिए।

...(व्यवधान)

---

[*] Not recorded.

प्रो. रंजन प्रसाद यादव : लालूजी गरिमा तो मैने आपको दिखाई कि पाटलीपुत्र में आपको हराया।...(व्यवधान)

अध्यक्ष महोदया : आपस में क्या हो रहा है?

...(व्यवधान)

MADAM SPEAKER: Nothing is going in record.

(Interruptions) ...[*]

अध्यक्ष महोदया : लालू प्रसाद जी, आप बैठिए। वह पूरक प्रश्न पूछ रहे हैं, आप पूछने दीजिए। आप इधर संबोधित कीजिए।

...(व्यवधान)

प्रो. रंजन प्रसाद यादव : मैं बताना चाहता हूं कि वर्ष 2005 में जब से माननीय नीतिश जी की सरकार बनी है वहां कानून का राज्य है और विधि व्यवस्था सामान्य है। राज्य में दूसरे प्रदेशों से भी गाड़ियों का आवागमन हो गया है। वर्ष 1990 से 2005 तक प्रति मास जहां सौ गाड़ियां भी नहीं बिकती थी और अब वहां लगभग प्रतिमाह 5000 गाड़ियां बिक रही हैं। हम मंत्री महोदय से जानना चाहेंगे कि ऐसे हालात में बिहार को कोई स्पेशल पैकेज दे रहे हैं जिससे फ्लाई ओवर, सड़कें और शहरों की सड़कों को चौड़ा किया जाए।

प्रो. सौगत राय: महोदया, बिहार के लिए हमने बस फंडिंग के लिए बाहर करोड़ अड़सठ लाख रुपए रिलीज किए हैं। आज तक पटना के लिए 100 लो फ्लोर बसिस, बोधगया के लिए 25 लो फ्लोर बसिस सैंक्शन हुई लेकिन अभी तक उन लोगों ने एक भी बस का ऑर्डर प्लेस नहीं किया है। हम जेएनएनयूआरएम में रोडस, फ्लाई ओवर, अंडरपासिस और ट्रेफिक जंक्शन के लिए रुपया देते हैं लेकिन बिहार से एक भी प्रपोजल रोड ओवर ब्रिज या फ्लाई ओवर के लिए नहीं है इसलिए एक भी सैंक्शन नहीं है।

प्रो. रंजन प्रसाद यादव : हमें बताया गया है कि कई योजनाएं और कई प्रपोजल्स भेजे गये हैं, हो सकता है कि आप तक नहीं पहुंचे हों।...(व्यवधान)

अध्यक्ष महोदया : आप दूसरा पूरक प्रश्न पूछिये।

प्रो. रंजन प्रसाद यादव : वहां से भेजे गये हैं, परंतु आप तक नहीं पहुंचे हैं, इसे आप खोजे, ढूंढें।

अध्यक्ष महोदया : आप प्रश्न पूछिये।

---

[*] Not recorded.

प्रो. रंजन प्रसाद यादव : मेरा दूसरा पूरक प्रश्न यह है कि विज्ञान और पर्यावरण केन्द्र के निष्कर्षों के मुताबिक पिछले दस वर्षों में देश में कारों की संख्या में 132 प्रतिशत की वृद्धि हुई है। जब कि इस अवधि में सड़कों की कुल लम्बाई में सिर्फ 20 प्रतिशत की बढ़ौतरी हुई है। रिपोर्ट में यह भी पाया गया है कि हर दिन लगभग एक हजार नई कारें दिल्ली की सड़कों पर ट्रैफिक में शामिल होती हैं। अक्टूबर, 2010 में दिल्ली में कॉमनवैल्थ गेम्स होने जा रहे हैं। इसके लिए केन्द्र सरकार यातायात व्यवस्था में सुधार करने के लिए क्या उपाय कर रही है, जिससे दिल्लीवासियों और बाहर से आने वाले लोगों को आवागमन में किसी प्रकार की कठिनाई न हो?

PROF. SAUGATA ROY: Madam, it is true that the vehicular population is growing very fast in the country. From 1981 to 2001, it had increased by 775 per cent. The vehicular population of India is projected to be 24.61 crore in 2025 and 37.27 crore in 2035. That is why, Madam, the Government of India has formulated the National Urban Transport Policy.

As mentioned in the answer, the National Urban Transport Policy envisages prioritization of investment in public transport, pedestrianisation and non-motorized transport, land use and transport integration, Intelligent Transport Systems, transport demand management, etc.

The National Urban Transport Policy also speaks about equitable sharing of road space. For instance, in Delhi, Madam, the buses carry 50 per cent of the total passengers, and whereas the buses occupy only five per cent. So, the buses contribute less than one per cent to vehicular traffic, and it carries 50 per cent of the population. The private vehicles carry 15 per cent to 17 per cent of the traffic. So, the idea should be to shift more people from private transport to public transport.

Madam, as you are aware, the Government of India has sanctioned money for a large number of flyovers in Delhi. It is also funding the Delhi Metro Corporation so that the pressure on the roads is reduced and traffic congestion is reduced.

श्री विजय बहुगुणा : अध्यक्ष महोदया, उत्तराखंड राज्य विकास के लिए बहुत हद तक पर्यटन पर निर्भर है। मंत्री जी ने जो जवाब दिया है, उससे ऐसा लगता है कि पिछले चार वर्षों में रोड्स और फ्लाईओवर्स के लिए एक भी प्रपोजल राज्य सरकार से नहीं आया है, जो बहुत चिंता का विषय है। मसूरी और नैनीताल में सीजन में इतना ट्रैफिक बढ़ जाता है कि चार-चार, पांच-पांच मील तक लोगों को पैदल चलना पड़ता है।

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि जिन राज्यों से प्रपोजल्स नहीं आ रहे हैं, उस दिशा में वह क्या कदम उठा रहे हैं? इसके अलावा जो रोपवेज होते हैं, क्या रोपवेज जेएनएनयूआरएम में लगाने की इजाजत राज्य सरकारों को है या नहीं?

PROF. SAUGATA ROY: Madam, we have already sanctioned two projects for Uttarakhand. One is for the improvement of junctions in Haridwar city. For that, a sum of Rs.20 crore has been sanctioned. Another one is for the improvement of 30 numbers of intersections in Dehradun. For that, a sum of Rs.29.43 crore has been sanctioned. Apart from these, we have sanctioned a sum of Rs.10.87 crore for bus-based public transport in Uttarakhand. So, it is not true that Uttarakhand is not sending proposals, and also it is not true that they have not been sanctioned any proposal. But at present our scheme is limited to 65 mission cities under JNNURM. So, we cannot cover all the cities in Uttarakhand or any other State for that matter.

श्री निशिकांत दुबे : अध्यक्ष महोदया, जेएनएनयूआरएम का जो पैसा है, वह आप सात राज्यों में दे रहे हैं और मैं झारखंड जैसे राज्य से आता हूं, इसकी तीन जगहों रांची, जमशेदपुर और धनबाद को आपने लिया है। लेकिन पंचायत चुनाव नहीं होने के कारण वहां वह अपेक्षित सुधार नहीं कर पा रहे हैं, जिसके कारण आप यहां से फंड डायवर्ट नहीं कर रहे हैं।

मेरा कहना है कि झारखंड जैसा राज्य इतना मिनरल-माइन्स, कोल, ऑयरन ओर और बौक्साईट देता है। मान लीजिये कि सुप्रीम कोर्ट के डिसीजन के कारण वहां पंचायत के चुनाव नहीं हो रहे हैं, नगर निगम और नगरपालिका के चुनाव नहीं हो रहे हैं, वे अपेक्षित सुधार नहीं कर पा रहे हैं। वहां पर एक शहर देवघर है जहां द्वादश ज्योतिर्लिंग में से एक लिंग है। मेरा माननीय मंत्री महोदय से यह प्रश्न है कि आप अपेक्षित सुधार के बिना झारखंड में पैसा कब तक रिलीज़ कर पायेंगे? देवघर जैसे शहर में जहां द्वादश ज्योतिर्लिंग में से एक लिंग है, क्या आप उसे रिलीजियस सिटी के नाम पर जेएनयूआरएम में इनकलूड करना चाहेंगे?

PROF. SAUGATA ROY: Madam, at present, we have already got 65 mission cities under JNNURM. So, we have given a proposal for including 28 more cities. five lakh plus cities come under JNNURM. But that has not yet been cleared by the Government of India. I may inform the hon. Member that for Jharkhand, Rs. 11.94 crore have been sanctioned for bus based public transport. But unfortunately, all these buses have been procured but they are lying idle in their depots. For some problems of the State Government they are not being able to run the buses for the benefit of the public. Nor is there any proposal from the Jharkhand Government for building flyovers, intersections or other forms of traffic management.

SHRI S. SEMMALAI : The hon. Minister has given a detailed reply with all particulars. In our country, vehicle population is increasing at five per cent *per annum*. So, there is a need for regulating movement of vehicle traffic in cities and towns. It is very essential.

Now, the Government is implementing the Jawaharlal Nehru National Urban Renewal Mission. It is a good scheme. But it is only for limited purposes. At present, vehicles outgoing long destination, moving through the inner roads of the cities and towns create traffic and parking problems. Therefore, there is a need to disallow the movement of such long destination vehicles into the cities and towns. This cannot be done by the Ministry of Urban Development. An integrated approach should be adopted to ease traffic congestion in cities and towns.

In this context, I would request the hon. Minster to clarify whether integrated and holistic approach of laying ring road around the outer limit of the cities and towns be formed in association with the Ministry of Highways to ease traffic congestion and parking problems.

PROF. SAUGATA ROY: Madam, as I have already said that urban development is essentially a State subject but it is intertwined with urban transport. So, if ring roads are to be built, the proposals have to come from the State Government. He

has talked about decongesting the centres of towns and passing the vehicular traffic through outer ring road, as it is there in Delhi. But for that also, the plans have to be formulated by the State Government. From the Centre, my Ministry is funding the States for forming Comprehensive Mobility Plan for all the cities. So, if a city comes forward to formulate a Compressive Mobility Plan, the Centre would help to the extent of 80 per cent for formulating the plan and to the extent of 50 per cent for preparing a Detailed Project Report in this regard.

(Q.No. 602)

श्री ओम प्रकाश यादव): अध्यक्ष महोदया, राजीव गांधी ग्रामीण विद्युतीकरण योजना एक बहुत अच्छी योजना है। गांव का सशक्तिकरण और पूर्व प्रधानमंत्री स्व. राजीव गांधी के सपनों को साकार करने के लिये यू.पी.ए. की अध्यक्षा माननीया सोनिया गांधी और आदरणीय प्रधानमंत्री डा. मनमोहन सिंह के नेतृत्व में केन्द्र सरकार मन,कर्म और वचन से जुटी हुई है।

महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि इस योजना के अंतर्गत बिहार के कितने गावों का विद्युतीकरण किया जा चुका है? इस योजना में सोलह केवीए और पच्चीस केवीए के जो ट्रांसफार्मर लगाये जा रहे हैं, वे तुरन्त जल जा रहे हैं। क्या इनमें सुधार करने की सरकार की कोई योजना है?

श्री भरतसिंह सोलंकी: महोदया, बिहार में कुल मिलाकर 68 थाउजेंड के करीब काम हुआ है। सम्मानित सदस्य ने अपनी खास चिंता बतायी है कि ट्रांसफार्मर जल जाते हैं। यह योजना जब वर्ष 2005 में लागू की गयी तो सबसे पहले इस योजना की शुरूआत उत्तर प्रदेश और बिहार में हुई। योजना के तहत इसमें एक गांव, एक मजरा लिया गया। इसके तहत जो उस वक्त डीपीआर बनाये गये, उस डीपीआर में उस हिसाब से व्यवस्था की गयी और वे ट्रांसफार्मर लगाये गये थे। आज उस व्यवस्था के अधीन काफी संख्या में ट्रांसफार्मर बढ़ाने चाहिए। इस हिसाब से ट्रांसफार्मर पर पॉपुलेशन का लोड़ बढ़ रहा है, हालांकि उन्हें बढ़ाने के लिए राज्य सरकार को व्यवस्था करनी चाहिए, इसीलिए कहीं-कहीं ऐसी मुश्किलात आती हैं। ...(व्यवधान)

अध्यक्ष महोदया : आप दूसरा पूरक प्रश्न पूछिये।

...(व्यवधान)

अध्यक्ष महोदया : उन्हें पूरक प्रश्न पूछने दीजिये।

... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

* Not recorded.

श्री ओम प्रकाश यादव : महोदया, इस योजना के अंतर्गत हम देख रहे हैं कि सिर्फ औपचारिकताएं पूरी की जा रही हैं। तार लगाये जा रहे हैं, पोल गाड़े जा रहे हैं, ट्रांसफार्मर लगाये जा रहे हैं, लेकिन मोबाईल चार्ज करने के लिए भी बिजली उपलब्ध नहीं रहती है। जबकि इस योजना में छह से आठ घंटे बिजली आपूर्ति करने का प्रावधान है।

महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि क्या बिजली की व्यवस्था की जायेगी या सिर्फ खानापूर्ति की जायेगी?...(व्यवधान)

अध्यक्ष महोदया : सुन लीजिये, मंत्री महोदय का उत्तर सुनिये।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। आप उत्तर सुनिये।

... (*Interruptions*)

MADAM SPEAKER: Nothing is going on record.

(Interruptions) ...[*]

श्री भरतसिंह सोलंकी : महोदया, सबसे पहले तो electricity is a concurrent subject. आजादी के बाद...(व्यवधान) आप हमारी बात सुनिये।...(व्यवधान)

अध्यक्ष महोदया : उन्हें अपना उत्तर पूरा करने दीजिये।

...(व्यवधान)

श्री भरतसिंह सोलंकी : यह एक कानक्रेंट सब्जेक्ट है। आजादी के बाद पर-कैपिटा कंजम्पशन इस देश की सिर्फ 14 यूनिट थी। अलग-अलग योजनाओं के आधार पर देश में जनता को बिजली दिलाने के लिए मिनिमम नीड्स प्रोग्राम, कुटीर योजना, प्राइममिनिस्टर योजना, एक्सीलरेटिड योजना के तहत बिजली देने का काम शुरू किया गया, लेकिन जब राज्यों के पास पूरी व्यवस्था नहीं थी, वे बिजली नहीं दे पा रहे थे, उनके पास उसके ट्रांसमीशन आदि का सिस्टम नहीं था तो उसके लिए वर्ष 2004 में यूपीए सरकार आने के बाद कॉमन मिनिमम प्रोग्राम के तहत राजीव गांधी ग्रामीण विद्युतीकरण योजना लायी गयी। जैसे देश में टेलीकम्युनिकेशन में एक अच्छा काम राजीव जी ने कर दिखाया। उसी तरह इस योजना के तहत पूरे देश में वर्ष 2012 तक बिजली देने का प्रावधान करने की इस योजना में व्यवस्था है। जैसे यहां कहा गया कि खासकर बिहार राज्य की ट्रांसफार्मर की बहुत बड़ी चिंता है। बिहार में यह परिस्थिति है। राजीव गांधी ग्रामीण विद्युतीकरण योजना के तहत जो हाई वोल्टेज डिस्ट्रिब्यूशन सिस्टम लगाया जाता है, जहां गांव तक वह

[*] Not recorded.

3311 केवी का ट्रांसफार्मर लाया जाता है और उससे जो हाईटेंशन लाइन दी जाती है, वह इसलिए ताकि अच्छी बिजली मिले और बिजली की चोरी या अव्यवस्था न हो। जो मांग की जा रही है कि एक बड़ा ट्रांसफार्मर लगा दें और वहां से सबको बिजली दी जाये, वह लगाने से बड़ी मुश्किल आती है।

बिहार के लिए आपने पूछा कि बिजली मिलेगी या नहीं। बिहार के बारे में आपको बताऊँ कि आजकल बिहार में पीक डिमांड 2010 मैगावाट है जबकि 1975 मैगावाट बिजली वहाँ दी जाती है। वहाँ 1475 मैगावाट सैन्ट्रल एलोकेशन से दिया जाता है और बिहार का खुद का जनरेशन सिर्फ 70 मैगावाट का है। बिहार को अपने आप उस जनरेशन को आगे बढ़ाना चाहिए। इसके लिए दो योजनाएँ भारत सरकार ने दी है। एक तो सम विकास योजना के तहत करीब 2798 करोड़ रुपये दिये गये जिसमें उस हिसाब से राज्य सरकार को 1551 करोड़ रुपये के काम करने बाकी हैं। दूसरा, रैनोवेशन और मॉडर्नाइज़ेशन के बिहार में जो प्रोजैक्ट हैं, बरौनी और कांति में करने के लिए भी 800 करोड़ रुपये की लागत से केन्द्र सरकार ने मदद की है। बिहार राज्य सरकार को अपनी कैपेसिटी बढ़ानी चाहिए। हालांकि उसके जो टी एंड डी लॉसेज़ हैं, वे भी करीब 40 प्रतिशत से बहुत ज्यादा हैं। एक बाजू आपके लॉसेज़ ज्यादा हैं और दूसरी तरफ आपको अपनी कैपेसिटी जो बढ़ानी है, केन्द्र सरकार उसमें मदद करती है। यह नहीं होने के कारण वहाँ खास मुश्किलात आती हैं।

श्री पकौड़ी लाल : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूँगा कि उत्तर प्रदेश के नक्सल प्रभावित तीन ज़िले - सोनभद्र, मिर्ज़ापुर और चंदौली, बिजली न मिलने के कारण अँधेरे में रहते हैं। इस कारण विकास कार्य भी बाधित रहता है। मैं आपके माध्यम से मंत्री जी से जानना चाहूँगा कि क्या नक्सल प्रभावित ज़िलों में अतिरिक्त बिजली हेतु धनराशि उपलब्ध कराएँगे?

श्री भरतसिंह सोलंकी : माननीय अध्यक्ष महोदया, जब राजीव गांधी ग्रामीण विद्युतीकरण योजना बनाई गई और उसके दूसरे चरण में 11वीं पंचवर्षीय योजना में जब लगा कि इस योजना को लागू करना है तो किसको प्रायॉरिटी देनी चाहिए, इस के लिए राजीव गांधी योजना में बॉर्डर स्टेट को, नक्सल अफैक्टेड एरिया को, स्पेशल कैटेगरी स्टेट को और जहाँ नंबर ऑफ अनइलैक्ट्रिफाइड विलेज ज्यादा हैं, वहाँ प्राथमिकता देकर यह योजना बनाई गई। राजीव गांधी ग्रामीण विद्युतीकरण योजना में इनफ्रास्ट्रक्चर प्रोवाइड करने का काम योजना में किया जाता है। बिजली देने का काम राज्य सरकार का है। छः से आठ घंटा बिजली राज्य सरकारों को इन प्रदेशों में मुहैया करानी होती है।

अध्यक्ष महोदया : श्री सुदीप बंदोपाध्याय।

...(व्यवधान)

अध्यक्ष महोदया : आप कृपया बैठ जाइए। बहुत महत्वपूर्ण विषय है। प्रश्न पूछने दीजिए।

SHRI SUDIP BANDYOPADHYAY : The Central Government assists the State Governments to achieve success of its rural electrification. Many States of the country have achieved 100 per cent rural electrification. In the State of West Bengal, a few districts which include Midnapore, Bankura, Purulia, have not yet achieved even 65 per cent of electrification in rural areas. My question is whether the Government of India is directing the State Government to fulfill and to achieve the target of 100 per cent electrification of villages. Is there any such communication from the State Government of West Bengal as to when and how and in what process they are going to achieve the target? My specific feeling is that there is a severe lack of communication because REC is giving loan in different States, but West Bengal is not getting the loan from REC. It is because they are not making the repayment of the loan. What are the reasons for which West Bengal is lagging so behind insofar as 100 per cent rural electrification is concerned?

श्री भरतसिंह सोलंकी: अध्यक्ष महोदया, राजीव गांधी ग्रामीण विद्युतीकरण योजना के तहत पूरे देश में सन् 2012 तक गांवों को बिजली मुहैया करने का कार्यक्रम है। वेस्ट बंगाल में भी यह योजना लागू की गई है। यह योजना लागू करके उसकी मोनिटरिंग करने के लिए हमारा थ्री टायर सिस्टम है। उस योजना के तहत और मीटिंग के द्वारा उसका मुआयना करते रहते हैं। आर.ई.सी. एज़ ए नोडल एजेंसी वेस्ट बंगाल और बिहार को देखती है। वेस्ट बंगाल के सभी जिलों को कवर किया गया है। जहां कहीं भी बीपीएल का कोई रह गया हो, उसके लिए इस योजना में प्रावधान है, वह पूरा किया जाएगा।

चौधरी लाल सिंह : मैडम, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं और एक जानकारी भी देना चाहता हूं। आप जानते हैं कि हमारा स्टेट जम्मू-काश्मीर पहाड़ी क्षेत्र है, खास कर मेरी कांस्टीट्यूएंसी की तरफ आप जाएं। आप जो सौ आबादी की पापुलेशन ढूंढने जा रहे हैं, हमारे यहां तो इतनी आबादी है ही नहीं, वहां टोटली बिखराव है। वहां लोग दूरदराज इलाकों में अकेले बसे हुए हैं। हमारे वहां के लोग इस स्कीम के अंतर्गत नहीं आ रहे हैं। आपने स्कीम बनाई, कोर नेटवर्क बनाया गया, लेकिन कई इलाके रह गए हैं। आप सन् 2012 की बात कर रहे हैं, ये 2012 में भी नहीं आएंगे।

अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि आप उनके लिए कौन सी योजना बनाएंगे, इसे कैसे राजीव गांधी ग्रामीण विद्युतीकरण में लागू करवाएंगे? धन्यवाद।

श्री भरतसिंह सोलंकी: अध्यक्ष महोदया, जम्मू-काश्मीर एक स्पेशल स्टेट है। जैसे मैंने पहले बताया कि हमने इस स्पेशल स्टेट के लिए खास व्यवस्था करके, खास सुविधा देकर, उसकी पूरी व्यवस्था करने की स्कीम बनाई है। जम्मू-काश्मीर में कुल मिला कर अनइलैक्ट्रिफाइड विलेज 169 हैं, ये सन् 2007 में थे। सन् 2008-09 में कुल मिला कर 1391 गांवों में यह काम पूरा कर दिया गया है। कुल मिला कर 283 अनइलैक्ट्रिफाई विलेज रहे और 13 हजार 1,36,703 बीपीएल परिवार हैं। उन्हें कवर करने का काम चल रहा है, कुछ इलाकों में लेट हुए और लेट होने के बाद दो साल का टाइम दिया गया है। सन् 2008 के आखिर में कुछ योजनाएं सैंक्शन की गई हैं। इस योजना को आने वाले समय में जल्द पूरा किया जाएगा।...(व्यवधान)

अध्यक्ष महोदया: आप बीच में मत बोलिए।

...(व्यवधान)

चौधरी लाल सिंह : जहां सौ से कम आबादी है, उन इलाकों के बारे में मैं पूछना चाहता हूं।...(व्यवधान)

श्री भरतसिंह सोलंकी: जहां सौ से कम आबादी है, उसके बारे में विचार किया जाएगा। अभी जहां सौ से ऊपर आबादी है, उन्हें लिया है।...(व्यवधान) उनका काम पहले पूरा किया जाएगा।...(व्यवधान)

श्री गणेश सिंह : अध्यक्ष महोदया, आपने मुझे एक बहुत महत्वपूर्ण प्रश्न पर पूछने की अनुमति दी है, जिसके लिए मैं आपका धन्यवाद करता हूं। राजीव गांधी ग्रामीण विद्युतीकरण योजना निश्चित तौर पर ग्रामीण भारत के लिए एक बहुत महत्वपूर्ण योजना है। इस योजना की जब से शुरुआत हुई, तब से लेकर आज तक इस योजना का जो लक्ष्य था, उस लक्ष्य तक हम अभी तक नहीं पहुंच पाए। मैंने देखा है कि पहले जो सर्वेक्षण हुआ था, उसमें काफी गांव शामिल किए गए थे, लेकिन अभी भी बहुत से गांव छूट गए हैं, जिनका फिर से सर्वे कराने की जरूरत है।

अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहूंगा कि क्या वे राज्य सरकारों को इस तरह से निर्देश दे रहे हैं कि जो गांव छूट गए थे, उन्हें फिर से शामिल कराया जाए? फीडर सेपरेशन का भी एक विषय है। क्या ग्रामीण क्षेत्रों में फीडर सेपरेशन का काम इस योजना के तहत लिया जा सकता है?

श्री भरतसिंह सोलंकी : अध्यक्ष महोदया, जो गांव विद्युतीकरण से रह गए हैं, उन्हें फेज-दो में विद्युतीकृत किया जाएगा। सम्माननीय वित्त मंत्री जी ने कहा है कि राजीव गांधी विद्युतीकरण योजना के अन्तर्गत धन की कोई कमी नहीं है। सवाल यह है कि इस योजना के अन्तर्गत वर्ष 2008 के अंत में कुछ प्रौजैक्ट्स सैंक्शन किए गए थे, उनके काम चल रहे हैं। जैसे ही काम पूरे हो जाएंगे, वैसे ही फेज-टू का काम प्रारम्भ हो जाएगा और जो अनइलैक्ट्रीफाइड विलेजेज रह गए हैं, विशेषरूप से बी.पी.एल. की सभी फेमिलीज को विद्युतीकरण का लाभ मिलेगा।

श्री गणेश सिंह : अध्यक्ष महोदया, फीडर सैपरेशन के बारे में मंत्री जी ने कोई उत्तर नहीं दिया है।

अध्यक्ष महोदया : आप कृपया बैठिए।

श्री दारा सिंह चौहान : माननीय अध्यक्ष महोदया, जब भी बिजली के बारे में सवाल उठते हैं, तो देश के तमाम सांसद चिन्ता जाहिर करते हैं, उससे साफ जाहिर होता है कि पूरा देश बिजली के संकट से गुजर रहा है। निश्चितरूप से राजीव गांधी विद्युतीकरण योजना काफी लोकप्रिय है। आपने 11वीं पंचवर्षीय योजना में जो मानदंड अपनाया है, उसके अनुसार कहीं न कहीं दूसरे प्रदेशों से भेदभाव है। ऐसे कई प्रदेश हैं। मैं उत्तर प्रदेश से चुनकर आता हूं और उत्तर प्रदेश देश का बहुत बड़ा प्रदेश है। मैं मंत्री जी को बधाई दूंगा कि उत्तर प्रदेश में राजीव गांधी विद्युतीकरण योजना के अन्तर्गत गांवों को बिजली से आच्छादित करने के लिए प्रदेश सरकार की ओर से जो प्रस्ताव 1,37,000 गांवों को जोड़ने का भेजा गया था, उसमें से आपने केवल दो जिले, रायबरेली और सुल्तानपुर लिए हैं। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि वे पूरे प्रदेश में समानता रखने और बराबरी में लाने के लिए प्रदेश के जो 1,37,000 मजरे छूट गए हैं, उनमें बिजली पहुंचाने के लिए क्या करने जा रहे हैं?

श्री भरतसिंह सोलंकी : अध्यक्ष महोदया, उत्तर प्रदेश को विद्युतीकरण हेतु देश में सबसे ज्यादा पैसा दिया गया है और मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि उत्तर प्रदेश को 3200 करोड़ रुपए दिए गए हैं।

श्री दारा सिंह चौहान : महोयदा, उत्तर प्रदेश सबसे बड़ा प्रदेश भी है।

अध्यक्ष महोदया : दारा सिंह चौहान जी, आप कृपया बैठ जाइए। मंत्री जी का उत्तर सुन लीजिए।

श्री भरतसिंह सोलंकी : सबसे ज्यादा पैसा उत्तर प्रदेश को दिया गया है और पूरे देश में सबसे ज्यादा करीब 28,000 गांवों को इस योजना का लाभ मिला है। ...(व्यवधान)

अध्यक्ष महोदया, जहां कहीं बी.पी.एल. फेमिलीज होंगी, उन सभी के बारे में हमारी पॉवर मिनिस्ट्री डी.पी.आर. चैक करा के सभी बी.पी.एल. फेमिलीज को, वे जहां भी होंगी, उन्हें बिजली का इन्फ्रास्ट्रक्चर उपलब्ध कराएगी।

(Q. No.603)

श्री भूपेन्द्र सिंह : अध्यक्ष महोदया, हमारे देश में लगभग 90 हजार करोड़ रुपए का दवा का व्यापार होता है। मैंने अपने प्रश्न के माध्यम से मंत्री जी से जानना चाहा था कि हमारे देश के अंदर आज भी डॉक्टर और दवा कंपनियां, दोनों मिलकर बड़ी मात्रा में इस तरह की दवाइयां लिखते हैं, जिससे कि दवा निर्माता कंपनियों और डॉक्टरों को लाभ मिले। माननीय मंत्री जी ने अपने उत्तर में कहा है कि सरकार ने इस संबंध में भारतीय आयुर्विज्ञान परिषद् (व्यावसायिक आचरण, शिष्टाचार और नीतिशास्त्र) विनियमन, 2002 पंजीकृत किया है।

माननीय अध्यक्षा जी, इसके बावजूद भी, अभी भारतीय चिकित्सा नीतिशास्त्र जनरल का जो हालिया अंक है, उसमें वैक्सीन निर्माता कंपनियों से जो वैक्सीन मिलती है, उसके बारे में रिपोर्ट में आया है कि अधिकतर डॉक्टर रोगियों से इन वैक्सीनों की पूरी कीमत वसूल कर रहे हैं, जो कि निशुल्क मिलती हैं। हमारे देश के अंदर आज भी ऐसा कोई प्रभावी कानून नहीं है जिससे कि हम इस पर रोक लगा सकें। मैं माननीय मंत्री जी से जानना चाहता हूं कि जिस तरह से दुनियां के कई देशों में इस तरह के कानून हैं, अगर कोई दवा कंपनी भी इस तरह का लाभ डॉक्टरों को देती है, तो उस दवा कंपनी के विरुद्ध कार्रवाई करने का प्रावधान है और उस देश की सरकार के पास वैसी शक्तियां हैं, लेकिन हमारे देश में अभी तक ऐसा कोई प्रभावी कानून नहीं है। इसलिए हमारे देश में डॉक्टर ऐसा न करें और दवा निर्माता कंपनियों पर अंकुश लगाने के लिए क्या किसी प्रकार के कानून को लागू करने पर वे विचार कर रहे हैं?

अध्यक्ष महोदया : आप प्रश्न पूछिए।

श्री भूपेन्द्र सिंह : मेरा प्रश्न यही है कि क्या भारत सरकार ऐसा कोई कानून बनाने पर विचार कर रही है?

श्री दिनेश त्रिवेदी: मैडम, प्रश्न दो हिस्से में हैं। पहला हिस्सा यह है कि डाक्टर जो प्रिस्क्रिप्शन देते हैं और जो प्रिस्क्रिप्शन ब्रांडेड दवाओं का या मोटीवेटेड होता है, उसके ऊपर क्या कार्यवाही हो? इसका दूसरा पहलू यह है कि फार्मास्युटिकल कंपनियों को जो फायदा मिलता है, उसके खिलाफ हम क्या कार्रवाई करने जा रहे हैं? पहला उत्तर यह है कि दि इंडियन मेडिकल काउंसिल एक्ट, 1956 के तहत उनका अपना एक कोड आफ कंडक्ट होता है, जिसका मैंने जिक्र किया। यह पूरा जो पहलू है, The Indian Medical Council (Professional conduct, Etiquettes and Ethics) Regulations Act, 2002 में आता है। With your permission, I will just read one line, which can clarify the hon. Member's query. Paragraph 1.5 of the same regulations states that :

> "1.5 Use of Generic names of drugs: Every physician should, as far as possible, prescribe drugs with generic names and he / she shall ensure that there is a rational prescription and use of drugs."

यहां तो डाक्टर का अपना खुद का फैसला है कि आप ब्रांडेड ड्रग न लिखें और हर प्रिस्क्रिप्शन में जेनरिक ड्रग लिखें। जहां-जहां सरकारी हास्पिटल्स हैं, वहां सरकार ने भी डाक्टरों को कहा है कि आप जेनरिक ड्रग लिखें। कई बार वह ड्रग सस्ती भी होती हैं। जहां तक सवाल है कि हम उन कंपनियों के बारे में क्या कर रहे हैं? फिलहाल यह प्रश्न हमारे पास नहीं आया है और इसके लिए बहुत सारे दूसरे कानून भी हैं, उनके तहत भी उनको सजा मिल सकती है, यदि यह प्रूव होता है कि यह ब्राइबरी के द्वारा ऐसा हुआ है। आपका सजेशन बहुत ही उचित है और इसके बारे में जरूर कुछ न कुछ सोचना चाहिए। फिलहाल ऐसे बहुत सारे कानून हैं, राज्य के भी कानून हैं, जिनके द्वारा इस पर अंकुश लग सकता है।

श्री भूपेन्द्र सिंह : अध्यक्ष महोदया, जैसा कि माननीय मंत्री जी ने कहा, मेरा पुनः आपसे इस बारे में निवेदन है और प्रश्न भी है कि जब तक हम दवा निर्माता कंपनियों के विरूद्ध कोई प्रभावी कार्रवाई नहीं करेंगे, जैसे अमेरिका के अंदर कानून है कि अगर कोई दवा निर्माता कंपनी किसी डाक्टर को कोई गिफ्ट देती है, तो इसके लिए वहां जुर्माने और दंड का प्रावधान है। मैं आपसे पूछना चाहता हूं कि इस संबंध में भारत सरकार क्या कर रही है? इस बारे में आप स्पष्ट रूप से बताइए, क्योंकि यह बहुत महत्वपूर्ण विषय है। नब्बे हजार करोड़ रूपए का व्यापार हमारे देश के अंदर हो रहा है। करोड़ों लोगों का भविष्य इससे जुड़ा हुआ है। मंत्री जी, हार्ट की दवाइयों की कीमत पचास प्रतिशत बढ़ गयी है। आपका मंत्रालय क्या कर रहा है? एम्स के अंदर आप देखिए, क्या हो रहा है? ...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

श्री भूपेन्द्र सिंह : महोदया, डेढ़ टन सोना निकला है। इतना बड़ा नब्बे हजार करोड़ रूपए का व्यापार है और सरकार कोई कार्रवाई नहीं कर रही है। मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि दवा निर्माता कंपनियों के खिलाफ कार्रवाई करने के लिए क्या भारत सरकार कोई विचार कर रही है और शीघ्र इस मामले में क्या वह कोई कार्रवाई करेगी?

SHRI DINESH TRIVEDI : Madam Speaker, as far as the pricing of drugs is concerned, it does not involve the Ministry of Health. I do not think that we should assume that most of the doctors and most of the pharmaceutical companies indulge in unethical practices. I think that kind of assumption perhaps may not be right.

As far as those doctors who indulge in it, there has been a recent amendment in the regulation, which is the Code of Ethics Regulation, 2002. There are provisions under that amendment, which … (*Interruptions*)

श्री भूपेन्द्र सिंह : मंत्री जी, मेरा प्रश्न अलग है। ...(व्यवधान)

अध्यक्ष महोदया : आप उनको उत्तर देने दीजिए।

…(व्यवधान)

श्री दिनेश त्रिवेदी : अगर आपको प्रश्न का उत्तर नहीं सुनना है तो हम कुछ नहीं कर सकते हैं।..(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...[*]

अध्यक्ष महोदया : आप बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

…(व्यवधान)

श्री दिनेश त्रिवेदी : प्रश्न का उत्तर यदि आपको नहीं सुनना है, तो हम कुछ नहीं कर सकते। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। आप अपना स्थान ग्रहण करिए।

…(व्यवधान)

SHRI DINESH TRIVEDI : Madam, I require your protection there as he is repeating the question, and I cannot answer what answer he wants. … (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइए।

---

[*] Not recorded.

…(व्यवधान)

MADAM SPEAKER: Please allow him to complete. Would you allow him to complete? Please allow him to complete.

… (*Interruptions*)

अध्यक्ष महोदया : आप उन्हें उत्तर देने दीजिए।

…(व्यवधान)

MADAM SPEAKER: Shri Vilas Muttemwar – not present. Dr. Jyoti Mirdha.

… (*Interruptions*)

अध्यक्ष महोदया : आप उन्हें उत्तर पूरा कर लेने दीजिए।

…(व्यवधान)

अध्यक्ष महोदया : गणेश सिंह जी, आप बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : योगी जी, आप बैठ जाइए।

…(व्यवधान)

MADAM SPEAKER: Nothing is going on record.

(Interruptions) ...[*]

SHRI DINESH TRIVEDI: Madam Speaker, we are as much worked up with this entire issue as the hon. Members are and that is why, none other than the hon. President of India in her Address to the both Houses of Parliament assembled together on the 4th of June said that we need to have an overarching body like the National Council for Human Resources under Health. We are committed. Standing here, I must tell, through you, Madam, to the whole House and the country that the Government is committed. … (*Interruptions*)

MADAM SPEAKER: Let him complete.

SHRI DINESH TRIVEDI: The Government is committed to bring this law as soon as possible. However, I must also tell you that MCI Act is the product of this

[*] Not recorded.

House, and all of us collectively sitting together can amend and change it. The amendment had gone to the Standing Committee, but unfortunately, in 2005, none of the recommendations of the Government was accepted by the Standing Committee. That is the reason why, we could not come up with the amendment. Otherwise, this situation would not have arisen today. I have no issues on that.

डॉ. ज्योति मिर्धा : अध्यक्ष महोदया, अगर बाजार में आलू, प्याज, चीनी, चाय पत्ती आदि कुछ भी महंगा हो जाता है तो आपके पास एक च्वाइस होती है कि आप उसे न खरीदें, लेकिन जहां तक दवाइयों का मसला है, उसके अंदर आपके पास यह च्वाइस नहीं रहती। मेरे ख्याल से दवाइयां सिर्फ एक ऐसी कमोडिटी है जिसे खरीदने की च्वाइस और दबाव थर्ड पार्टी डिसाइड करती है कि आप क्या दवाई खरीदेंगे, किस टाइम खरीदेंगे और कितनी लेंगे। ऐसी स्थिति में अगर दवाइयों का प्रोड्यूर, मैनुफैक्चरर और प्रैसक्राइबर हाथ मिला लेते हैं तो उस केस में पेशैंट के इंटरस्ट का ध्यान रखने का जिम्मा सरकार का हो जाता है।...(व्यवधान) मंत्री जी ने अभी एक बात कही कि यह हमारे अंडर नहीं आता, दूसरे मंत्रालय के अंडर आता है। जो डाक्टर दवाई प्रैसक्राइब करता है, वह इनके मंत्रालय के अंडर आता है। प्रोड्यूसर, फार्मास्युटिकल कम्पनी नेशनल फर्टिलाइजर्स और केमिकल्स मिनिस्ट्री के अंडर आता है। क्या दोनों मंत्रालयों को आपस में बैठकर ऐसा विचार नहीं करना चाहिए कि ड्रग्स की प्राइसेज़ को कंट्रोल किया जाए और यह ब्लैंकेट रूल होना चाहिए, क्योंकि आज की तारीख में ड्रग्स प्राइज़ कंट्रोल के अंदर मात्र 74 दवाइयां हैं जिनमें से आधी से ज्यादा रिडंडैंट हैं? सुप्रीम कोर्ट का एक डायरैक्टिव है जिसमें 354 मेडिसन्स को असैंशियल ड्रग्स लिस्ट के अंदर इनक्लूड करने का डायरैक्शन था। चार साल से हमारी फार्मा पॉलिसी पड़ी हुई है जिसे कोई बाहर निकालकर नहीं देता। क्या ये दोनों मंत्रालय इस तरह का कोई विचार करते हैं, क्योंकि आज की तारीख में 2 प्रतिशत लोग हर साल एपीएल से बीपीएल में सिर्फ महंगी दवाइयों की वजह से शिफ्ट होते हैं? वर्ल्ड बैंक की स्टडी है कि 100 आदमियों में से 30 आदमियों को एक एपिसोड ऑफ हॉस्पिटलाइजेशन बीपीएल के अंदर लेकर आ जाता है। क्या हमारे जैसे देश के अंदर दोनों मंत्रालय मिलकर ऐसा कुछ विचार करेंगे कि ब्लैंकेट कवर हो कि मैनुफैक्चरिंग कम्पनियों का जो प्रॉफिट होता है, उसके ऊपर कैप लगाई जा सके?

SHRI DINESH TRIVEDI: I think this is a very good suggestion. It is an excellent suggestion. I am sure the Government is going to consider this. India is a poor country. India is definitely a poor country. But at the same time, we have the cheapest drug. If you consider the world at large, India is a place where the price of the drug is still the cheapest. But still there is lot of scope for the prices to come down.

DR. TARUN MANDAL : Madam, over 50 per cent people of our country have no access to modern medicine and fifty per cent of the available medicines in the market are spurious. Yet India is a very lucrative market for the drug producers and particularly the Government's latest amendment in the Patent Act of medicine has created a good and profitable market for this purpose. The most remarkable Committee, the Hathi Committee of 1975 recommended that to reduce the drug prices and particularly to produce the essential medicines for our people, the Government should nationalize all the drug companies and produce medicines in generic name only. Institutes like the Indian Drugs and Pharamaceuticals Limited (IDPL), Hindustan Antibiotics Limited, Bengal Chemicals and Pharamaceuticals Limited, Institute of Serology, Kasauli, Institute of Virology, Pune etc., are nearly sick or have been declared already sick. My question to the hon. Minister is whether, according to the Hathi Committee direction, the Government is going to revive these premier institutes for consumption of low price drugs by our population and whether they have any intention to increase the number of public sector drug producing units.

SHRI DINESH TRIVEDI: Madam Speaker, there is no study which says that fifty per cent of drugs in India are spurious. Having said that, I would say that the essential drugs are already under price control. This is regulated under the National Pharmaceutical Pricing Authority under the Department of Pharamaceuticals. So, those mechanisms are already in place.

As far as nationalizing all the pharmaceutical companies are concerned, I am afraid that is not under our consideration at all.

DR. RAM CHANDRA DOME : Madam Speaker, it is very unfortunate that though there are some reports, no specific case of unethical practice being followed by doctors in prescribing medicines to the patients, has been reported in the Ministry. Reports are there; experiences are there, people are suffering but not a single case is there. How can it be? Medical ethics is being controlled by the apex body Medical Council of India. They do not follow the ethics themselves. They are basically following unethical practices. The latest development is there. The Chief of the Medical Council is under custody. Which is the agency to control medical ethics? I want to spell out here one more point. It is not a criticism, it is a suggestion. The drugs which are being purchased by the Central Government hospitals or the State Government hospitals, are of only brand names. That is putting additional burden. One report has come that in a year Rs.6000 crore has been additionally provided for purchasing drugs of the brand name. If it is purchased in generic names, then Rs.6000 crore can be saved. And in addition, costly medicines of Rs.25,000 crore are being purchased by the common people every year. I would like to know whether this Government is ready to pay the least for essential medicines for the hospitals whether in the Centre or in the States. That is to be controlled by the MCI.

If that is done, people will be saved and the money of the exchequer will be saved. Is the Government going to do this or not?

SHRI DINESH TRIVEDI: Madam, as far as the Government is concerned in the Government hospitals there are already instructions and orders that in all those hospitals only the generic name has to be used by doctors who are prescribing medicines to the patients. That is already there. … (*Interruptions*) As far as the private doctors are concerned, the code is there. I just read out that MCI is the product of this House and only this House can make changes. I mentioned that the hon. President of India had suggested that we must come up with that. So, whenever that law is going to come up in this House, collectively we will have to pass that.

(Q. No.604)

श्रीमती सुमित्रा महाजन : अध्यक्ष महोदया, माननीय मंत्री जी ने अपने उत्तर में बताया है कि पूरे हिन्दुस्तान में करीब 37 शहर सौर ऊर्जा शहर के रूप में सम्मिलित किए गए हैं, जिनमें से दो मध्य प्रदेश के शहर भी हैं। हमने पांच के प्रस्ताव भेजे थे, अगर पूरे पांच करते तो ज्यादा अच्छा होता। मध्य प्रदेश वैसे ही ऊर्जा के बारे में बहुत तकलीफ में है और केन्द्र सरकार से हम हमेशा सहयोग की अपेक्षा करते हैं। अभी हमारा माहेश्वर प्रोजेक्ट यहां रूक गया है, हमारे कोयला खदानों को अनुमति न होने के कारण हम जितनी बिजली उत्पादन करना चाहते हैं, वह कर नहीं पा रहे हैं। मध्य प्रदेश वैसे ही संकट में है। नेशनल सोलर मिशन के अंतर्गत करीब 1100 मेगावाट ऊर्जा का आप निर्माण करेंगे। देखा जाए तो पूरे हिन्दुस्तान में तीन-चार ऐसे प्रदेश हैं, जहां से सबसे ज्यादा सौर ऊर्जा निर्मित हो सकती है। उसमें मध्य प्रदेश भी एक है। इसलिए माननीय मंत्री जी से मैं जानना चाहूंगी कि क्या मध्य प्रदेश को जो अपेक्षित है, कम से कम 200 मेगावाट ऊर्जा आप अपने नेशनल सोलर मिशन से निर्मित होने वाली ऊर्जा में से देंगे?

डॉ. फ़ारूख़ अब्दुल्ला: महोदया, मैं बहुत ही आभारी हूं माननीय सदस्या का, जिन्होंने यह सवाल उठाया है। इसमें कोई शक नहीं है कि हमारी सरकार यह चाहती है कि हर प्रदेश के हर हिस्से को और सारे मुल्क में इसका प्रयोग किया जाए। मैं आपको इस बात का यकीन दिलाना चाहता हूं कि मैं अगले महीने में खुद अपने डिपार्ट को लेकर आपके मुख्यमंत्री से मिलने जा रहा हूं। ऊर्जा के बारे में ये सारी जो बातें हैं, उनके अफसरों के साथ और उनके साथ बैठकर हम तय करेंगे।

श्रीमती सुमित्रा महाजन : आपने अपनी योजनाओं में तिरूपति बालाजी को शामिल किया है, ऐसे ही मध्य प्रदेश में कई ऐसे धार्मिक स्थल हैं जैसे उज्जैन, ओंकारेश्वर आदि जहां लाखों धार्मिक लोग एवं पर्यटक आते हैं। ऐसे छः प्रस्ताव, जिनमें मोहनखेड़ा तीर्थ, सलकनपुर मंदिर जो सिहोर जिले में है, मां पीताम्बरा पीठ, ओंकारेश्वर, मैहर आदि शामिल हैं, हमने भेजे हुए हैं। मैं जानना चाहती हूं कि क्या उन छः प्रस्तावों को विशेष प्रोजेक्ट के अंतर्गत आप स्वीकृति देंगे और कब तक स्वीकृति देंगे?

डॉ. फ़ारूख़ अब्दुल्ला: महोदया, मैं जब आपके प्रदेश में आऊगा, वहां वजीरे आला हमारे सामने यह सब लाएंगे, उसी वक्त उनका फैसला वहीं पर होगा।

SHRI K. SHIVKUMAR *ALIAS* J.K. RITHEESH : Madam, I would like to know whether the Government has signed an agreement with Japan for the development and cooperation in the field of renewable energy sector.

DR. FAROOQ ABDULLAH: Madam, under the Asia-Pacific Partnership, Renewable Energy and Distributed Generation Task Force, solar photovoltaic models of different technologies have been installed both in Japan and in India to evaluate their performance and reliability under different field conditions.

The project is being implemented by Solar Energy Centre of MNRE and National Institute of Advanced Industrial Science and Technology of Japan. Under the project, on training, Indian officials involved in the policy-making are being trained. I must inform this House that 26 of our Indian officials have gone to Japan for this training and we are also going to send further people for this training. We want to cover almost all the States of India for this training.

12.00 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2508/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2509/15/10)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2010-2011.

(Placed in Library, See No. LT 2510/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Atomic Energy for the year 2010-2011.

(Placed in Library, See No. LT 2511/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2512/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) A copy of the Export of Fresh Frozen and Processed Fish and Fishery Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 2714(E) in Gazette of India dated the 28th October, 2009, under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2513/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2008-2009, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2514/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

(1) A copy of the 14th Progress Report (Hindi and English versions) on the Action Taken Pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto- May, 2010.

(Placed in Library, See No. LT 2515/15/10)

(2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 4 of 2010-11)-Performance Audit of the

Accelerated Irrigation Benefits Programme, Ministry of Water Resources for the year ended March, 2008.

(Placed in Library, See No. LT 2516/15/10)

(ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 5 of 2010-11)-Performance Audit of the Non Lapsable Central Pool of Resources Scheme, Ministry of Development of North Eastern Region for the year ended March, 2008.

(Placed in Library, See No. LT 2517/15/10)

(iii) Report of the Comptroller and Auditor General of India-Union Government (No. 7 of 2009-10) (Direct Taxes)-Income Tax Refunds for the year ended March, 2009.

(Placed in Library, See No. LT 2518/15/10)

(iv) Report of the Comptroller and Auditor General of India-Union Government (No. 1 for the year 2008-09)-Accounts of the Union Government for the year ended March, 2009.

(Placed in Library, See No. LT 2519/15/10)

(v) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 23 for the year 2009-10)-Autonomous Bodies for the year ended March, 2009.

(Placed in Library, See No. LT 2520/15/10)

(3) A copy each of the following papers (Hindi and English versions):-

(i) Finance Accounts of Union Government for the year 2008-2009.

(ii) Appropriation Accounts of Union Government (Civil) for the year 2008-2009.

(Placed in Library, See No. LT 2521/15/10)

(iii) Appropriation Accounts of Defence Services for the year 2008-2009.

(Placed in Library, See No. LT 2522/15/10)

(iv) Appropriation Accounts of Postal Services for the year 2008-2009.

(Placed in Library, See No. LT 2522-A/15/10)

(4) A copy of the Notification No. G.S.R. 198(E) (Hindi and English versions) published in Gazette of India dated the 19th March, 2010, together with an explanatory memorandum making certain amendments in the Notification No.14/2002-Central Excise (N.T.), dated the 8th March, 2002 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(Placed in Library, See No. LT 2523/15/10)

(5) A copy of the Income-tax (Third Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. S.O. 943(E) in Gazette of India dated the 23rd April, 2010, under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT 2524/15/10)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-

(i) S.O. 516(E) published in Gazette of India dated the 2nd March, 2010, regarding amalgamation of Lucknow Kshetriya Gramin Bank and Triveni Kshetriya Gramin Bank into a single Regional Rural Bank which shall be called as Allahabad UP Gramin Bank.

(ii) S.O. 1(E) published in Gazette of India dated the 1st January, 2010, regarding amalgamation of Ballia Kshetriya Gramin Bank and Etawah Kshetriya Gramin Bank into a single Regional Rural Bank which shall be called as Ballia- Etawah Gramin Bank.

(Placed in Library, See No. LT 2525/15/10)

(7) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2010, published in Notification No. S.O. 340(E) in Gazette of India dated the 21st April, 2010.

(ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2010, published in Notification No. S.O. 341(E) in Gazette of India dated the 21st April, 2010.

(Placed in Library, See No. LT 2526/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

(1) A copy of the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 196(E) in Gazette of India dated the 19th March, 2010 under Section 179 of the Electricity Act, 2003.

(Placed in Library, See No. LT 2527/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2008-2009 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2528/15/10)

(3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2007-2008, alongwith Audited Accounts.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2529/15/10)

(5) A copy of the Annual Report (Hindi and English versions) of the G. K. General Hospital, Bhuj, for the year 2004-2005, alongwith Audited Accounts.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 2530/15/10)

(7) A copy of the Prevention of Food Adulteration (1st Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R.

63(E) in Gazette of India dated the 8th February, 2010, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954.

(Placed in Library, See No. LT 2531/15/10)

(8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the 8 Institutions, mentioned therein, for the year 2008-2009, Indian Red cross Society for the years 2004-2005 to 2008-2009 and Regional Institute of Medical Sciences for the year 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 2532/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): On behalf of Dr. S. Jagathrakshakan, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2533/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-

(i) S.O. 1866(E) published in Gazette of India dated the 30th July, 2010, authorizing Officers, mentioned therein, who shall be competent to act under sections 12 and 13 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 and are conferred with the power of Entry, Search and Seizure.

(ii) S.O. 23(E) published in Gazette of India dated the 6th January, 2010, making certain amendments in the Notification No. S.O. 1866(E) dated the 30th July, 2009.

(iii) The Cigarettes and Other Tobacco Products (Display of Board by Educational institutions) Rules, 2009 published in Notification No. G.S.R. 40(E) in Gazette of India dated the 19th January, 2010.

(iv) The Cigarettes and Other Tobacco Products (Display Packaging and Labelling) (Amendment) Rules, 2010 published in Notification No. G.S.R. 176(E) in Gazette of India dated the 5th March, 2010, together with a corrigendum thereto published in Notification No. G.S.R. 179(E) dated 9th March, 2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(Placed in Library, See No. LT 2534/15/10)

(3) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2008-2009.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2535/15/10)

12.02 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report a message received from the Secretary-General of Rajya Sabha:-

> "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 6th May, 2010 agreed without any amendment to the Employees' State Insurance (Amendment) Bill, 2010 which was passed by the Lok Sabha at its sitting held on the 3rd May, 2010."

12.02 ½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE – MINUTES

डॉ. बलीराम (लालगंज): अध्यक्ष महोदया, मैं, 3 मई, 2010 को सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति की पहली बैठक का कार्यवाही- सारांश (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

12.03 hrs.

STANDING COMMITTEE ON DEFENCE
7th Report

SHRI SATPAL MAHARAJ (GARHWAL): I beg to present the Seventh Report (Hindi and English versions) of the Standing Committee on Defence on `Action Taken by the Government on the observations/recommendations contained in the First Report on Demands for Grands (2009-10)'.

12.03 ½ hrs.

STANDING COMMITTEE ON EXTERNAL AFFAIRS
5th and 6th Reports

SHRI YASHWANT SINHA (HAZARIBAGH): I beg to present the following Reports (Hindi and English versions) of the Committee on External Affairs:-

(1) 5th Report on Action Taken by the Government on the recommendations contained in the 1st Report on Demands for Grants on the Ministry of Overseas Indian Affairs for the year 2009-2010.

(2) 6th Report on Action Taken by the Government on the recommendations contained in the 2nd Report on Demands for Grants of the Ministry of External Affairs for the year 2009-2010.

12.04 hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Energy on Demands for Grants (2009-10), pertaining to the Ministry of New and Renewable Energy*

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): I beg to lay on the Table the statement on the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Energy in pursuance of the direction 73 A of the Hon'ble Speaker Lok Sabha vide Lok Sabha Bulletin-Part-II dated 1 September 2004.

1. The 2nd Report of the Standing Committee on Energy \ was presented to the Lok Sabha on 17th December 2009. The Report relates to the Examination of the Demands for Grants of the Ministry of New and Renewable Energy for 2009-10.
2. Action Taken Statement on the recommendations/observations contained in the 2nd Report of the Committee had been sent to the Standing Committee on Energy on 15th March 2010.
3. There are 27 recommendations made by the Committee in the said Report where action is called for on the part of the Government. These recommendations pertain mainly to issues like augmenting budgetary resources, implementation related issues of various renewable energy programmes, especially small hydro power, wind power, biomass power and remote village electrification.
4. The present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my statement, which is laid on the Table of House. I would not like to take the valuable time of the

* Laid on the Table and also placed in Library See No. LT 2536/15/10.

House to read out the contents of this Annexure. I would request that these may please be considered as read.

12.05 hrs.

(ii) Status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Finance on Demands for Grants (2009-10), pertaining to the Ministry of Planning*

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): I beg to lay on the Table the statement on the status of implementation of recommendations contained in the Third Report of the Standing Committee on Finance (15th Lok Sabha) in pursuance of the direction 73 A of the Hon'ble Speaker, Lok Sabha.

The Third Report of the Standing Committee on Finance (15th Lok Sabha) was presented to the Lok Sabha on 2-12-2009. The report relates to the examination of Demands for Grants of Ministry of Planning for the year 2009-10.

Action Taken Statements on the recommendations/observations contained in the Third Report of the Committee had been sent by Ministry of Planning to the Standing Committee on Finance on 27-1-2010.

The present status of implementation of the various recommendations made by the Committee is indicated in the Annexure to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

---

* Laid on the Table and also placed in Library See No. LT 2537/15/10.

12.05 ½ hrs.

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 5710 DATED 30.04.2010 REGARDING CUTTING OF TREES*

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): Madam, I hereby give a statement correcting the answer given on 30-4-2010 in the Lok Sabha to the Unstarred Question No.5710 by Shri Purnmasi Ram, regarding cutting of trees.

(a) & (b) : As per the information provided by various agencies entrusted with project/construction for Commonwealth Games, 2010 (CWG-2010) approximately 14932 trees have been cut.

(c) : Yes, Madam.

(d) : Question does not arise in view of the reply at (c) above.

(e) & (f) : As per the condition laid down by the concerned authorities, while according the tree cutting permission it is mandatory to carry out compensatory plantation for each tree cut/transplanted. So far a total of 58,382 trees have been planted as compensatory plantation.

---

* Laid on the Table and also placed in Library See No. LT. 2538/15/10.

12.06 hrs.

CALLING ATTENTION TO MATTER URGENT PUBLIC IMPORTANCE

Situation arising out of incident of Radiation Exposure due to Cobalt-60 in Delhi resulting in death of one person and critical injuries to several persons and steps taken by the Government in this regard

SHRI GURUDAS DASGUPTA (GHATAL): Madam, I call the attention of the Minister of Atomic Energy to the following matter or urgent public importance and request that he may make a statement thereon:

> "The situation arising out of incident of radiation exposure due to Cobalt-60 in Delhi resulting in death of one person and critical injuries to several persons and steps taken by the Government in this regard."

MADAM SPEAKER: Hon. Minister, if the statement has been circulated, if it is alright with the Members, you may lay your statement on the Table of the House.

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Madam, I will read the first part and then lay it on the Table.

MADAM SPEAKER: All right.

SHRI PRITHVIRAJ CHAVAN: A report of a patient admitted to a hospital with suspected radiation injuries led to discovery of radiation sources in a number of shops in the scrap market in Mayapuri Industrial Area, Delhi. On receipt of first information in Atomic Energy Regulatory Board (AERB), the Crisis Management Group (CMG) of DAE was alerted, which set in motion the subsequent operations as per existing procedures. These joint operations involving experts from AERB, BARC, Narora Atomic Power Station, DAE Emergency Response Centre, Delhi

and National Disaster Response Force (NDRF) of National Disaster Management Authority (NDMA) led to identification and recovery of a number of items with high radiation over the period from 8 April to 15 April 2010. The radiation source was identified to be radioactive Cobalt-60. These items were recovered and placed in lead-shielded containers and sent to Narora Atomic Power Station for further examination and safe disposal; Delhi Police registered an FIR on 8th April, 2010 and have been investigating the case.

*In these incidents, seven persons have been found to be affected by radiation injuries and admitted to hospitals for treatment. One of the injured persons who was more severely affected has since died on 26.4.2010. The other persons affected by radiation are under treatment. Bio-dosimetry has been carried out at Bhabha Atomic Research Centre (BARC) and Institute of Nuclear Medicine and Allied Sciences (INMAS) to evaluate doses received by these persons.

Delhi Police have traced the origin of the radioactive material recovered in Mayapuri to a Gamma Cell (also known as Gamma Irradiation Chamber or GIC) from the Chemistry Department of Delhi University. As informed by the Delhi Police the Gamma Cell was sold as scrap. The scrap dealer cut open the protective lead shielding for sale thus exposing the radioactive Cobalt-60 sources.

Gamma Cells are used mainly for R&D activities such as irradiation of chemical/biological/food/blood samples. They are well shielded with built-in safety design features, including remote handling of samples and are safe in their normal configuration.

The Gamma Cell at the Delhi University was imported from Canada in 1969. Authorization for its operation had been given in January 1970 by the erstwhile Directorate of Radiation Protection (DRP), BARC, the agency responsible for regulating radiation sources at that time. As per rules the pro-Vice Chancellor of the University was required to give an undertaking, which was obtained, that there would be no sale or transfer of this equipment. For a couple of

* …* This part of the Speech was laid on the Table.

years thereafter the University was in communication with BARC in connection with the dosimetry of personnel involved in work on this device. It is reported that the Gamma Cell has not been in use for more than twenty years.

After the origin of the Gamma Cell was ascertained, the supplier was contactecl, and details of the equipment obtained. The information received indicates that the cell had 16 Cobalt-60 source pencils, each pencil containing 7 cobalt slugs arranged in a 48 slot stainless steel cylindrical cage, thus totaling 112 slugs of Cobalt-60.

The radioactive material transferred to Narora has been examined. All the 112 slugs have been accounted for in the recovered material. This finding, together with radiation monitoring carried out in the Mayapuri market earlier, gives confidence that the market has been cleared of the Cobalt-60 sources, barring some traces of dust or particles in the shop where the pieces were cut. These do not pose any significant health hazard.

As per the current requirements under Atomic Energy Radiation Protection Rules and AERB Safety Guide on Consenting Process for Radiation Facilities (AERB-SG-RF/G-3), installation of any radiation equipment such as Gamma Cells requires AERB's clearance at different stages, including layout approval of the facility, type approval of the equipment, and authorization for commissioning and use. There is a further stipulation of periodic reporting of the status of operation of the radiation facility. Authorization is granted for a limited period of 5 years at a time and there is a requirement for safe disposal of radioactive material at the end of the useful life of the equipment.

This incident was caused by the unauthorized disposal of the Gamma Cell by Delhi University as scrap in violation of the Atomic Energy (Safe Disposal of Radioactive Waste) Rules and Atomic Energy (Radiation Protection) Rules promulgated under the Atomic Energy Act, 1962.

Delhi University has been issued a show-cause notice by AERB on 29th April, 2010 and asked to submit its explanation on the violations within a period of two weeks. In the meantime, AERB has directed Delhi University to immediately suspend all activities involving use of radiation sources.

It may be recalled that the Government had set up the National Disaster Management Authority (NDMA) in 2005. The NDMA has raised and trained four battalions of National Disaster Response Force (NDRF) for responding to radiological emergencies. Also the DAE has established eighteen well-equipped Emergency Response Centres at different parts of the country for preparedness and response to any radiological emergency. NDMA has been entrusted with the responsibility to co-ordinate, review and assess our capabilities and infrastructure to detect, prevent and respond to radiological incidents of all kinds. Four more battalions of NDRF (in addition to the existing four) are being trained and equipped to respond to radiation emergencies. To further strengthen the response capability, around 1000 police stations in 35 major cities are being equipped with radiation monitors and personal protective gear by the NDMA.

Although the current situation was caused by legally imported equipment which was unauthorisedly disposed off, we are also conscious of the need to prevent the unauthorized import of radioactive material. A variety of radioactive material detection equipment are being installed at various border points –seaports, airports and land ports. The detection capabilities have been aimed as per international guidelines and specifications (Mega Port Initiative compliant) to detect a variety of radioactive substances emitting gamma rays and neutrons. In addition, portable equipments are being procured for use by National Disaster Response Force of NDMA and by Emergency Response Teams of the DAE for radiation detection. Capacity is being created for inspection of trucks/containers passing on the road (vehicle monitors), portal monitors to inspect personnel at entry/exit, handheld detection equipment for close scrutiny including isotope identification.

I would like to emphasise that this incident of radiation exposure has nothing to do with any of the DAE facilities or activities.

I would also like to assure this august house that all possible care is being taken to ensure that the country is prepared to handle any radiological emergency arising in the public domain.*

(Placed in Library, See No. LT 2539/15/10)

SHRI GURUDAS DASGUPTA (GHATAL): Madam, I have gone through the statement as carefully as possible. In most of the cases the Ministers replying to Calling Attentions try to become innocent. The same can be said with regard to this statement, that this is an innocent statement.

The statement expresses the chain of events but does not answer the basic questions that arise out of the incident. Therefore, it appears even now that the Ministry has not been able to realize fully the implications of such a disaster. Mayapuri scrap market was the place where the radiation took place. One person died. He is a very poor man, a manual labourer. Six people were injured; one of them is fighting for life even today. Before I go into some facts, I will start with a question to the hon. Minister.

In today's Order Paper, there is an item whereby, Shri Prithviraj Chavan is going to seek leave of the House to introduce Civil Liability for Nuclear Damage Bill. May I ask the hon. Minister, while the Bill is sought to be moved, to limit the liability of the foreign firms, what is the law in India? Is there any law in India, which seeks to protect the victims of radiological accidents? As far as I know, there is no such law. The statement should have said that after this incident, the Government has become aware of such a law and that it would be done. But no such assurance from the Minister has been given.

What is the basic question? The management of waste and regulation of the dumping of the waste – this is the basic question. Why am I raising this? It is because the recycling of the waste has become a profitable enterprise in India and a huge manpower is associated with it. Nearly 15 lakh people are involved throughout the country in handling the waste. This has become a business on a very large scale in the country.

As per my information, 64 lakh tonnes of waste was dumped in India by the developed countries or the so-called advanced countries. I do not know whether the hon. Minister is aware of it. Domestically we are producing 59 lakh tonnes of waste every year. How is it going to be managed? The waste may include

radioactive materials also. Why? The radioactive materials are used for health therapy, for cancer treatment; it is also used for experiments in colleges. It is used for industrial production also.

Therefore, monitoring of the management of waste is a vital task of the Government. Has the Government become aware of this, after the accident had taken place? I will give only two examples, whereby the hon. Minister should feel that Atomic Energy Regulatory Board is not doing its job. That is the organization which is to look after the management of the radioactive materials in the country. What is the figure? 1485 institutions are there in India who use 7850 nuclear gadgets. This is the number in India. How many were inspected? There is a regulation – this is what the Minister said; and I admit that there is a regulation. But as it happens in the case of all Government laws, the laws are not enforced; and the agencies that are supposed to take care of the regulation, sleeps over the responsibility. That is why, only 16 were inspected out of 1485 institutions in 2008-09.

In the second case, only 39 inspections were done for 505 industrial units who use radiography as a method and as a technique. It is a serious dereliction of duty. Therefore, my question is, is the hon. Minister aware that the Atomic Energy Regulatory Board has not been doing the job of inspection. Why has this happened? It was because there was no inspection done. Gamma Irradiator was purchased by the Chemistry Department of Delhi University in 1967. He is admitting the fact that it was used but he does not admit the other fact. It was used till 1985, which means 25 years ago it was used. Then the equipment was sealed in a room which was locked from outside. Can you believe that this Gamma Irradiator was sold out by the Chemistry Department of Delhi University, where there are academicians, people of character and commitment, without knowing whether the radiation was there or not? This has happened. One person who deals with the scrap material business purchased it. Therefore, three things appear from this: there was no inspection of the Chemistry Department of Delhi University by

the Atomic Energy Regulatory Board, the professors, teachers and the Vice Chancellor did not try to find out whether the radioactive material was still there or not and it was sold as a scrap. It has happened in a civilised country, more so in Delhi and more so in the Delhi University. Can it happen? But it has happened.

After this machine was taken to Mayapuri, it was broken and 40 radioactive pencils were made out of it. Those pencils were then sold. What is the story? The story is that the Atomic Energy Regulatory Board did not inspect. The University did not have a safety officer. Vice Chancellor administration, before selling the material as waste, did not find out whether there was radioactive material and the poor worker has died. Delhi University is saying that it is ready to pay the money. Money in exchange of life!

It is because the Government has no law in this country which seeks to compensate a victim of radiological crisis or radiological problem. We are interested to have a law for the foreign country but within the country there is no law. Therefore, the questions are:

- Was there an inspector in the college?
- Whether Atomic Energy Regulatory Board did carry out the inspection as it is according to law should be done regularly?
- Whether any case of dereliction of duty has been registered against the Management of Delhi University?

They must be brought to book according to the law. They have not done their job.

SHRI REWATI RAMAN SINGH (ALLAHABAD): Especially the Vice-Chancellor.

SHRI GURUDAS DASGUPTA: Not only the Vice-Chancellor but everybody. What Committee it was which was appointed to clear the garbage? What academicians they are! What irresponsible people they are! Criminal law and prosecution must be instituted against the people who are responsible for clearing the garbage to be sold in the market which was essentially radioactive. I would

like to know as to when the law is going to be brought before the country. Since there is no law, does the Government propose to bring a law?

Lastly, did the Management of Delhi University want inspection to be done? Did they know that there is a law that there should be an inspection done? Inspection was not done by the Atomic Energy Board but did they ask for it? I am raising these questions because Madam I am pained at the failure of inspection, at the failure of the Management of Delhi University and at the failure of my friend, the Minister of State who has not realized the seriousness of the country.

There are nuclear power projects going on in the country and more will be coming. There has to be a strict policy for the disposal of the radioactive materials. There has to be serious monitoring. There has to be a serious policy. There has to be serious law and the Government must be there to take care that the law is being implemented. I am sorry, this is a human disaster arising out of the failure of the administration and the Government. I send my condolences to the person who has died.

MADAM SPEAKER: Shri Kaushalendra Kumar, please ask your clarificatory questions.

श्री कौशलेन्द्र कुमार (नालंदा): माननीय अध्यक्ष महोदया, आपने मुझे ध्यानाकर्षण प्रस्ताव पर बोलने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं। यह सरकारी कार्मिकों की लापरवाही का पहला उदाहरण नहीं है। गलती कुछेक करते हैं और बदनाम सारी व्यवस्था होती है। मेरा यह कहना है कि संवेदनशील या घातक पदार्थों का वितरण, भंडारण व निस्तारण केवल सुयोग्य अधिकारियों के हाथों में होना चाहिए, जिन्हें इनके खतरों की जानकारी हो व वितरण, भंडारण और निस्तारण का जिन्होंने कम से कम न्यूनतम प्रशिक्षण लिया हो। हमारी शैक्षणिक ही नहीं बल्कि अन्य संस्थानों की प्रयोगशालाओं में अनेकों प्रकार के कम घातक से लेकर अत्यधिक घातक रसायनों व रेडियोधर्मी पदार्थों का खुले आम प्रयोग होता है। इनके प्रभाव व विकरण के बारे में इनसे जुड़े समस्त कर्मचारियों का न्यूनतम प्रशिक्षण होना चाहिए व उनकी लिखित स्वीकृति के बाद ही उनके वितरण, भंडारण या निस्तारण संबंधी कोई कार्रवाई होनी चाहिए।

इस संबंध में मैं आपका ध्यान ई-वेस्ट की तरफ भी दिलाना चाहूंगा कि जिसका बेरोकटोक आयात हो रहा है, जिनमें भी कम घातक पदार्थों की बहुतायत होती है, जिनसे कैंसर व अन्य विभिन्न प्रकार की

बीमारियां फैल सकती हैं। इसके आयात के बारे में भी कोई दिशा-निर्देश होने चाहिए या कोई नियामक संस्था का गठन होना चाहिए, जिससे देश की जनता सुरक्षित रहे और भूमि, जल, वायु आदि प्रदूषित न हों व पर्यावरण स्वस्थ रहे।

अब मैं वर्तमान घटना की ओर माननीय सदन का ध्यान आकृष्ट करना चाहूंगा। दिल्ली विश्वविद्यालय ने गामा सेल को वर्ष 1970 में एटोमिक इनर्जी कनाडा लिमिटेड से खरीदा था। 1985 में विश्वविद्यालय में इसका इस्तेमाल बंद कर दिया गया था। विश्वविद्यालय के अधिकारियों ने 26 फरवरी, 2010 को यह मायापुरी के स्क्रैप डीलर हरचरण सिंह भोला को डेढ़ लाख रुपये में बेचा था। जब रहस्य खुला कि मायापुरी में एक दुकान के कबाड़ से रेडियोएक्टिव पदार्थ पाया गया, जो दिल्ली विश्वविद्यालय से आया था। इसका इस्तेमाल दिल्ली विश्वविद्यालय के कैमिस्ट्री विभाग के छात्रों ने प्रयोग के लिए किया था।

अध्यक्ष महोदया : आप कृपया क्लेरिफिकेटरी प्रश्न पूछिये।

श्री कौशलेन्द्र कुमार : मैडम, मैं उसी बात को सदन के ध्यान में लाना चाहता हूं कि जब इस बात की जानकारी थी और यदि जानकारी नहीं थी तो मंत्री जी का जवाब एकदम स्पष्ट आना चाहिए। आज उस बात की जांच होनी चाहिये कि यूनीवर्सिटी के प्रोफैसर को जब तक मालूम था कि गामा सेल घातक है तो उसे इस तरह से क्यों बेचा गया? मैं मंत्री महोदय से यह भी जानना चाहता हूं कि इसकी चपेट में आने वाला व्यक्ति राजेन्द्र नाम का आदमी था जिसे मुआवजा दिया गया या नहीं? जो पांच आदमी घायल हुये हैं, क्या उन्हें मुआवजा दिया गया या नहीं? मैं यह सवाल भी उठाना चाहता हूं कि दिल्ली विश्वविद्यालय के कुलपति श्री दीपक पेंटल विज्ञान से हैं और समुचित जानकारी रखते हैं। बिना उनकी जानकारी के यह संभव नहीं है कि कबाड़ मायापुरी में बेचा गया। मैं मंत्री जी से यह भी जानना चाहता हूं कि क्या उनकी जानकारी ऐसी है कि यह श्री दीपक पेंटल की नैतिक जिम्मेवारी थी ...(व्यवधान)

अध्यक्ष महोदया : ठीक है। आपका हो गया। श्रीमती सुमित्रा महाजन ।

श्रीमती सुमित्रा महाजन (इन्दौर): अध्यक्ष महोदया, यहां पर जो चर्चा हो रही है, मैं कहूंगी कि वह केवल साईंटिफिक मामलों तक ही सीमित नहीं होनी चाहिये। इसे बहुत गम्भीरता से लेना पड़ेगा। पहले ही हम कहते हैं कि गरीब महंगाई से मर रहा है या मुत्यु जैसा जीवन जी रहा है। आज ये घटनायें हो रही हैं। हम कहते हैं कि कबाड़ का काम करने वाला जो व्यक्ति है, कबाड़ खरीदने वाला हो सकता है कि वह पैसे वाला हो लेकिन वहां उन चीजों को अलग करके कबाड़ में काम करने वाला जो व्यक्ति है, वह कहीं न कहीं छोटी सी झुग्गी झोंपड़ी में रहने वाला सादा श्रमिक है, गरीब तबके का आदमी है। इसलिये जो भुगतेगा, जो मर गया तो कभी कभी लगता है कि कम से कम उसे मृत्यु प्राप्त हो गई लेकिन ऐसे रेडियोधर्मी

पदार्थों से जिससे विकर्ण होता है, ब्लड में जिसको जाता है, वह जिन्दा भी रहता है तो मृत्यु से भी बदतर संकट या मृत्यु से भी बदतर यातनायें उसे सहनी पड़ती हैं। मैं इस कम्पनसेशन को इससे इसलिये जोड़ रही हूं कि आने वाला बिल ज्यादातर कम्पनसेशन से जुड़ा हुआ है। इसलिये हम क्या केवल मौत के सौदागर बनकर कम्पनसेशन की बात करेंगे? जिनको मृत्यु नहीं आती है, उनकी जिन्दगी मौत से बदतर होती है, क्या उसके लिये हम कोई बात नहीं करेंगे?

अध्यक्ष महोदया, माननीय गुरुदास जी ने जो प्रश्न पूछा, उसे मैं रिपीट नहीं करूंगी लेकिन एक बात जरूर है कि जिस तरीके से ए.आर.बी का जो उत्तर है, कि हमारे फारमेशन से पहले यह खरीदा गया। अगर दिल्ली यूनिवर्सिटी के द्वारा खरीदा भी गया हो तो भी इश्यू से लेकर डिस्पोज़ल तक उसकी एक प्रक्रिया होती है, उसकी अंडरटेकिंग होती है। उस समय बीएआरसी था, उनसे इन्होंने अंडरटेकिंग दी हुई थी। उस प्रक्रिया का कहीं न कहीं पालन नहीं किया गया और वह न करते हुये जिस तरीके से यह डिस्पोज़ल किया गया है, और अगर अब ए.आर.बी. यह कहे कि हमारे आने से पहले था। अभी जो बात बात बताई गई कि उन्हें जो निरीक्षण करना चाहिये था, कई जगह यह मशीनरी उपयोग में आ रही है जिसमें रेडियोएक्टिव कण हैं, अस्पताल में है और पूरे हिन्दुस्तान में है । जो वाकया हुआ, मैं उसे दोहराऊंगी नहीं लेकिन यह निरीक्षण नहीं होता है। क्या आप इसे क्रिमिनल निग्लीजैंस के अंदर लेंगे? This is a criminal negligence and not a simple negligence. और जिस तरीके सेदिल्ली यूनिवर्सिटी के प्रोफेसर हो या प्रिंसीपल हो, उनको ट्रेंनिंग नहीं है। कहने के लिये यह कैमिस्ट्री के प्रोफैसर हैं क्योंकि उन्हें सारी बातों की जानकारी होती है,प्लुमराईजेशन, रेडिएशन, कैमिस्ट्री, फिजिक्स, अलग अलग बड़े कोर्सेस यहां चलते हैं और बहुत ट्रेड प्रोफैसर मोटी मोटी तनख्वाहें लेने वाले हैं। हो सकता है कि ये बुकिश पढ़ाते हैं , क्या उन्हें भी क्रिमिनल नैग्लिजेंस के अंतर्गत लिया जायेगा?...(व्यवधान)

अध्यक्ष महोदया : बस हो गया। ध्यानाकर्षण में केवल एक प्रश्न पूछा जाता है।

श्रीमती सुमित्रा महाजन : अध्यक्ष महोदया, मैं प्रश्न ही पूछ रही हूं। दूसरी बात यह है कि हमारे जैसे सामान्य व्यक्ति के लिये यह प्रश्न आता है। पेपर में दो प्रकार के स्टेटमेंट्स आये हैं। एक स्टेटमेंट यह आया कि कुछ बी.ए.आर.सी. के अधिकारी का कथन था कि मायापुरी इलाके में कबाड़ में जो चीज मिली है, वह वायर शेप की है। यह ई-वेस्ट हो सकता है। वहां जो विश्वविद्यालय में कबाड़ के रूप में गये हैं, It is a pencil cylinder.

और वे भी अभी सभी प्राप्त नहीं हुए हैं। उसमें यह बात बतायी गयी है कि वर्ष 1968 में खरीदी गयी है, यूज में नहीं आ रही थी, लेकिन उसकी आयु 52 साल की थी, ऐसी भी एक बात चर्चा में है। अभी तो केवल 40 साल हुए हैं, मतलब 12 साल तक अभी वह जीवित है। क्या इसका भी परीक्षण किया गया है?

महोदय, मैं तीसरी बात पूछना चाहूंगी कि बाहर से बहुत सारा इंटरनेशनल स्क्रैप हिन्दुस्तान में जगह-जगह आता रहता है। आपने अपने स्टेटमेंट में यह कहा है कि जो नेशनल डिजॉस्टर रिस्पांस फोर्स है, उन्हें आपने ट्रेनिंग दी हुई है, लेकिन जो कस्टम के ऑफीसर हैं, जो इसकी जांच करते हैं क्योंकि आगे आप कह रहे हैं कि हम इसे लगायेंगे। Radioactive material equipment are being installed. अब आप लगायेंगे, यानी इसके पहले चाहे जो भी कोई कचरा यहां आया हो। क्या कस्टम के अधिकारियों को इस प्रकार की कोई ट्रेनिंग दी गयी थी? क्या वहां पर इस प्रकार का कोई डिवाईस लगा हुआ था कि इस प्रकार का कचरा हिन्दुस्तान में न आये? अगर आप अब लगायेंगे यानी इसके पहले नहीं लगाया गया था तो क्या यह कहीं न कहीं सरकार का क्रिमिनल नैग्लिजेंस नहीं हो रहा है। मैं यह भी जानना चाहूंगी।

अध्यक्ष महोदया : अब आप समाप्त कीजिये।

श्रीमती सुमित्रा महाजन : महोदय, एक बात और है कि बीएआरसी को ट्रेनिंग देनी है। जहां-जहां इस प्रकार के ऑफिसर नहीं हैं।...(व्यवधान)

अध्यक्ष महोदया : ठीक है, धन्यवाद।

श्रीमती सुमित्रा महाजन : महोदय, यह देखना तो पड़ेगा ना।

अध्यक्ष महोदया : जी हां, ठीक है। अब आप समाप्त कीजिये।

श्रीमती सुमित्रा महाजन : महोदय, हमें यह भी जानकारी मिल जाये कि बीएआरसी ने कितने लोगों को ट्रेनिंग दी। वहां काम करने वाले प्रोफेसर्स या असिस्टेंट जो भी हैं, क्या उन्हें इस प्रकार की ट्रेनिंग दी गयी है, वहां उन्हें जो उपकरण लगते हैं, हैंड ग्लोव्ज आदि, क्या वहां वे उपयोग में आते हैं? क्या इस बात का कोई निरीक्षण, परीक्षण किया गया है? इन सब बातों को जानकारी मंत्री जी को देनी चाहिए। यह बहुत गंभीर मामला है, गरीब के जीवन से खिलवाड़ करने वाला मामला है, इसलिए मैं पूछ रही हूं।

SHRI B. MAHTAB (CUTTACK): Madam, thank you. It is a very pathetic case of cobalt 60 in Delhi which has awakened us from slumber. If it would not have occurred in Mayapuri in Delhi, I doubt whether the Government and the society at large would have become conscious about the hazardous wastes that are lying around and is being used by different industries and educational institutions in our country. With every twist, I am pained to mention here, it reminds us of how

vulnerable we are to catastrophes. How callous we are even in dealing with radioactive material? How blissfully indifferent we are to the extensive damage to life we continue to cause through our criminal negligence? This was not a behavioral feat of any responsible nation, not of a nuclear power. First we jabbered that cobalt 60 that was thrust on us by evil external sources. Was it a deadly bomb in making? That was the question being asked. It revealed how chillingly inadequate our import regulations were? We had no clue where the radio active material had come from? Who had sent it? How it reached one of the busiest and thickly populated markets of the country. I am reminded of the Statement that was given by the hon. Minister of State for Atomic Energy in the other House and when we compare it with the Statement that has been given here today one feels how inadequate we were in collecting information. There is a system failure.

In India cameras that used cobalt 60 were phased out in the 90s. The use and disposal of all such radio active material is strictly supervised in the country. But Mayapuri radiation highlights the threat that lurks in our midst. Contaminated scrap was identified as the cause of setting off radiation detector alarm in France in the year 2000. A worker in a nuclear plant was wearing a watch that had contaminated bracelet pins made with steel supplied by a plant in China from which 100 kgs contaminated steel was recovered.

I am not mentioning it here. I think the hon. Minister is aware as to what had happened in Mexico. The radioactive material had travelled from United States to Mexico and the whole steel industry was in ruins for five years. I am not going into that. But in 2000, in Thailand, the same year, a disused Cobalt-60 teletherapy source caused a death and a major scare.

Is it true that Physics, Chemistry and Geology Departments of Delhi University have radioactive substance in their labs and had held some auctions recently to dispose of their waste? I want to know whether Atomic Energy Regulatory Board (AERB) has no proper inventory of such radioactive sources in

hundreds of machines lying all over the country? Is it true that Bhaba Atomic Research Centre is responsible to dispose of radioactive material? Is it true that BARC has recovered some lost radioactive needles from scrap markets and hospital drains and even crematoriums? Is any investigation being done to find out radioactive metal present in steel that we use everyday? Is it true that Cobalt-60 isotopes are used widely in medical and industrial applications including food processing industries? I want to know whether the regulatory system of inspection and monitoring put in place by the AERB, though detailed and elaborate, is actually not foolproof? What mechanism have you got to punish those due to non-compliance and laxity on the part of end-users?

SHRI ARJUN CHARAN SETHI (BHADRAK): Madam Speaker, I will confine my observations to the statement made by the hon. Minister for State, Shri Chavan because a lot of area has been covered by the hon. Members who spoke before me. I will confine to the main points arising from the statement laid on the Table of the House.

Madam, I would like to quote one sentence from the statement of the hon. Minister. "As per the rules, the pro-Vice Chancellor of the University was required to give an undertaking, which was obtained, that there would be no sale or transfer of this equipment." This is the undertaking which the pro-Vice Chancellor of the Delhi University has given. How can it be sold then? I think this is the crux of the matter. This is the undertaking which they have given and they have sold it.

As has been stated here, the University authorities have utterly failed in their duties. Due to the utter negligence of the University authorities, this particular incident has happened.

The hon. Minister also stated that an FIR has been lodged. I would like to know from the hon. Minister against whom has the FIR been lodged. Was the FIR lodged against the particular persons of the University responsible for this incident? These are very important questions because this all has happened due to the failure

of the University authorities. As has been stated by the hon. Member, Shri Dasgupta, they are all academicians.

They are all Professors; they are not like common people on the streets; they are not people like us. They are all highly educated people. How can this happen?

Another point is this. In this particular Statement, it has been mentioned:

> "For a couple of years thereafter the University was in communication with BARC in connection with the dosimetry of personnel involved in work on this device. It is reported that the Gamma Cell has not been in use for more than twenty years."

That means the Delhi University was always having consultation or communication with the BARC for inspection. We would like to know whether the BARC has conducted any inspection. If they have conducted any inspection, what was their advice? What was their report?

These are very crucial questions. Hon. Speaker, you please direct the hon. Minister to respond to these questions. This is very important and this is the first time that such an incident has happened due to the negligence of the academicians and due to the negligence of University authorities. Thank you.

SHRI PRITHVIRAJ CHAVAN: Hon. Speaker, this debate through the Calling Attention is very important in highlighting a very tragic incident, which the Government takes very seriously. There has been a loss of life and some people got injured. We have given a very exhaustive Statement, stating facts as they became known to us and nothing has been kept away from the House because this is an area where we are all very seriously concerned.

Before I come to the questions, I would just like to state that nuclear energy can be used for generation of electrical energy. We have nineteen reactors producing energy. I am happy to say that the entire atomic energy programme of

the Government of India has been extremely safe and there have been procedures in place which have always worked.

I can assure the House that the entire electricity generation programme of atomic energy is completely safe. This current incident did not occur from the activities of the DAE. The other peaceful uses of atomic energy are medical use, industrial radiography, nuclear gauging and research.

This was an instrument, as we have been informed, imported by the Delhi University in 1970 after due licence was taken from the Department of Atomic Energy and a due undertaking was given, as has been mentioned, by the highest authorities of the University that it will not be sold off. Obviously a mistake was committed by the Delhi University in not adhering to their own undertaking which they gave us.

The equipment was imported from Canada. Earlier we did not know where it came from and, therefore, there was a lot of confusion. But thanks to the Delhi Police, they ultimately traced this equipment to Delhi University and then we found out which Company has sold it. This Company in Canada had sold this Gamma Chamber to five other locations also. They have all been located. But unfortunately because the equipment were not used, perhaps they lost control, they did not keep a proper account of what was happening and it got sold to a scrap dealer. It was a very tragic incident. The Delhi Police has lodged an FIR. The FIR has been upgraded after the death of a person.

SHRI GURUDAS DASGUPTA : Against whom the FIR has been lodged?

SHRI PRITHVIRAJ CHAVAN: The Delhi Police will take appropriate action against all those who are guilty. It is an on-going investigation and I cannot tell you how the investigation goes on. But I can assure you that no guilty person will be spared.

First of all, the issue raised was on peaceful uses of nuclear energy.

The second issue has been raised which is about the scrap. Obviously, the scrap was generated here by the Delhi University and sold to a scrap dealer. There

is also a serious concern which I had addressed in my statement whether the radioactive scrap could be imported or not. That is an issue which is seriously being dealt with by the Disaster Management Authority which was set up recently, it is being dealt with by the Ministry of Home Affairs and it is being dealt with by the Ministry of Commerce. That is a separate subject. I would not like to take the time of the House on this. But I would like to assure the House that adequate equipment to check the incoming consignments of scrap are being put in place. We already have two container scanners in two airports. That is being done. So, it is not dealing with scrap which is imported, it is something which happened in Delhi University.

Now, a specific question been asked by the hon. Members. I am thankful to the suggestions and the questions which they raised.

The first question asked by Shri Gurudas Dasgupta is as to what is the law on compensation. I would like to share with the House that unfortunately the fact remains that currently there is no law on compensation coming out of radiological incidence. That is precisely the reason why we are moving to set in a legal regime. … (*Interruptions*)

SHRI GURUDAS DASGUPTA : Are you going to bring in a law?

SHRI PRITHVIRAJ CHAVAN: I am coming to that. Please give me some time.

Madam, we had a very unfortunate incident in Bhopal. We had no law and people had to go from pillar to post for compensation. Therefore, in 1991, this Parliament enacted a law which is called, `Public Liability Insurance Law'. But in that law, nuclear and radiological incidents are specifically excluded. So, there is a void. We appreciate that. I think we will have to look at the compensation regime out of radiological incidence. There are two types of incidence. One is the incidence which could happen out of power production, as I said – the first part of atomic energy and second is where nuclear energy is used for research purposes and for medical purposes. There has to be a law. I share the concern expressed by

the hon. Members. We will have to have a regime where equipment user will have to take insurance and will have to take an undertaking. … (*Interruptions*)

SHRI GURUDAS DASGUPTA: What about the law?

SHRI PRITHVIRAJ CHAVAN: That is what I am sharing with you. We will have to have a law to cover the incidence of nuclear accidents like the one we had in the Delhi University. There has to be insurance taken. There has to be compensation amount fixed like we did in the 1991 law except we left out radiological incidents.

Second thing is about the role of the AERB. As has been stated in the statement, the AERB came into being in 1983 and before that it was the Atomic Energy Department which had a Directorate of Radiation Protection. The permission was taken from the Directorate. But, obviously, in spite of the undertaking given by the Delhi University, they did not adhere to the undertaking and we had this unfortunate incident. … (*Interruptions*)

SHRI GURUDAS DASGUPTA: Was there any inspection?

MADAM SPEAKER: Shri Dasgupta, you have asked your question. Let him reply.

SHRI PRITHVIRAJ CHAVAN: Madam, as I said, atomic energy use is for peaceful purposes. We permit use of atomic energy in medical use, industrial use and research purposes. There are 10,000 sources in the country with about 3,000 organisations. The licence is only given to very responsible people besides organisations and universities. There are different categories of equipment – equipment which can cause large harm is put in one category. There is B category, C category and there are six categories like that. An inspection is carried out as part of a routine where we consider that there is a danger. This equipment inherently was considered safe because led sheets were given to the highest academic institutions in the world. I think they did not follow the strict safety rules and we had this accident. But I take the point that the law needs to be in the place. The regime has to be strengthened.

A question was also asked whether AERB has invented. AERB has a complete inventory of over 10,000 sources of this nature which has been used for peaceful purposes in 3,000 installations. The inventory is all there. There have to be reports filed that inspections are carried out. But I appreciate the point that we need to further strengthen this regime so that even inadvertently somebody should not do something like this incident which happened in Delhi.

SHRI GURUDAS DASGUPTA : It means no inspection was done.

SHRI PRITHVIRAJ CHAVAN: At 10,000 places the inspections are done.

SHRI GURUDAS DASGUPTA : In this place, inspection was not done.

SHRI PRITHVIRAJ CHAVAN: This equipment was not used for many times. When the equipment was not in use, there was no inspection. But the responsibility for not selling was with the University.

Madam, Shrimati Sumitra Mahajan asked about scrap. Again, I would like to explain that the scrap which is imported is a different issue. We have to be very careful about the scrap which is imported from outside. We are taking adequate measures. Some are already in place but we are taking adequate measures.

A question was asked: Was there a criminal negligence? Yes, the Police will look into it. Statements were made about wire shape, the scrap imported. It is not true. Initially, we only found four pencils. Initially, we did not know from where it came. But, when the Delhi Police located the source to Delhi University, when the original equipment manufacturer was contacted, I am happy to inform that it was found that every single pencil - about 112 slugs of them – has been identified. They are safely stored with the Narora Atomic Power Plant and there is no danger whatsoever from this incident although what has to happen has happened.

Now, I come to the issue about the life of the equipment. You are right that Cobalt-60 has a long life but that is now under secure location in Narora and nothing will happen from that.

Well, a question was asked whether Cobalt-60 can be used for dirty bomb purpose and all that. I think, whatever we know, whatever the nuclear energy people know, dirty bomb will require a different material. That is precisely why in case of possible import, we are putting in place safety norms.

It is not true that we did not know from where it came; we have no clue. We knew exactly from where it came. There were rules which should have been well in place; they were broken and not adhered to.

Some examples of other countries have been given. Again, I would like to highlight that we have not had any untoward example in India in our nuclear power programme. The auction by the Delhi University was an unfortunate incident. There is a proper inventory of whatever equipment is being used in India.… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except the reply of the hon. Minister.

(Interruptions) ...[*]

MADAM SPEAKER: Shri Gurudas Dasgupta, you cannot go on asking questions. You have asked your question. Please take your seat now.

… (*Interruptions*)

SHRI PRITHVIRAJ CHAVAN: I would like to say that we have learnt some lessons.… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except what the hon. Minister is saying.

*(Interruptions) ...**

SHRI PRITHVIRAJ CHAVAN: Let me finish it You can ask questions.… (*Interruptions*)

MADAM SPEAKER: Hon. Minister, kindly address the Chair.

---

[*] Not recorded.

SHRI PRITHVIRAJ CHAVAN: Madam, I will just end up by saying that we have learnt some lessons from this whole thing.… (*Interruptions*) Let me finish it.… (*Interruptions*)

MADAM SPEAKER: He has not completed it.

SHRI PRITHVIRAJ CHAVAN: I am just concluding. We have learnt some lessons. It is reassuring that this incident had nothing to do with our atomic energy programme, power production programme.

Secondly, there was absolutely prompt response from the Disaster Management Authority, the Atomic Energy Department and the AERB. When we got the information that something has happened, immediately, we responded and we contained the problem. All the material has been recovered now. The Delhi Police helped us to trace the source to the DU. The DU did not volunteer and tell us what happened.

There are concerns that there is no compensation. You are right. We will put one in place. There is no insurance regime. If compensation has to be paid for the medical facilities, if somebody declares himself bankrupt, we will have to have insurance like we are planning now in the Civil Liability Regime.

I make one last point. I think we need to strengthen our medical regime because for many days they did not know that it is a radiological accident and what needs to be done. There has to be a de-commissioning process for whatever is imported.

MADAM SPEAKER: Thank you so much.

12.54 hrs.

CIVIL LIABILITY FOR NUCLEAR DAMAGE BILL, 2010

MADAM SPEAKER: Hon. Members, I have received a request from the hon. Parliamentary Affairs Minister saying that Item No.22 may be taken up before the reply on the Discussion under Rule 193.

… (*Interruptions*)

MADAM SPEAKER: Please take your seat.

… (*Interruptions*)

MADAM SPEAKER: I have permitted it. The hon. Minister.

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): I beg to move for leave to introduce a Bill to provide for civil liability for nuclear damage, appointment of Claims Commissioner, establishment of Nuclear Damage Claims Commission and for matters connected therewith or incidental thereto.

I seek the permission of the House to introduce the Civil Liability for Nuclear Damage Bill.

MADAM SPEAKER: Motion moved:

> "That leave be granted to introduce a Bill to provide for civil liability for nuclear damage, appointment of Claims Commissioner, establishment of Nuclear Damage Claims Commission and for matters connected therewith or incidental thereto. "

SHRI BASU DEB ACHARIA (BANKURA): Madam, the Civil Liability for Nuclear Damage Bill, 2010 is illegal and unconstitutional. It violates Article 21 of the Constitution. Where the right to life is the fundamental right, the fundamental right to life of the citizens of the country is being violated by the introduction of this Bill.

Madam, it ignores the judgement of the Supreme Court. The Supreme Court had said, 'polluter pays the damage'. So this judgement of the Supreme Court is being violated by bringing this Bill. It compromises the right of a citizen to go to the court for claiming adequate compensation. This violates the right of a citizen. After this Bill is passed, then the citizens of this country will not be able to go to the court to claim more compensation because the payment of compensation is being capped. After the supplier has supplied the equipment, if there is any nuclear accident in a nuclear plant … (*Interruptions*)

MADAM SPEAKER: You cannot go into the details of the Bill.

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Madam, he cannot go into the merits of the Bill. … (*Interruptions*)

MADAM SPEAKER: Yes. Mr. Basu Deb Acharia, you cannot go into the merits of it. I permitted you to just give the reason as to why you are opposing the Bill and that is all.

… (*Interruptions*)

SHRI BASU DEB ACHARIA : Madam, the payment of compensation is being capped and the cap is Rs. 500 crore. The overall compensation … (*Interruptions*)

MADAM SPEAKER: Please wait for a minute. The hon. Minister of Parliamentary Affairs wants to say something. Please take your seat.

SHRI BASU DEB ACHARIA : Madam, the compensation which is paid for the damage of causing death … (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, I would like to submit that there is plethora of rulings given by the earlier hon. Speakers of the House that at the time of introduction of the Bills, it is only the legislative competence which is taken up, not the merits and not the constitutionality thereof. … (*Interruptions*)

MADAM SPEAKER: Yes. Mr. Basu Deb Acharia, you have made your point. Please take your seat.

SHRI BASU DEB ACHARIA : Madam, I oppose this unconstitutional legislation. It should not be introduced. The Government should withdraw this anti-people legislation. … (*Interruptions*)

MADAM SPEAKER: Mr. Basu Deb Acharia, you cannot go on like this. Please take your seat.

… (*Interruptions*)

MADAM SPEAKER: Dr. Murli Manohar Joshi.

… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...[*]

[*] Not recorded.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, merits can be discussed only when the Bill is introduced. The Bill is not yet introduced. How can merits of the Bill be discussed now? If he says that Parliament does not have the competence, on the ground of competence, he can speak, but he cannot speak on the merits of the Bill.

डॉ. मुरली मनोहर जोशी (वाराणसी): अध्यक्ष महोदया, मैं आपका आभारी हूं कि आपने मुझे इस प्रकरण पर कुछ बोलने का अवसर दिया। यह सही है कि हम लेजिस्लेटिव कम्पीटैंस के आधार पर पहले इसका विरोध करेंगे और वही मुख्य कारण होता है।...(व्यवधान)

SHRI PRANAB MUKHERJEE: You can speak only on the legislative competence, not on the merits of the Bill. विरोध कीजिए।

डॉ. मुरली मनोहर जोशी : जी हां, वही कर रहे हैं, लेकिन बोलने तो दीजिए।...(व्यवधान)

आप सदन के नेता हैं। हमें बोलने तो दीजिए।...(व्यवधान) यह आर्टीकल 21 को वॉयलेट करता है। राइट टू लाइफ को वॉयलेट करता है, राइट टू हैल्थ को वॉयलेट करता है। पहली बात यह है कि यह कौन्सटीट्यूशन के खिलाफ है। दूसरी बात यह है कि सुप्रीम कोर्ट ने जो लॉ बनाया है the polluter pays the damage. This principle is known as 'polluter pays' principle. यह कानून है, देश का संविधान सम्मत कानून है। सुप्रीम कोर्ट ने यह कानून पैदा किया है। यह उसके भी खिलाफ जाता है। हमारा डैमेजेस का लॉ, जो सुप्रीम कोर्ट ने और बनाया है, उसके भी खिलाफ जाता है। फाइनैंशियल लॉयबिलिटी के बारे में कोर्ट में जाने का हमारा जो अधिकार है, उसे भी वॉयलेट करता है। It caps. इसके ऊपर आपको नहीं जाना पड़ेगा। यह कहना कि हमारा जो विकटिम है, जो परेशान हुआ है, वह लॉयबिलिटी लेने के लिए कहीं भी जा सकेगा, वह नहीं जा सकेगा।

13.00 hrs.

अभी तक हिन्दुस्तान का कानून अनलिमिटेड लायेबिलिटी का है। यह उसे वायलेट करता है, उसके खिलाफ जाता है। अनलिमिटेड लायेबिलिटी का अर्थ है ...(व्यवधान) आप सुन लीजिए। यह बहुत महत्वपूर्ण है। ...(व्यवधान)

MADAM SPEAKER: Thank you so much. You have made your point.

… (*Interruptions*)

डॉ. मुरली मनोहर जोशी : मैं लेजिस्लेटिव कम्पीटैंस पर बात कर रहा हूं। इसके अलावा यह हमारे देश के इन्वायरमैंट लॉ के खिलाफ जाता है। It does not take care of the environment of this country. हैल्थ हैज़ार्ड के बारे में इसमें कोई चिन्ता नहीं है। इन सबके बारे में, जो बिल हमारे सामने आया है। ...(व्यवधान)

MADAM SPEAKER: That is all. You also know the procedure. You have made your point. Kindly take your seat.

डॉ. मुरली मनोहर जोशी : मैं लेजिस्लेटिव कम्पीटैंस पर बोल रहा हूं। मैं बाकी चीजों पर अभी बोला ही नहीं हूं। वह तब बोलेंगे, जब आगे स्थिति आयेगी। ...(व्यवधान) दूसरी बात है कि यह हमारे देश के नागरिक को इस बात के लिए मजबूर कर रहा है कि अपराध किसी ने किया हो और उसका पैमेंट हम करें। हम विक्टिम भी हैं और हम पैमेंट भी कर रहे हैं। यह क्या बात है? यह हमारे सारे अधिकारों को वायलेट करता है, इसलिए मैं इसका विरोध करता हूं।

SHRI GURUDAS DASGUPTA : Madam, I am strictly on the advice of the Leader of the House. I am abiding by that… (*Interruptions*) Yes, I know something about parliamentary system. The point is that if a law appears to be in contradiction of the judgement of the Supreme Court and if there is any possibility of that law being struck down as unconstitutional by the Supreme Court… (*Interruptions*)

SHRI PRANAB MUKHERJEE: Under what proof?… (*Interruptions*)

SHRI GURUDAS DASGUPTA : I am coming to that… (*Interruptions*)

Madam, if I have that apprehension, I am only giving expression to that. There was a 5-member Constitution Bench and that Constitution Bench has given the judgement that any activity carried on for profit causes a damage then the offending firm will pay full for the damage sustained by the inhabitants of that place or around it. It is a clear Supreme Court Judgement. It is against that.

Secondly, I am raising the point as to how can the Consolidated Fund of India be utilized to pay for foreign liability. I am opposing it tooth and nail.

DR. RAM CHANDRA DOME : Thank you, Madam Speaker. I am also opposing this Bill at the stage of introduction because the Civil Liability for Nuclear Damage Bill 2010 basically damages the fundamental right of Indian citizens. This is against article 21 of the Indian Constitution and the liability of injury caused by the foreign companies, the suppliers, is to be borne by the Indian Government and Indian people from our Exchequer. That is why, it is anti-people Bill. This Bill has no competence for legislation

MADAM SPEAKER: All right. Thank you. You are just repeating yourself.

DR. RAM CHANDRA DOME : Madam, I am on the point of legislative competence of the Bill. So, I strongly oppose this Bill… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Madam, I wish to make a submission again. It is the introduction stage and not a debate on the subject. At the introduction stage, the normal rule is that when there are more than one Member who have given notices, the Member who gives the notice first is permitted to speak… (*Interruptions*) But in her discretion, the Speaker can permit even more, but that would not lead to a situation where… (*Interruptions*)

SHRI BASU DEB ACHARIA: There is convention also of the House… (*Interruptions*)

MADAM SPEAKER: Please sit down.

SHRI PAWAN KUMAR BANSAL: Madam, he has not heard me… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except what the hon. Minister is saying.

(Interruptions) ...[*]

[*] Not recorded.

SHRI PAWAN KUMAR BANSAL: Madam, if you exercise the discretion to permit more than one Member to speak that would not mean that a full-fledged debate takes place. That would be against the rules… (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Madam, is the hon. Minister advising the Chair?… (*Interruptions*)

MADAM SPEAKER: Please take your seat.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: I said that I had a submission to make… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Madam, they are repeating it… (*Interruptions*)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

…(व्यवधान)

श्री यशवंत सिन्हा : मैडम, मैं रूल 72 (1) के अन्तर्गत बोलने के लिए खड़ा हुआ हूं। रूल 72(1) हमें यह अधिकार देता है कि मैं बिल को अपोज करते हुए अपनी बात सदन के सामने रखूं। इस नियम के अन्तर्गत मुझे यह अधिकार प्राप्त है और कोई मुझे रोक नहीं सकता है, उस अधिकार का उपयोग करने से। ...(व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : पुनिया जी, आप बैठ जाइए।

…(व्यवधान)

MADAM SPEAKER: Just make your points; that is all.

… (*Interruptions*)

श्री यशवंत सिन्हा : मैडम, मुझसे पहले माननीय सदस्यों ने जो बातें रखी हैं, उन सारी बातों से सहमत होते हुए, मैं आपसे एक ही निवेदन करना चाहता हूं कि क्या जानबूझकर यह सदन एक गैरकानूनी और असंवैधानिक कानून बनाने के लिए अग्रसर होगा? हम सभी जानते हैं कि यह संविधान के आर्टिकल्स के विपरीत है। हम सभी जानते हैं कि पूरी दुनिया में जो व्यवस्था है, यह उसके विपरीत है। मैं आपसे कहना

चाहता हूं कि हमारे देश में इस कानून के अन्तर्गत जो मैक्सिमम कंपेनसेशन सरकार के द्वारा, ऑपरेटर के द्वारा निर्धारित होगी, वह होगी लगभग 2600 करोड़ रूपए। इसकी तुलना में अमेरिका में जो प्रावधान है, वह है 60,000 करोड़ रूपए। 2600 करोड़ रूपए और 60,000 करोड़ रूपए।...(व्यवधान)

MADAM SPEAKER: Please do not go into the merit of it.

… (*Interruptions*)

श्री यशवंत सिन्हा : क्या एक हिन्दुस्तानी की जान इतनी सस्ती है। ...(व्यवधान)

MADAM SPEAKER: Let us not have a debate. The Bill is not at the debate stage.

… (*Interruptions*)

श्री यशवंत सिन्हा: कृपया मुझे अपनी बात कहने दीजिए। सरकार की नजर में एक हिन्दुस्तानी की जान इतनी सस्ती है कि अमेरिका के दबाव में हम उसको 23 गुना कम करके आंक रहे हैं। उनका खून खून है और हमारा खून पानी है?...(व्यवधान)

MADAM SPEAKER: Hon. Member, do not go into the merit of it.

… (*Interruptions*)

श्री यशवंत सिन्हा : यह सरकार एक बिल्कुल ही गैर-संवैधानिक कार्य करने जा रही है जो संविधान के आर्टिकल्स का उल्लंघन है, बिल्कुल गैरकानूनी काम है। इसीलिए मैं इसका विरोध करता हूं इंट्रोडक्शन स्टेज पर। यह बिल नहीं चल सकता है।...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): महोदया, हमने बहुत कोशिश की कि प्रधानमंत्री जी से भी, प्रधानमंत्री जी के जो अधिकारी मिलने आए उनके माध्यम से भी, कि इस बिल को संशोधित रूप में पेश किया जाए। लेकिन हमें लगता है कि सरकार अड़ी हुई है कि इस बिल को इसी रूप में पेश करेगी, इसीलिए एक बार वापस ले गए, फिर दुबारा इसे ले आए। हम इसके भागीदार नहीं हो सकते। हमने बहुत कोशिश की कि यह बिल संशोधित रूप में पेश हो जाए। सरकार के अड़ियल रवैये कि विरोध में हम सदन से बहिर्गमन करते हैं। हम इसका साथ नहीं दे सकते हैं।

13.09 hrs.

At this stage Shrimati Sushma Swaraj and some other hon. Members left the House.

13.09 ½ hrs.

At this stage, Shri Basu Deb Acharia, Shri Gurudas Dasgupta and some other hon. Members left the House.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I would like to place on record a point that the introduction of a Bill can be opposed only on the basis of the legislative competence, not on the basis of merit of the Bill. What the hon. Members are saying is on the merit of the Bill. These are obnoxious; this is totally Parliamentary obstructionist approach.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for civil liability for nuclear damage, appointment of Claims Commissioner, establishment of Nuclear Damage Claims Commission and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI PRITHVIRAJ CHAVAN: I introduce* the Bill.

---

* Introduce with the recommendation of the President.

13.10 hrs.

DISCUSSION UNDER RULE 193

Need to lay down specific parameters for conducting the Census, 2011 – Contd.

MADAM SPEAKER: Now, we shall take up item no. 25 – Discussion under Rule 193. Now, I would request the hon. Home Minister to give the reply.

… (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam Speaker, we have had … (*Interruptions*)

MADAM SPEAKER: We have moved on to another item now. Nothing will go on record except what the hon. Home Minister is saying.

(Interruptions) ... *

श्री लालू प्रसाद (सारण): जनगणना कार्यक्रम पर हुई कल चर्चा का जवाब मंत्री जी देंगे।

SHRI P. CHIDAMBARAM: We are replying. Please sit down. … (*Interruptions*)

अध्यक्ष महोदया: लालू जी आप बैठ जाएं। मंत्री जी जवाब दे रहे हैं।

श्री लालू प्रसाद : हिन्दी में बोलिए।

श्री पी. चिदम्बरम: मैं तमिल में बोलूंगा।

Madam Speaker, this has been a useful and instructive discussion. It was titled "Short Duration Discussion on need to lay down specific parameters for conducting the Census, 2011." It was spread over two days and a large number of hon. Members from all sections of the House have spoken. I thank them profusely.

The central issue of the debate, as expected, was whether information on the caste of the respondent should be collected in the on-going Census 2011.

Before I respond to that issue, I wish to explain a few aspects of Census 2011 and the National Population Register which, I believe, will be useful to all hon. Members, and I would request the hon. Members to bear with me just for a few minutes.

---

* Not recorded.

The census is done under the authority of the Census Act, 1948. Census 2011 will be the fifteenth national census since 1872 and the seventh since Independence. Population census is the total process of collecting demographic, economic and social data. What is published as the Census data are only aggregates; the information relating to the individual is confidential and not shared with anyone or any authority. Census 2011 will be conducted in two phases – the first phase is called the House listing and Housing census and the second phase is called the Population Enumeration. The questions to be canvassed during the two phases were decided on the basis of suggestions made during the Data Users' Conference, experience of past censuses and the recommendations of the Technical Advisory Committee comprising eminent demographers, statisticians, social scientists and senior officers representing different Ministries and Departments of the Central Government.

The Citizenship Act is a separate law. The Citizenship Act was amended in 2003 and the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003 were notified on December 10, 2003. Rule 2(l) defines "population register". It is the register containing details of persons usually residing in a village or rural area or town or ward or demarcated area within a ward in a town or urban area. Rule 2(k) defines "National Register of Indian Citizens" as the register containing details of Indian citizens living in India and outside India. Rule 2(n) defines "State Register of Indian citizens" as the register containing details of Indian citizens usually residing in the State. Sub-rule (1) of Rule 3 mandates the Registrar General to establish and maintain the National Register of Indian Citizens and sub-rule (4) thereof directs the preparation of a Population Register. Rule 4 specifies the steps to be taken during the enumeration. One of the steps is house to house enumeration for collecting specified particulars relating to each family and individual including the citizenship status.

Sub-rule 3 of Rule 4 requires that the particulars collected of every family and individual in the Population Register shall be verified and scrutinised; and under Sub-rule 4, in case of doubtful citizenship the individual of the family shall be informed immediately after the verification process is over. Therefore, under the Rules made and notified in 2003, the Rules require preparation of both the Population Register and the Register of Citizens.

It will be obvious that the Register of Citizens will be a subset of the Population Register. This should clarify why information is being collected for preparation of the National Population Register and how the Register of Citizens will be established and maintained thereafter.

The two exercises, Madam, that are underway are Census, 2011 and the exercise of preparing the National Population Register. The fact that both exercises are being undertaken by the Registrar General of India may have led to a certain lack of understanding of the objects and purposes of the two exercises. Nevertheless it is important to note the distinction between the Census, 2011 and the NPR.

I shall now turn to Census, 2011. As I said, this is the 15th Census. The information relating to the caste of each member of the household was last collected and published in detail in 1931. After Independence, as a matter of policy, the question relating to caste, other than the Scheduled Caste and the Scheduled Tribe, was not included. An hon. Member has quoted Sardar Vallabhbhai Patel. What he said is well known to all of us. Caste was not included in the last Census of 2001 also.

I may point out that the records show that an attempt was made by the Ministry of Social Justice to include caste as one of the questions that should be canvassed during the 2001 Census. However, the Government of the day – the NDA Government – did not take a decision to that effect and maintained the policy that has been in force since 1951.

There are two questions here. The first question is, 'whether it is desirable to enumerate the caste of each member of the household.' The second question is, assuming that it is desirable to do so, 'is the Census the vehicle to carry out the enumeration?'

I do not wish to enter into a debate on the first question. There can be different views on the subject. We must respect each other's views. In fact, the hon. Members who have said that "caste is a reality" also acknowledged that caste is a divisive factor and that we are nowhere near establishing a casteless society… (*Interruptions*)

श्री मुलायम सिंह यादव (मैनपुरी): यह गलत है, यह किसी ने नहीं कहा, आप नाम बताइये। आप गलत-बयानी मत कीजिए। ...(व्यवधान)

SHRI P. CHIDAMBARAM: Please sit down. A number of Members have spoken… (*Interruptions*)

It is the second question that is relevant for the present discussion. The Registrar General has pointed out a number of logistic and practical difficulties in canvassing the question of caste while conducting the Census… (*Interruptions*)

श्री लालू प्रसाद : ऐसा किसी ने नहीं कहा।...(व्यवधान)

SHRI P. CHIDAMBARAM: Please listen to the whole reply Mulayam Singhji… (*Interruptions*) Please listen to the whole reply Laluji.

The Registrar General has pointed out a number of logistic and practical difficulties in canvassing the question of caste while conducting the Census. In this connection, we must keep the distinction between 'enumeration' on the one hand and 'compilation, analysis and dissemination' on the other. It has been pointed out that Census is meant to collect 'observational data'. Twenty-one lakh enumerators, mostly primary school teachers, have been selected and trained. They have been trained to ask the question and record the answer as returned by the respondent. The enumerator is not an investigator or verifier. And, it must be

clearly understood… (*Interruptions*) Let me complete my reply. Then I will answer your questions… (*Interruptions*)

श्री शरद यादव (मधेपुरा): आप मुद्दे की बात कीजिए, यह क्या एक्सप्लेन कर रहे हो।...(व्यवधान)

MADAM SPEAKER: Let him complete his reply.

SHRI P. CHIDAMBARAM: Sharad Yadavji, I will answer your all questions. First, let me complete my reply… (*Interruptions*)

श्री शरद यादव : जिस विषय पर रिप्लाई है, उस पर रिप्लाई दीजिए।...(व्यवधान)

SHRI P. CHIDAMBARAM: Madam, Shardji, should allow me to finish my reply.

MADAM SPEAKER: Yes, please.

SHRI P.CHIDAMBARAM: I am willing to answer their questions.

In 2001, as I pointed out, you were a Member of the Government, which did not by one reason or the other take the decision. Let me complete my reply. When I end my reply, I am sure, you will be satisfied. Then, I will answer your questions. You do not know what I am going to say.

Let me complete my reply.

21 lakh enumerators, mostly primary school teachers, have been selected and trained. They have been trained to ask the question and record the answer as returned by the respondent. The enumerator is not an investigator or verifier. And, it must be clearly understood that the enumerator has no training or expertise to classify the answer as OBC or otherwise. As hon. Members are aware, there is a Central list of OBCs and State-specific list of OBCs. Some States do not have a list of OBCs; some States have a list of OBCs and a sub-set called Most Backward Classes.… (*Interruptions*)

Wait a minute. Let me complete my reply. I heard you patiently. Give me five more minutes.

The Registrar General has also pointed out that there are certain open-ended categories in the lists such as orphans and destitute children. Names of some castes are found in both the list of Scheduled Castes and list of OBCs. Scheduled Castes converted to Christianity or Islam are also treated differently in different States.

The status of a migrant from one State to another and the status of children of inter-caste marriage, in terms of caste classification, are also vexed questions.

The Registrar General has also pointed out that assuming that it is desirable to canvass the question of caste, further issues will arise regarding the methodology, avoiding phonetic and spelling errors, stage of canvassing, maintaining the integrity of the enumeration, doing an accurate headcount of the population etc.

Let me reiterate that the main objective of the population census is to do an accurate *de facto* headcount of the usual residents in India on the deemed date i.e. 00.00 hours on March 1, 2011. Based on universally applied scientific demographic tools, we have an estimate of what the population will be on that day. However, it is necessary and desirable to make an accurate headcount. Hence, the Census. I am sure hon. Members will agree with me when I say that nothing should be done that may affect the accuracy of the headcount or the integrity of the population census.

Now, hon. Members, the discussion in this House over the last two days has thrown up a number of arguments and reasons for canvassing the question of caste. I acknowledge your arguments and reasons. The Government is already seized of the matter. The views of the hon. Members will certainly be a valuable guide to the Government.

I hear the hon. Members loudly and clearly. Lalu Prasad Ji, I hear you loudly and clearly. As I understand the hon. Members, what they want is that the question of caste must be canvassed. That means, to the best of my understanding, the enumerator should record whatever answer the respondent gives to the question, 'what is your caste?' At that point of time, it is simply collection of the information. According to hon. Members, it is desirable to collect the information. The Government will certainly keep in mind the views of the hon. Members.

I assure the House that the Government will give due weight to all aspects of the issue that was discussed in this House during the last two days.

श्री दारा सिंह चौहान (घोसी): आपने स्पष्ट नहीं किया है।...(व्यवधान)

अध्यक्ष महोदया : आप शांत रहिए।

...(व्यवधान)

श्री लालू प्रसाद : आप इस विषय पर विस्तार से बहस कराइए।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाएं।

...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): यह तरीका गलत है, पूरे देश को जगाना पड़ेगा।...(व्यवधान)

13.24 hrs.

At this stage Shri Sharad Yadav, Shri Mulayam Singh, Shri Lalu Prasad and some other hon. Members came and stood on the floor near the Table.

अध्यक्ष महोदया : आप कृपया बैठ जाएं।

...(व्यवधान)

13.24 hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. The Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

… (*Interruptions*)

MADAM SPEAKER: Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

… (*Interruptions*)

(i) Need to extend the train no. 838 from Vridhachalam to Salem upto Cuddalore in Tamil Nadu

SHRI S. ALAGIRI (CUDDALORE): At present, the train No. 838 is operating between Vridhachalam to Salem. The people of my Parliamentary Constituency Cuddalore mostly travel between Salem and Cuddalore in large numbers for business and jobs. Though Salem city is a big commercial centre, but there is no direct connectivity of railway between Salem and Cuddalore. The local people have to face lot of problems. This extension will also provide the travel facilities between Cuddalore and Vridhachalam.

I, therefore, request the Hon'ble Minister of Railways to extend the train No. 838 from Vridhachalam to Cuddalore at the earliest.

* Treated as laid on the Table.

(ii) Need to provide financial help to Kerala for Museries Project – a scheme for revitalization and development of ancient cultural sites

SHRI K. P. DHANAPALAN (CHALAKUDY): Museries - a project envisaged by Ministry of Tourism Government of India and Government of Kerala is intended for re-activation of our very old cultural development which had got a very great ethical and moral values which are relevant in this century also. Presently the project covers among other areas Kodungalloor – Paravoor area (2 Municipalities and 8 Panchayats) of coastal Kerala and more areas of nearby locality are also to be included under the said scheme. These places were famous for sea-port/shipping, transportation of spice and mining and various types of classic cultural activities. The traditional Arts and Crafts that were specialties in these localities are on the verge of extinction and efforts are being made to prop-up the ancient cultural values by implementing these type of schemes which are also a part of valuable pre-historic Indian culture.

The Museries scheme which is under implementation by both Ministry of Tourism, Government of India and State Government of Kerala will definitely go a long way in achieving the said goals in the years to come. I take this opportunity to request the Ministry of Tourism, the Government of India to provide all financial help to make this project a great success.

(iii) Need to include minority concentrated districts like Mahabubnagar, Nizamabad, Kurnool and Kadapa in Andhra Pradesh in Multi Sectoral Development Programme

DR. MANDA JAGANNATH (NAGARKURNOOL): The Ministry of Minority Affairs was created on the 29th January, 2006. Though the Ministry is very young, it is commendable that under UPA Government many initiatives are being taken for the betterment of living standards of Minority population of the country.

One of such initiative is identification of Minority Concentration districts. Under the initiative, 90 Minority Concentration districts (MCD) have been identified based on the substantial Minority population and which are relatively backward and lagging behind the national average in terms of socio-economic and basic amenities indicators based on Population figures and backwardness parameters of 2001 Census.

A Multi Sectoral Development Programme (MSDP) has been formulated and approved to address the development deficits in these districts and its implementation started in 2008-2009.

In Andhra Pradesh, districts like Mahabubnagar, Nizamabad, Kurnool and Kadapa districts have sizeable population of minorities which fits into the criteria of identification as Minority concentrated district.

I request the Government of India to consider the above mentioned districts in Andhra Pradesh for inclusion in Minority Concentrated Districts so that the development deficits in these districts could be taken care of, for the Minorities.

(iv) Need to provide railway connectivity between Vadsa and Gadhchiroli in Maharashtra

श्री मारोतराव सैनुजी कोवासे (गडचिरोली-चिमूर): महाराष्ट्र राज्य का गड़चिरोली चिमूर संसदीय क्षेत्र का जिला मुख्यालय गड़चिरोली रेलवे नेटवर्क से नहीं जुड़ा हुआ है। यह अति पिछड़ा हुआ आदिवासी बाहुल्य क्षेत्र है और नक्सलवाद से बुरी तरह प्रभावित है। गड़चिरोली जिला मुख्यालय को वर्षा से रेलवे से जोड़ने की मांग पिछले काफी समय से की जा रही है, लेकिन इसे अब तक रेलवे नेटवर्क से नहीं जोड़ा गया है। हालांकि गड़चिरोली को रेलवे नेटवर्क से जोड़ने के बारे में सर्वेक्षण कराया गया था, लेकिन सर्वेक्षण रिपोर्ट अनुकूल नहीं आई है। वडसा से गड़चिरोली की दूरी मात्र 45 किलोमीटर है।

इस संबंध में यह बताना उचित होगा कि आज देश नक्सलवाद से बुरी तरह प्रभावित हो रहा है। इसका एक प्रमुख कारण इन क्षेत्रों का अविकसित होना ही है। यदि आदिवासी बाहुल्य क्षेत्रों का सर्वांगीण विकास करके वहां के लोगों को राष्ट्र की मुख्यधारा से जोड़ने का सतत प्रयास किया जाये तो नक्सलवाद की समस्या से काफी हद तक निपटा जा सकता है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह विशेष परिस्थितियों में नई रेल लाईन के निर्माण संबंधी मानकों में कुछ नरमी बरतते हुए नक्सलवाद से पूरी तरह प्रभावित आदिवासी गड़चिरोली जिला मुख्यालय को वडसा-गड़चिरोली रेल नेटवर्क से जोड़ने हेतु आवश्यक कदम उठाने का कष्ट करें।

(v)Need to allocate power to Tamil Nadu from the upcoming Koodankulam Atomic Power Plant and provide funds for installation of Solar Power Units in the State

SHRI N.S.V. CHITTHAN (DINDIGUL): Tamil Nadu is in the grip of severe power cut. from Hydro Power projects the State gets only 700 MW, from Thermal Power Stations 2525 MW, from gas based power plants 229 MW, from private sector 1112 MW from Windmills 250 MW and from Central Government Plants 1139 MW. The total demand of power is 11,000 MW. But there is a shortage of 3000 MW. The Government of Tamil Nadu is making every effort to get more power from all sources. The power cut has affected very seriously to agriculture and industries.

In order to meet the need of power in Tamil Nadu, I request the Central Government to allocate more power from Central Pool. It is learnt that Koodankulam Atomic Plant will produce 1000 MW and will be functional by the end of this year. I request the entire power produced from Koodankulam should be given to Tamil Nadu. Also, there is vast scope for tapping the solar power in our country particularly in Tamil Nadu. I urge upon our Central Government to take urgent steps to give financial encouragement for installation of Solar Power Units which alone could solve the problem of power shortage of the country.

(vi) Need to extend facilities to the children of SCs/STs community for their social, economic and educational development

SHRI L. RAJAGOPAL (VIJAYAWADA): SCs & STs have been the most depressed classes in India for thousands of years. When we got independence, our country was poor and there were only two classes – landlords and those who were landless. Then, Dr. B.R. Ambedkar as a member of Constituent Assembly helped provide constitutional guarantee and protection for abolition of untouchability and all forms of discrimination. He made provisions for reservations in education and jobs for SCs/STs. In 70's Indira Gandhiji ushered in land reforms/land distribution to bring depressed classes at par with others. Despite plethora of social security schemes, safety nets and measures, SCs/STs are still living in poverty and even today they are not being treated at par with others in society.

Hence, I request that children of SCs/STs should be adopted by Government as 'State Child' right from their birth and it may be ensured that they get education, healthcare and skills to stand up with dignity and self-reliance. This message must go all over India. The State and Union Governments should ensure education, boarding and lodging to 'State Child' and guarantee that they pursue education of their choice. Every 'State Child' should be provided with Health Card entitling him/her cashless treatments in private/corporate hospitals till such time he/she gets proper employment. These measures would help 'State Child' to come up in life and become equal in society. Issues of socio-economic inequalities and lack of opportunities for India's depressed classes can effectively be addressed through this measure.

(vii) Need to issue guidelines to the Banks to extend educational loans to the students pursuing Nursing Courses

SHRI MANICKA TAGORE (VIRUDHUNAGAR): The Indian Banks Association (IBA) has advised the banks that the Nursing Courses Institutions, which are having provisional approval for one year from the Indian Nursing Council should not be taken into consideration for the purpose of the extension of education Loan because the future of this type of Institutes are not known. The IBA is afraid that Provisional recognition of these Institutes may be withdrawn by the Indian Nursing Council.

I would like to urge the Minister of Finance that thousands of girls and boys are pursuing these courses and they are not able to get Loan facility from the Banks. Many of the students are from poor background and they need the Loan to meet the expenses of these Courses. My humble request to the Hon'ble Minister of Finance is that kindly have the matter looked into and issue guidelines to the Banks that these Courses should be covered under the educational Loan scheme of the Banks for the benefit of the poor.

(viii) Need to provide financial assistance to the people affected due to hailstorm in Mizoram

SHRI C.L. RUALA (MIZORAM): A hailstorm in Mizoram has recently claimed seven lives, injured eleven and destroyed more than nine thousand houses including school buildings and public halls besides crops. I would like to urge upon the Central Government to send a Central team to Mizoram immediately to assess the damage caused due to the hailstorm and to give assistance to the affected people.

(ix) Need to enhance the allocation of funds earmarked for construction of roads under Pradhan Mantri Gram Sadak Yojana for hilly & forest areas of Uttrakhand keeping in view the adverse geographical conditions prevailing in the region

श्री सतपाल महाराज (गढ़वाल): मैं माननीय सदस्यों का ध्यान केन्द्रीय सड़क निधि के कार्यों की स्वीकृति की भांति, उत्तराखंड राज्य में प्रधान मंत्री ग्राम सड़क योजना के कार्यों हेतु योजना की कुल लागत का दस प्रतिशत किसी संभावित विचलन के लिए, केन्द्रीय सड़क निधि की भांति स्वीकृति जारी करने हेतु धनराशि प्राविधानित की जाती है। मैदानी राज्यों में तो प्रधान मंत्री ग्राम सड़क योजना के अंतर्गत स्वीकृत राशि का पूर्ण रूप से प्रयोग होता है। इसलिए वहां विकास भी शीघ्रता से होता है, परन्तु पहाड़ी राज्यों में वन क्षेत्र अधिक होने के कारण वहां सड़क निर्माण के लिए पहले वन विभाग से स्वीकृति लेनी होती है तथा स्वीकृत योजना की लागत राशि की 47 प्रतिशत राशि वन विभाग के मद " कैम्पा " में पर्वतीय राज्यों द्वारा देनी पड़ रही है तथा अनुरक्षण मद में भी राज्य सरकार को प्रधान मंत्री ग्राम सड़क योजना के मार्गों का वित्तीय भार सहन करना पड़ता है।

मेरा सरकार से अनुरोध है कि इस राशि को केन्द्र सरकार द्वारा वहन करने के लिए कोई नीति बनाई जाये क्योंकि उत्तराखंड जैसे पर्वतीय राज्य के लगभग 85 प्रतिशत क्षेत्र वन भूमि आच्छादित हैं। साथ ही मैदानी राज्यों की प्रधान मंत्री ग्राम सड़क योजना हेतु स्वीकृत पूरी धनराशि का उपयोग उसी राज्य में हो जाता है जबकि वन क्षेत्र होने के कारण भारत सरकार द्वारा स्वीकृत योजनाओं में पर्यावरण एवं वन मंत्रालय की स्वीकृति हेतु पर्वतीय राज्य को कुल आबंटित धनराशि का 47 प्रतिशत वन एवं पर्यावरण मंत्रालय को चला जाता है और बाकी बचा 53 प्रतिशत ही स्वीकृत योजना मार्ग निर्माण पर व्यय हो पाता है।

मेरा केन्द्र सरकार से अनुरोध है कि विषम भौगोलिक परिस्थितियों के कारण पर्वतों पर मार्ग निर्माण में मैदानी क्षेत्रों की तुलना में अधिक व्यय आता है। इस पर भी 47 प्रतिशत " कैम्पा " में देने के पश्चात सिर्फ 53 प्रतिशत ही निर्माण पर खर्च होता है जो काफी कम है, जिससे वहां का कार्य पूर्ण नहीं हो पाता। मेरा सरकार से विनम्र निवेदन है कि वह इस पर विचार कर आवश्यक संशोधन करें, जिससे मार्ग निर्माण के विकास पर खर्च होने वाली पूरी राशि का पूर्ण उपयोग हो सके तथा पर्वतीय क्षेत्र भी मैदानी क्षेत्रों की तरह विकास कर सकें।

(x) Need to construct railway under-bridges at Thagra Nahar railway crossing on Durg-Bhilai border and at Maroda railway crossing in Bhilai city, in Chhattisgarh

कुमारी सरोज पाण्डेय (दुर्ग): छत्तीसगढ़ राज्य के दुर्ग और भिलाई की सीमा पर स्थित ठगड़ा नहर रेलवे क्रासिंग एवं भिलाई शहर में स्थित मरोदा रेलवे क्रासिंग से भारी संख्या में लोगों का आवागमन होता है। इन क्रासिंग से एक दिन में न्यूनतम 30 बार सवारी एवं मालगाड़ी गुजरती है एवं इतनी बार रेलवे क्रासिंग बंद होने से लोगों को आवागमन में भारी असुविधा होती है।

यदि उक्त दोनों क्रासिंग पर अंडरब्रिज का निर्माण किया जाये तो यह उस क्षेत्र की जनता के लिए सुविधा होगी, जिससे न सिर्फ उनके समय की बचत होगी बल्कि विकास के नये आयाम भी इस क्षेत्र के लिए खुलेंगे।

(xi)Need to issue clear cut instructions to States for providing reservations to Scheduled Castes & Scheduled Tribes in jobs as per the provisions made in article 16 (4A) of the Constitution

श्री अर्जुन राम मेघवाल (बीकानेर): देश की सबसे बड़ी कानून बनाने की संस्था संसद है तथा संसद द्वारा बनाये गये कानूनों की व्याख्या करने का अधिकार माननीय उच्चतम न्यायालय एवं उच्च न्यायालय को है। भारत के सबसे बड़े कानून संविधान में संसद द्वारा राज्यों की सहमति से 77वां एवं 85वां संविधान संशोधन कर अनुच्छेद 16(4ए) जोड़ा गया है। तब इसे लागू करने एवं प्रभावी बनाने के लिए शर्तें तय करने का अधिकार माननीय उच्चतम न्यायालय को या किसी राज्य के उच्च न्यायालय को नहीं होना चाहिए। एम. नागराज के प्रकरण में अनुसूचित जाति एवं जनजाति के कर्मचारियों एवं अधिकारियों के लिए पदोन्नति में संविधान प्रदत्त आरक्षण उपलब्ध कराने के लिए जो शर्तें तय की गईं उससे ऐसा प्रतीत होता है कि अनुसूचित जाति एवं जनजाति के कर्मचारियों एवं अधिकारियों को संविधान के अनुच्छेद 16(4ए) का लाभ प्राप्त नहीं हो रहा है एवं अनुसूचित जाति एवं जनजाति में क्रीमी - लेयर की अवधारणा विकसित करने का प्रयास किया जा रहा है। अतः मैं आपके माध्यम से भारत सरकार की विधि एवं न्याय मंत्री एवं कार्मिक एवं प्रशिक्षण मंत्री से अपील करता हूं कि संविधान के अनुच्छेद 16(4ए) का लाभ उपलब्ध करवाने के लिए संबंधित राज्यों को स्पष्ट दिशा निर्देश जारी करावें।

(xii)Need to expedite the construction of Bhanupalli-Bilaspur-Berry, Ghanauli-Baddi, Nangal-Talwara and Bilaspur-Mandi- Manali-Leh railway line projects in Himachal Pradesh

श्री अनुराग सिंह ठाकुर (हमीरपुर): अध्यक्ष महोदया, हिमाचल प्रदेश पर्वतीय एवं सीमावर्ती प्रदेश है। आजादी के 62 वर्षों में अब तक केवल 33 किलोमीटर रेल लाइनें प्रदेश में बनी हैं। भानुपल्ली-बिलासपुर-बैरी ब्रॉडगेज रेल लाइन के निर्माण की घोषणा वर्ष 2008-09 के बजट में की गई है, किंतु अभी तक कार्य आरंभ नहीं किया गया है। घनौली बद्दी बड़ी रेल लाइन निर्माण की घोषणा वर्ष 2007-08 के बजट में की गई थी, किंतु केन्द्र प्रशासित क्षेत्र चंडीगढ़ प्रशासन द्वारा भूमि उपलब्ध न कराये जाने के कारण पंजाब के जिला रोपड़ के घनौली से उक्त रेल लाइन का लिंक हिमाचल प्रदेश के बद्दी औद्योगिक क्षेत्र से दिए जाने के रेलवे के वैकल्पिक प्रस्ताव पर अभी तक कार्य प्रारंभ नहीं किया गया है। तीसरी निर्माणाधीन नंगल-तलवाड़ा बड़ी रेल का कार्य दो वर्ष में पूर्ण करने हेतु इस वर्ष के बजट में पर्याप्त धन आबंटित किया जाये और चौथी बिलासपुर-मंडी-मनाली-लेह/लद्दाख बड़ी रेल लाइन का निर्माण सामरिक, पर्यटन, क्षेत्र के आर्थिक विकास हेतु अत्यंत आवश्यक है। अतः इस रेल लाइन के निर्माण को तत्काल स्वीकृति प्रदान की जाये।

(xiii) Need to run superfast trains linking Nawada district in Bihar with Delhi and Kolkata

डॉ. भोला सिंह (नवादा): भारतीय रेल के मध्य पूर्व जोन में बिहार का नवादा जिला अवस्थित है। इस जोन में एक भी रेलगाड़ी दिल्ली के लिए प्रत्यक्षतः नहीं है। नवादा जिले के हजारों लोग राज्य के बाहर विभिन्न सरकारी, गैर सरकारी उद्यमों, औद्योगिक प्रतिष्ठानों में कार्यरत हैं। उन्हें नवादा आने-जाने में काफी कठिनाइयों का सामना करना पड़ता है। इस संबंध में रेल मंत्रालय को कई पत्र लिखे जा चुके हैं। परिणाम नाकारात्मक है। मैं केन्द्र सरकार के रेल मंत्री से मांग करता हूं कि वह नवादा जिले को भी सुपरफास्ट ट्रेन अथवा राजधानी एक्सप्रेस जैसी ट्रेनों का दिल्ली-कोलकाता से सम्पर्क स्थापित करा सके, नवादा में ठहराने की व्यवस्था करें, इस ओर सरकार का ध्यान आकृष्ट करता हूं।

(xiv) Need to provide rail, road & basic amenities at the Mausoleum of Madarshah at Makanpur in Kanpur City district, Uttar Pradesh and bring it on the tourist map of India

श्री अशोक कुमार रावत (मिसरिख): उत्तर प्रदेश राज्य के मिश्रिख संसदीय क्षेत्र के अंतर्गत मकनपुर जो कानपुर नगर जिलान्तर्गत आता है, में मदारशाह की विश्व प्रसिद्ध मजार है। यहां पर देश के ही नहीं बल्कि विश्व के अन्य देशों से भी बड़ी संख्या में श्रद्धालुओं का आना-जाना लगा रहता है। यह विश्व प्रसिद्ध मजार है और 596 वर्ष पुरानी है। यहां पर प्रतिदिन कई हजार लोग देश-विदेश से दर्शनार्थ आते हैं। यहां पर मई माह में उर्स लगता है, जिसमें कई लाख लोग सम्मिलित होते हैं तथा जनवरी-फरवरी के महीने में एक माह के लिए मेला लगता है। विश्व प्रसिद्ध मजार होने पर भी यहां आने वाले श्रद्धालुओं के लिए जरूरी मूलभूत सुविधाओं का भारी अभाव है।

मेरा सदन के माध्यम से केंद्र सरकार से अनुरोध है कि मदारशाह की मजार के महत्व को देखते हुए इस क्षेत्र को केन्द्रीय पर्यटन की सूची में शामिल करके इसे विकसित करने, अंतर्राज्यीय बस अड्डा स्थापित करने, मकनपुर को रेलवे से जोड़ने, सड़क के माध्यम से राष्ट्रीय राजमार्ग द्वारा जोड़ने, मकनपुर के निकटवर्ती रेलवे स्टेशन बिल्हौर का सौन्दर्यकरण करने के साथ-साथ वहां पर जरूरी मूलभूत सुविधाएं उपलब्ध कराये जाने हेतु समुचित कदम उठायें।

(xv) Need to provide adequate financial and infrastructural assistance to the rose growers of Hosur in Krishnagiri district of Tamil Nadu and set up a Rose Export Processing Zone in the region

SHRI E.G. SUGAVANAM (KRISHNAGIRI): Hosur in Krishnagiri District in Tamil Nadu is a major industrial town. It is located about 250 kms. away from Chennai. It's climate is perfect for rose farming with more than 50,000 acres of land being used for cultivation to meet *the* demands. As a result of this, floriculture and rose business is witnessing a mega boom. Here one-hectare farm can grow as many as 70,000 rose plants. Different varieties of roses grown here are high in demand throughout the year particularly for the Valentine's Day. Taj Mahal - a special type of rose - is being exported to foreign countries. Rose stems such as flower petals constitute around one-fourth of the country's floriculture exports. During season, the flowers are mainly exported to Middle East, Far East and European countries as well as Australia, Japan, Singapore and Malaysia. The current export turnover is around Rs. 100 crore and it is likely to increase in the coming years.

However, Hosur is not having proper infrastructure facilities and the farmers are facing lot of difficulties to export the flowers to Bangalore, Chennai and from there to the countries abroad. Moreover, the incentive to the farmers is not adequate.

Keeping in view of the huge prospects of rose culture and rose exports, I urge upon the Union Government to provide adequate financial and other assistance to the farmers and exporters engaged in the production and export of rose and also to set up Rose Export Processing Zone at Hosur in Krishnagiri District, Tamil Nadu.

(xvi) Need to stop trafficking along Indo-Bangladesh border via West Bengal

DR. TARUN MANDAL (JAYNAGAR): Illegal trafficking of cows, drugs, arms through the West Bengal - Bangladesh border has become a well-known and regular phenomenon. The traffickers have chosen the coastal routes of Sunderbans as safe haven for their illegal activities. Some places of Basanti, Gosava, Canning and Kultali are being used for these illegal activities even in broad daylight. People of my constituency Jaynagar have, time and again, tried to prevent and stop the menace and sought help of the district police and civil authorities along with border security forces. But all their efforts went in vain.

I would request the Union Home Ministry to take immediate measures to stop illegal trafficking of cows, drugs and arms through those border areas.

13.25 hrs

WAKF (AMENDMENT) BILL, 2010

MADAM SPEAKER: Now, the House will take up Item No.24.

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Madam Speaker, I beg to move*:

"That the Bill to amend the Wakf Act, 1995 be taken into consideration." (*Interruptions*)

Madam, the inadequacies in the existing Wakf Act are being addressed. The Joint Parliamentary Committee has made several reports. On the basis of those reports, greater strength in the Central Wakf Council is being given.… (*Interruptions*)

With these words, I commend the Bill for the consideration of the House.

MADAM SPEAKER: Motion Moved:

> "That the bill to amend the Wakf Act, 1995, be taken into consideration."

---

* Moved with the recommendation of the President.

13.26 hrs.

DISCUSSION UNDER RULE 193
Need to lay down specific parameters
for conducting the Census, 2011 – Contd.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: Madam, if you will allow me..… (*Interruptions*)

13.26 hrs

At this stage, Shri Sharad Yadav, Shri Mulayam Singh Yadav, Shri Lalu Prasad and some other hon. Members went back to their seats

… (*Interruptions*)

MADAM SPEAKER: Please sit down.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: I have already clarified. At three places in my statement I have said that Government is already seized of the matter. The views of hon. Members will certainly be a valuable guide to the Government.… (*Interruptions*)

Listen to me, please. Do the courtesy of listening to me, please. As I said, I have understood what you say. The question 'what is your caste' must be asked and answer must be recorded. It is simply a collection of information. You have said it is desirable to collect the information. I have said, Government will certainly keep in mind your views and I assure the House that the Government – means I am not alone, the Cabinet – will give due weight to all aspects of the issue discussed in this House. … (*Interruptions*)

13.27 hrs

At this stage, Shri Akhilesh Yadav and some other hon. Members came and stood on the floor near the Table

… (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2.30 p.m.

13.27 ½ hrs

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

14.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Fourteen of the Clock.

(Madam Speaker *in the Chair*)

DISCUSSION UNDER RULE 193
Need to lay down specific parameters for conducting the Census, 2011 – Contd.

THE PRIME MINISTER (DR. MANMOHAN SINGH): Madam, the hon. Home Minister has made a detailed statement on the issue of Census, 2011. I am aware of the views of hon. Members belonging to all sections of the House. I assure you that the Cabinet will take a decision shortly.

श्री लालू प्रसाद : माननीय अध्यक्ष महोदया, माननीय प्रधान मंत्री जी, नेता सदन और आप पर सदन का पूरा भरोसा है। आज आपके आश्वासन देने के बाद हमने अपना एजिटेशन रोक दिया।

श्री मुलायम सिंह यादव : माननीय प्रधान मंत्री जी और नेता सदन दोनों को बहुत-बहुत धन्यवाद और बधाई। मुझे विश्वास है कि आम तौर पर जो देश की बड़ी तादाद है, आप उनकी भावनाओं का आदर करेंगे और बहुत से उच्च जातियों के जिन लोगों ने समर्थन दिया है, उन्हें भी मैं विशेष बधाई देता हूं।

श्री शरद यादव : अध्यक्ष महोदया, आज पिछले साठ वर्ष का जो एक तनाव था, उसका आज आपने और नेता सदन ने समाधान निकाला है। मैं पूरी तरह से आपके इस बयान का स्वागत करता हूं। इस देश के करोड़ों गरीब लोग साठ वर्षों से इस मांग को उठाते रहे, जिसका आज आपने बड़े दिल का परिचय देकर समाधान निकाला। इसलिए हम आपका सलाम के साथ बहुत-बहुत धन्यवाद करते हैं।

श्री मुलायम सिंह यादव : हम सोनिया जी का भी धन्यवाद करते हैं।

श्री गोपीनाथ मुंडे (बीड): अध्यक्ष महोदया, आजादी के बाद पहली बार ओबीसी की जनगणना की मांग थी। माननीय प्रधान मंत्री जी और सदन के नेता ने कई दिनों से इस बारे में बहुत तनाव था, उसे उन्होंने आज हल किया और इस पर फैसला किया। इसलिए मैं सरकार का अभिनंदन और स्वागत करता हूं।

श्री दारा सिंह चौहान (घोसी): माननीय अध्यक्ष जी, मैं माननीय प्रधान मंत्री, नेता सदन, गृह मंत्री जी और उनके सभी सहयोगियों को अपनी पार्टी की तरफ से धन्यवाद देता हूं। कल से संसद में जो तनाव बना हुआ

था, यूपीए की चेयरपर्सन, श्रीमती सोनिया गांधी जी के दिशा-निर्देश में यह तय हुआ है, उसके लिए मैं श्रीमती सोनिया जी और आप सभी को बधाई देता हूं।

श्री लालू प्रसाद : हम सोनिया जी को भी धन्यवाद देते हैं।

14.34 hrs.

SUBMISSION BY MEMBER

RE : 150th Birth Anniversary Celebrations of *Kabi G*uru Rabindranath Tagore w.e.f. 9th May, 2010.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, I will just deviate to the other issue. Day after tomorrow the celebrations of 150th birth anniversary of *Kabi* Guru Rabindranath Tagore will start. I hope, the whole nation would pay a tribute to one of the greatest poets of the world - *Kabi* Guru Rabindranath Tagore – on 9th May, day after tomorrow. A circular from the Government of India has possibly been issued keeping Dr. Manmohan Singh as the Chairman of one committee and constituting another committee under the leadership of Shri Pranab Mukherjee, the Leader of the House.

Madam, what I would appeal is that *Kabi* Guru Rabindranath Tagore's song *Jana Gana Mana* is the National Anthem of the country. Naturally, the whole nation should celebrate his 150th birth anniversary. I think, the hon. Prime Minister should make an appeal, while Shrimati Sonia Gandhi is also present over here, that we should all celebrate this great poet's 150th birth anniversary at a high scale. All political parties and all Members of the House, feel that as the birthday of Shri Mahatma Gandhi is being celebrated, the birth anniversary celebrations of *Kabi* Guru Rabindranath Tagore, who sang *Jana Gana Mana Adhinayak Jay Hey* should also be celebrated with great honour and prestige.

We want to get some assurance from either the hon. Prime Minister or Shri Pranab Mukherjee as to what steps they are going to take to celebrate his 150th birth anniversary.

THE PRIME MINISTER (DR. MANMOHAN SINGH): Madam, Rabindranath Tagore is a part of India's civilizational and cultural heritage. He is dear to each and every one of India's citizens. The Government has already decided to celebrate the 150th Anniversary of his birth in a befitting manner. The National

Committee is being setup under my Chairmanship, and the Implementation Committee is being setup under the Chairmanship of my distinguished colleague Shri Pranab Mukherjee. I assure the House that I do recognize that this is an event, which we must celebrate appropriately to ensure that we do notice and we are able to honour this great poet of India in a befitting manner.

SHRI T.R. BAALU (SRIPERUMBUDUR): Madam, on behalf of my Party and my Leader Dr. Kalaignar M. Karunanidhi, who strongly has a conviction towards social justice, thank the hon. Prime Minister of India as well as Madam Sonia ji for having assured this august House to have the census on caste-basis. We profoundly thank the Leader of the House and also all the Members of the House. Thank you very much.

कोयला मंत्रालय के राज्य मंत्री तथा सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री (श्री श्रीप्रकाश जायसवाल): अध्यक्ष महोदया, कल से आज तक जो थोड़ा बहुत सैंसज़ को लेकर इल्यूज़न था, आज माननीय प्रधानमंत्री जी ने जिस तरह का बयान दिया है, मैं उनका स्वागत करता हूं और श्रीमती सोनिया गांधी जी का स्वागत एवं अभिनन्दन करता हूं। निश्चित रूप से सारे देश में जो भ्रम उत्पन्न हो रहा था, वह इस बयान से दूर हो गया है।

SHRI GURUDAS DASGUPTA : Madam, I profusely thank the hon. Prime Minister. … (*Interruptions*) It is because they have taken a decision so expeditiously. It appears that the Government is becoming alive towards the demands and opinion of the Members of the House. It is a good sign, but this example should be followed in other cases also.

DR. M. THAMBIDURAI (KARUR): Thank you, Madam Speaker. I thank, on behalf of my Party and my Leader, for the gesture shown by the hon. Prime Minister for considering the sentiments of this House. It is because most of the Members insisted that the census must be taken on caste-basis as caste is very important for giving benefit to the backward classes. Therefore, I thank the hon. Prime Minister for this.

श्री नामा नागेश्वर राव (खम्माम): Thank you very much, Madam Speaker. अध्यक्ष महोदया, जिस तरह से प्रधानमंत्री जी ने एग्री किया था, पिछले तीन-चार दिन से हम सब अपोज़ीशन लीडर्स और साथ ही हाऊस में जो डिबेट हुआ था, उससे एग्री किया है, मैं उसके लिये धन्यवाद करना चाहता हूं। इसके बारे में हमारे लीडर श्री चन्द्रबाबू बायडू ने प्रधानमंत्री जी को एक लैटर भी लिखा था। श्री एन.टी.रामाराव शुरु से तेलुगु देशम पार्टी के फाऊंडर रहे थे। उन्होंने पहली दफा बैकवर्ड क्लास के लिए रिजर्वेशन आन्ध्र प्रदेश में किया था और आज के दिन वही रिजर्वेशन चल रहा है। उसी तरह से सैंसेज़ में भी उन लोगों को काऊंट किया जा रहा है, इसलिये हमारी पार्टी की तरफ से हम प्रधानमंत्री जी का धन्यवाद करना चाहते हैं।

SHRI B. MAHTAB (CUTTACK): It is said that : "All's well that ends well". We are coming to the close of the Budget Session, and before we go back to our constituencies and to our respective States, a good news is being delivered today here what the Prime Minister has stated here that the Cabinet is going to take a positive decision.

I welcome that decision. The confusion that was created and what we had anticipated that it may lead to a number of frictions has been given a go-by now with the Prime Minister's statement; and the Leader of the House also has taken cognizance of the utterances that were made here.

At the same time, I would also mention of Kabiguru's 150th Birth Anniversary that is going to start from 9th of May this year. In 1961, I am reminded that when the Centenary Celebrations of Kabiguru was celebrated, all the State Governments were involved, and in the specific areas which Kabiguru had visited, memorials named as Rabindra Bhawan were set up; places he had travelled abroad also were commemorated with. Kabiguru is the single Poet of this world whose poem has been accepted as the National Anthem of two nations – of India and also of Bangladesh.

I think as an international literary figure, India should celebrate the Poet's 150th Birth Anniversary in a befitting manner. u.

श्री शरीफ़ुद्दीन शारिक (बारामुला): महोदय, दो दिन तक जो जबरदस्त, जोरदार बहस हुई।

MADAM SPEAKER: Mr. Shariq, you may kindly associate yourself.

श्री शरीफ़ुद्दीन शारिक: यस मैडम। प्रधानमंत्री साहब और सरकार ने जिस संजीदगी से इसे लिया और जवाब दिया, मैं वज़ीरे-आज़म को, सरकार को, यूपीए की चेयरपर्सन को खुसुसी मुबारकबाद देता हूं। मैं आप सबसे मुबारकबाद का खुद को मुस्तहिक समझता हूं कि हमारे एक दूर-दराज के गांव में, जो मिलिटेन स्ट्राइक गांव था, एक टीचर का गरीब बच्चा, जिसके बाप को आठ साल पहले मिलिटेंटों ने कत्ल किया, वह आज आईपीएस में सारे हिन्दुस्तान में नम्बर वन आया है।

अध्यक्ष महोदया : धन्यवाद, बहुत-बहुत शुक्रिया शारिक साहब। Dr. Rama Chandra Dome, kindly associate yourself. Please make it very brief.

DR. RAM CHANDRA DOME (BOLPUR): I associate myself with the opinion expressed by other leaders on the Prime Minister's statement on the issue of Census. It is a very positive decision. I am really grateful and thankful to the Prime Minister and the Government that they have expeditiously taken such a decision and gave respect to the majority opinion in this House, cutting across the party lines.

The other point on which I associate myself, Madam, is on the 150th Birth Anniversary of Kabiguru Rabindranath Tagore. You know, Madam, that I represent that constituency, Bolpur, where Shantiniketan was the seat of activities of Kabiguru Rabindranath Tagore. It is really with a sense of pride, I find pride in it, that the Prime Minister has already announced…

MADAM SPEAKER: You associate yourself with Shri Sudip Bandyopadhyay.

DR. RAM CHANDRA DOME : I associate myself with Shri Sudip Bandyopadhyay. The 150th Birth Anniversary of Kabiguru Rabindranath Tagore should be celebrated in a befitting manner throughout the nation. I also suggest that all the State Governments and all the followers of Rabindranath Tagore should be taken into confidence.

डॉ. संजीव गणेश नाईक (ठाणे): महोदय, मैं प्रधानमंत्री जी को, आदरणीया सोनिया गांधी मैडम को और सदन के नेता जी को एनसीपी पार्टी की ओर से धन्यवाद करता हूं। दो दिन से लोग सोच रहे थे, हमारे सदन के लोग भी सोच रहे थे कि क्या होगा, लेकिन यह आम जनता की सरकार है, उन्होंने सही सोचा है, इसलिए मैं सरकार को धन्यवाद करता हूं। इसी प्रकार से आगे आने वाले दिनों में वे सभी लोगों को खुश रखेंगे, इसके लिए मैं सरकार को धन्यवाद करता हूं।

श्री माणिकराव होडल्या गावित (नन्दुरबार): महोदय, आपने मुझे मौका दिया, इसके लिए मैं बहुत आभारी हूं। हमारे देश में अनुसूचित जाति, जनजाति के लिए जो जनगणना हो रही है, उसमें नाम तो आते हैं,

लेकिन उसमें जाति का नाम भी लिखा जाना चाहिए। मैं प्रधानमंत्री जी का और हमारी नेता श्रीमती सोनिया गांधी जी और सम्पूर्ण सरकार का मैं बहुत-बहुत आभार व्यक्त करता हूं। इसमें अनुसूचित जाति, जनजाति के जो लोग हैं, उसमें जो गैर जनजाति में आना चाहते हैं, उसकी तरफ भी इसमें ध्यान दिया जाये। यह मेरा आपके माध्यम से सरकार से आग्रह है।

SHRI MOHAMMED E.T. BASHEER (PONNANI): On behalf of my Party, I express my happiness, and congratulate the hon. Prime Minister, Madam Sonia Gandhi, and the UPA Government for taking such a bold decision for collection of caste data of OBCs in the Census.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, when Laluji, Mulayamji and Sharad Yadavji were not happy after the speech of Shri Chidambaram and when Shrimati Soniaji called them, I was hundred per cent sure that the matter would be sorted out. So, it has been done accordingly and we are all happy. We also fully appreciate the hon. Prime Minister's announcement and we fully endorse it.

14.45 hrs

WAKF (AMENDMENT) BILL, 2010 – Contd.

MADAM SPEAKER: Now we shall take up Item no. 24. Shri Shahnawaz Hussainji.

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): मैं आपको धन्यवाद करता हूँ कि अभी पिछड़े लोगों को जनगणना में शामिल किया जाए, इसके लिए बधाई का कार्यक्रम चला। हम भी सरकार को इसके लिए बधाई देते हैं। अब मैं सरकार से चाहता हूँ कि ज़रा अल्पसंख्यकों की फिक्र भी कीजिए। वक्फ़ संशोधन विधेयक 2010 पर बोलने के लिए मैं खड़ा हुआ हूँ।

इस देश में वक्फ़ की बड़ी जायदाद है और जिन लोगों के पास दौलत होती है, वे अपनी कम्युनिटी के गरीब लोगों के लिए, यतीम बच्चों के लिए, जिनके माँ-बाप नहीं हैं, जो बेसहारा लोग हैं, उनके लिए ज़मीन वक्फ़ करते हैं। आज इस देश में करीब पाँच लाख एकड़ ज़मीन वक्फ़ है 28 स्टेट्स और सात यूनियन टैरिटरीज़ में। वक्फ़ दो तरह के होते हैं। एक तो वक्फ़ किया जाता है, एक औलाद के लिए भी वक्फ़ किया जाता है। लेकिन मुझे बहुत दुख से कहना पड़ता है कि आज़ादी के बाद जब इस देश का बँटवारा हुआ, लेकिन इस देश के बँटवारे के बाद वक्फ़ की जायदाद की लूट मची। मुझे बहुत दुख है कि इसकी जॉइंट पार्लियामैंट्री कमेटी जब बनी, उसके बाद ही यह बिल यहाँ पर आया। उससे पहले वक्फ़ एक्ट 1954 का था। उसके बाद 1995 में स्टेट वक्फ़ बोर्ड कांस्टीट्यूट करने के लिए एक बिल बना। जेपीसी ने इस पर बड़ी मेहनत की। मैं भी उस समिति का सदस्य था। उस नाते उसमें जिन लोगों ने भी कंट्रीब्यूट किया, वह बहुत ईमानदारी से किया और वह एक आई-ओपनर था। आज इस देश में चर्चा होती है कि मुल्क का बँटवारा हुआ, जिन लोगों को पाकिस्तान जाना था, वे चले गए, लेकिन जो यहाँ रह गए, उनका इस मुल्क पर पूरा हक है और देखना चाहिए कि उनकी जायदाद को कोई और नहीं लूट रहा है। हम चाहेंगे कि आज का दिन जब ऐतिहासिक है तो ट्रैज़री बैंच से आज यह भी अनाऊंस हो जाए कि जो जायदाद गरीब लोगों के लिए वक्फ़ की गई, अगर गवर्नमैंट का उस पर कब्ज़ा है तो सरकार कम से कम यह एश्योरेन्स दे दे कि उस कब्ज़े को हटाने का काम करेंगे।

आज संसद के इस सत्र का आखिरी दिन है। आप इस बिल को देर से लाए हैं लेकिन दुरुस्त लाए हैं। मैं यह मानता हूँ कि आज जो करीब पाँच लाख एकड़ ज़मीन है, उसमें 50 प्रतिशत इल्लीगल ऑक्यूपेशन बाय गवर्नमैंट है जिसमें बड़ी-बड़ी एजेन्सीज़ ग्रीनलैन्ड के नाम पर ज़मीन ले लेती हैं। मैं डीडीए का मैम्बर हूँ। मैंने उसकी फाइल मंगाकर देखी है। पहले किसी ज़मीन को वे ग्रीनलैन्ड घोषित करते हैं और

बाद में फिर उसका यूज़ चेन्ज करके काम करते हैं। बहुत सी ऐसी जायदाद है, जिस पर गवर्नमैंट का कब्ज़ा है। उस पर ध्यान देना चाहिए। मैं आपके ज़रिये यह ज़रूर चाहता हूँ कि इस पर बहुत बार मीटिंग हुई है, बहुत चर्चा हुई है। श्रीमती इंदिरा गांधी जी जब प्रधान मंत्री थीं तो उन्होंने सभी स्टेट्स के चीफ मिनिस्टर्स को एक पत्र लिखा था। मुझे यह कहते हुए दुख हो रहा है, मैं कोई कटाक्ष करने के लिए खड़ा नहीं हुआ हूँ, मैं अक़लियत का दर्द रख रहा हूँ और मैं बहुत दुख के साथ कहना चाहता हूँ कि प्राइम मिनिस्टर की चिट्ठी पर उनकी सरकारों ने भी कोई काम नहीं किया। मंत्री जी अपने जवाब में बता सकते हैं कि वह चिट्ठी जो उन्होंने लिखी, उसके बाद उस पर क्या काम हुआ। आज वक्फ़ की जो लैन्ड है, वह जो गवर्नमैंट के कब्ज़े में है। जयपुर में एक बिल्डिंग एक बैंक के पास है जिसका वे 400 रुपये महीना दे रहे हैं। यहाँ बहुत सी जायदाद ऐसी है जिसकी मैं मिसाल दूँ तो बहुत लंबी लिस्ट है। मुझे कम समय में बोलना है इसलिए मैं सिर्फ इंपॉर्टैन्ट पॉइंट्स को टच करते हुए आपका ध्यान इस ओर खींचना चाहता हूँ।

मैं यह जरूर चाहता हूं कि वक्फ के अंदर जो जायदाद है, ज्यादातर मुकदमें कोर्ट में चल रहे हैं और उन मुकदमों में वक्फ बोर्ड गवर्नमेंट से लड़ रही है, यानी दोनों तरफ हैं - एक तरफ वक्फ बोर्ड और एक तरफ गवर्नमेंट है। ऐसे मुकदमों की तादाद, मंत्री जी जब जवाब देने के लिए खड़े होंगे तो उन्हें इस पर जवाब देना चाहिए कि इस देश में कितने मुकदमें भारत की सरकार वक्फ बोर्ड के सामने लड़ रही है। वक्फ बोर्ड को आपने कोई अधिकार नहीं दिया है, वे कोई काम नहीं कर सकते। आज जरूरत है, कोई बहुत लम्बी-चौड़ी तकरीर की जरूरत नहीं है, एक एश्योरेंस मिले कि जो गवर्नमेंट ने कब्रिस्तान और दरगाह पर कब्जा किया, मैडम, मैं बड़ी जिम्मेदारी के साथ बोल रहा हूं। मेरे पास वह लिस्ट भी है, क्या उसे गवर्नमेंट मुक्त करने का इरादा रखती है? कई बार कोई ऐसी जमीन होती है, जो वक्फ की जमीन है, नेशनल इंटरस्ट में आपको उसे एक्वायर करना पड़ा है। सुप्रीम कोर्ट की जो रूलिंग आई है, आंध्र प्रदेश के केस में जो हुआ है, उसमें सुप्रीम कोर्ट ने कहा, उनकी रूलिंग में है - "Wakf is always Wakf." यानी ये वक्फ की वेल्यूएशन बदल नहीं सकते। उसका लैंड यूस आप चेंज नहीं कर सकते, क्योंकि वह गरीबों एवं यतीमों के लिए है। उसे चेंज करना आपके अधिकार में नहीं है। ...(व्यवधान)

अध्यक्ष महोदया: आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ...[*]

[*] Not recorded.

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): ये कांग्रेस के ऐसे खिलाड़ी हैं, जो हिट विकेट हो जाते हैं। ...(व्यवधान) आप गुजरात बोले तो मैं महाराष्ट्र पर आ जाऊंगा। आपको पूरी लिस्ट गिना दूंगा। आप खुद ही अपनी पार्टी को डॉक में खड़ा करते हैं। मैं आपको लिस्ट भी गिना देता हूं।...(व्यवधान)

अध्यक्ष महोदया: आप चेयर को सम्बोधित करके बोलिए।

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : मैं यहां अकलियतों का दर्द रखने के लिए खड़ा हुआ हूं, क्योंकि जब हमारे बैकवर्ड क्लास के लोगों का दर्द सुना गया और यह गवर्नमेंट अकलियत के वोट की बात करती है तो जरूर हम चाहेंगे कि आज प्रधान मंत्री जी इस पर हमें भी कोई तोहफा दे दें। हम इसके लिए खड़े हुए हैं, हम कोई सियासत नहीं कर रहे। ...(व्यवधान) आप माइनोरिटी का मामला तो सुन लीजिए।...(व्यवधान)

अध्यक्ष महोदया: आपसी बातचीत बंद करिए, हमें सम्बोधित करिए।

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन : मेरे पास स्टेट वाइस लिस्ट है, लेकिन मैं लिस्ट को छोड़ देता हूं। मेरी आपसे यही गुजारिश है कि जो वक्फ की लैंड है, इस पर गवर्नमेंट का कब्जा खत्म होना चाहिए। दूसरा मेरा कहना यह है कि उस वक्त प्राइम मिनिस्टर, श्रीमती इंदिरा गांधी जी ने जो चिट्ठी लिखी थी, क्या उस पर गवर्नमेंट अमल करेगी? क्या माइनोरिटी अफेयर्स मिनिस्टर, श्री सलमान साहब के पास उस चिट्ठी के बारे में जानकारी है और उस चिट्ठी का महत्व सरकार अभी समझती है या उस चिट्ठी को आप दरकिनार करेंगे, इसके बारे में भी मैं इनसे जवाब चाहूंगा? जे.पी.सी. ने जो रिकमेंड किया, इस बिल को यहां लाते वक्त उसमें बहुत सी बातें आपने छोड़ दी हैं कि माइनोरिटीस के डेवलपमेंट के लिए जो सोश्यो इकोनोमिक एजुकेशन अपलिफ्टमेंट के लिए जे.पी.सी. ने कहा था कि ऐसा इंस्टीट्यूशन आपको बनाना चाहिए। जे.पी.सी. का रिकमेंडेशन हमारे पास है। आपको इसके लिए कुछ काम करना चाहिए। यह जो सवाल है कि वक्फ की जायदाद में बहुत से ऐसे हैं, जैसे मस्ज़िद बन गई और उस मस्ज़िद में किसी इमाम साहब का हुज़रा बना। माइनोरिटी के जो एम.पीज़ हैं, उन्हें पता है कि यह जरूरी भी है। ऐसी कई वक्फ़ की जायदाद है कि वहां पर पूरा घर बन जाता है, यानी मस्ज़िद छोटी सी और मस्ज़िद में इमाम के रहने की जगह के नाम पर पूरे इलाके पर कब्जा और उसका कमर्शियल यूस भी। कई जगह पर उस पर होर्डिंग लगा कर लाखों रुपया इनडिविजुअल्स के पास जा रहा है, जो कि यतीमों के पास जाना चाहिए। जिनके माता-पिता नहीं हैं, जो गरीब बच्चे हैं, उन पर खर्च किया जाना चाहिए, वह काम भी नहीं हुआ है।

अध्यक्ष महोदया, मैं आपके जरिए यह अनुरोध करना चाहता हूं कि सरकार ऐसे लोगों को, जो ऐसे अनऑथोराइज़्ड कब्जे हैं, वे खुद अकलियत के लोगों ने किए। मैडम, मैंने आज तय किया है कि मैं बिना विवाद के बोलूंगा, इसलिए मैं इस पर किसी का नाम लेना नहीं चाहता।

अध्यक्ष महोदया, मैं दिल्ली वक्फ बोर्ड का मैम्बर रहा हूं। 1993 में दिल्ली में बी.जे.पी. की सरकार थी, तब मेरी उम्र और कम थी। मुझे हमारी सरकार ने दिल्ली वक्फ बोर्ड का मैम्बर बनाया था। यह बात आज से 15-16 साल पुरानी है। मैं उस समय पांच साल तक दिल्ली वक्फ बोर्ड का मैम्बर था। मैं खुद एक मस्जिद देखने गया। पहाड़गंज के मैन बाजार में एक मस्जिद है। उसके बाहर तो कलीमा लिखा हुआ है। वक्फ बोर्ड ने सोचा कि अगर मुस्लिम मुसाफिर स्टेशन पर उतरेंगे, तो रात में कहां जाएंगे, इसलिए इस मस्जिद में रात में रुकने की इजाजत उनको दे दी। उसकी जगह अब पूरी मस्जिद में गैस्ट हाउस चल रहा है। मैं चाहूंगा कि मंत्री जी उसकी जानकारी ले लें, यदि वे चाहेंगे, तो मैं उनके साथ चल सकता हूं और दिखा सकता हूं।

महोदया, लेडी हार्डिंग कॉलेज में एक मस्जिद है, जो कूड़ादान बनी हुई है। मैं मजहब पर चलने वाला आदमी हूं। मैं समझता हूं कि हर मस्जिद हमारे लिए इम्पौर्टेंट है, फिर चाहे वह बिहार में हो, हैदराबाद में हो या दिल्ली में। हर मस्जिद का अपना महत्व है, लेकिन आज जिन पर सियासत नहीं चमकती हो, क्या उन मस्जिदों को भी आप आजाद कराएंगे? ...(व्यवधान)

अध्यक्ष महोदया : रामकिशुन जी आप बैठ जाइए।

श्री सैयद शाहनवाज़ हुसैन : अभी मामला अदालत में है। फैसला आने दीजिए।

अध्यक्ष महोदया :आप मुझे संबोधित कर के बोलिए। देखिए, आज समय कम है। अतिम दिन है। जरा संक्षेप में ही बोलिए।

श्री सैयद शाहनवाज़ हुसैन : अध्यक्ष महोदया, अक्लीयत का मामला है। इस पर हम थोड़ा बोलेंगे। हमारी लीडर हमें मीटिंग में समझता हैं कि बिना बात के मत टोकिए। अब ये हमें टोक रहे हैं और बोलने में व्यवधान पैदा कर रहे हैं। ...(व्यवधान) आप उन्हें डांटती भी नहीं हैं और हमें कह रही है कि हम संक्षेप में बोलें। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

श्री सैयद शाहनवाज़ हुसैन : अध्यक्ष महोदया, हम आपके जरिए अनुरोध करना चाहते हैं कि इस एक्ट में इस बात का प्रावधान होना चाहिए कि जो ताकत आपने डी.डी.ए. को दी है, यानी उसकी जमीन पर यदि कोई कब्जा करता है, तो डी.डी.ए. को यह पॉवर है कि वह उसे हासिल कर सकता है। इसी प्रकार से एम.सी.डी. को सरकार ने यह ताकत दी है कि यदि किसी ने उसकी जमीन पर कब्जा कर रखा है, तो वह अपनी जमीन को हासिल कर सकता है। इसमें आपने इस बात का जिक्र नहीं किया है कि वक्फ बोर्ड को भी इतनी ताकत देंगे, ताकि वह अपनी जमीन को हासिल कर सके या नाजायज कब्जे से उसे मुक्त करा सके। कई स्टेट हैं, जिन्होंने वक्फ बोर्डों को यह हक दिया है कि वे उनकी जमीनों पर हुए नाजायज कब्जों को हटवा सकें और अपनी जमीन को हासिल कर सकें। जैसे कर्नाटक और तामिलनाडु हैं। कर्नाटक में हमारी ही पार्टी का शासन है। वहां उसने वक्फ बोर्ड को ये दांत दिए हैं, यह शक्ति दी है कि वह नाजायज कब्जों से अपनी जमीन को मुक्त करा सके। यदि कोई डी.डी.ए. की जमीन पर कब्जा करे, तो डी.डी.ए. उस जमीन को हासिल कर सकता है। क्या यह सरकार कर्नाटक सरकार की तरह के अधिकार अन्य सरकारों को देने का काम करेगी, ताकि वहां के वक्फ बोर्ड अपनी जमीन और जायदादों पर से नाजायज कब्जों को समाप्त कर सकें ?

अध्यक्ष महोदया, मेरा आपके जरिए अनुरोध है कि वक्फ के मामलात पर बहुत चर्चा होनी थी और मैं बड़ी तैयारी भी कर के आया था, लेकिन मैं आपका इशारा समझता हूं। मैं बहुत डिसीप्लिंड एम.पी. हूं और आपकी आंखों से डरता हूं। आप जब इधर देखती हैं, तो मैं समझ जाता हूं कि आप मुझे अपनी बात समाप्त करने का इशारा कर रही हैं। आप हमें कई बार बोलने की इजाजत भी देती हैं। इसलिए मैं सदन का समय बर्बाद नहीं करना चाहता हूं, लेकिन मैंने जो भी बात कही है, वह सियासत से ऊपर उठकर कही है और अक्लीयतों के हित में कही है।

महोदया, हम यह नहीं चाहते कि हम पर यह इल्जाम लगे कि सारा फंड मायनॉरिटी को दिया जा रहा है, हम पर यह इल्जाम लगे कि कोई स्पैशल पैकेज दे रहे हैं, कोई सच्चर कमेटी की रिपोर्ट ला रहे हैं या किसी और मामले में मायनॉरिटीज को कोई और सहूलियत दे रहे हैं। आजादी के 60 के बाद भी हमारी कौम पिछड़ी है, गरीब है और नौकरियों में नहीं है। हम चाहते हैं कि हम पर कोई अहसान मत कीजिए, बल्कि हमारी वक्फ की जमीनों पर गवर्नमेंट ने जो कब्जा किया हुआ है, सिर्फ उसे मुक्त कर दीजिए। हमारी भारतीय जनता पार्टी के चुनावी मैनीफेस्टो में भी था कि यदि हम सरकार में आएंगे, तो नाजायज कब्जों को हटवाएंगे और रहमान खान कमेटी की रिपोर्ट को लागू करेंगे। श्री रहमान खान भी आपके हैं। इसलिए मेरा आपसे अनुरोध है कि आप हम पर कुछ अहसान मत कीजिए, हमारी वक्फ की जायदाद हमें लौटा दीजिए।

हम अपनी तकदीर अपने हाथ से लिख लेंगे, लेकिन आप हमारी जायदाद लौटाने का काम कीजिए और इस बारे में गवर्नमेंट यहां एश्योरेंस दे। हम यही चाहते हैं।

15.00 hrs.

श्री मोहम्मद असरारुल हक़ (किशनगंज): स्पीकर महोदया, मैं आपका शुक्रिया अदा करता हूं कि आपने मुझे वक्फ अमेंडमेंड बिल पर बहस में हिस्सा लेने का अवसर दिया। मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूं, जिसे माइनेरिटी अफेयर्स के मिनिस्टर मोहतरम सलमान खुर्शीद साहब ने पेश किया है। इसमें कई अच्छी तरमीमात लायी गयी हैं। जैसे सैक्शन 52 में वक्फ की जायदादों पर नाजायज कब्जा या उसको खरीदने पर दो साल की सजा तजवीज की गयी है। इसी तरह वक्फ जायदादों को बेचने या गिफ्ट देने के वक्फ बोर्ड के इख्तियार को खत्म कर दिया गया है। इसी तरह वक्फ जायदादों की सर्वे की मुद्दत बीस साल से कम करके दस साल कर दी गयी है, लेकिन वर्ष 1995 के इस एक्ट को इफेक्टिव बनाने के लिए मजीद अमेंडमेंट लाने की जरूरत है, जिसका मैं आगे जिक्र करूंगा।

महोदया, आजादी के बाद वर्ष 1953 में औकाफ की सुरक्षा और उसकी देखरेख के लिए पार्लियामेंट में काजमी बिल पेश हुआ। उस पर आवामी राय जानने के लिए एक सिलेक्ट कमेटी तशकील दी गयी, जिसकी सिफारिशात की रोशनी में वक्फ कानून, 1954 को पार्लियामेंट ने तदवीन की। इस एक्ट की बाजदफात और बाज फिक्रों की अदालतों की जानिब से एक्ट की मंशा के खिलाफ तशरिहात और फैसलों के असरात को जायल करने के लिए तरमीमात का मुतालवा होता रहा और चंद मुतालवात को कबूल करते हुए वर्ष 1959, 1964 और 1969 में तरमीमात की गयी, लेकिन इस एक्ट पर ऐतराजात होते रहे। वर्ष 1954 के मरकजी कानून के बावजूद मगरिबी बंगाल में वक्फ एक्ट, 1934, यूपी में यूपी मुस्लिम वक्फ, 1936 और उसके बाद मुस्लिम वक्फ एक्ट 1960 नाफिजूलअमल रहे। गुजरात में कच्छ और महाराष्ट्र में मराठवाड़ा के इलाकों में वक्फ एक्ट, 1954 नाफिज किया गया और दोनों रियासतों के बाकी इलाकों में मुंबई पब्लिक टूरिस्ट एक्ट, 1950 का नाफिज किया जाता रहा।

मुल्क की सबसे बड़ी देशी रियासत मुमलिकत आसिफिया निजाम हैदराबाद में 1349 फसली के दसतूरूल अमल के तहत हुकूमत ने हिंदू-मुस्लिम औकाफ के इंतजाम और निगेहदाश्त को अपने हाथ में रखा और उसके लिए महकमे उमूरे मजहबी कायम किया। यह कानून रियासते हैदराबाद में जनवरी, 1955 तक नाफिजूलअमल रहा। महोदया, औकाफ के तहफ्फुज में इन कवानीन के तहत कायम बोड्र्स की नाकामी पर मुसलसल तवज्जो दिलाने के बाद, मरकजी हुकूमत ने वर्ष 1970 में वजारते कानून इंसाफे कंपनी उमूर के तहत वक्फ इंक्वायरी कमेटी कायम की। जिसने वर्ष 1973 में एक आरजी रिपोर्ट और वर्ष 1976 में आखिरी रिपोर्ट एक नए कानून के मसोदे के साथ पेश की। इन रिपोर्टों और सिफारिशी मसाविदा के जायजे के लिए मुख्तलिफ कमेटियां तशकील दी गयीं। आखिर वर्ष 1994 में एक नए कानून का बिल पार्लियामेंट में पेश हुआ और वक्फ एक्ट 1995 की शक्ल में मंजूर हुआ और उसको सारे मुल्क में

नाफिजूलअमल करा दिया गया। हुकूमते हिंद ने 27 दिसंबर, 1995 को जम्मू-कश्मीर के सिवाय सारे मुल्क में यकूम जनवरी, 1996 से इस कानून के निफाज का ऐलान किया। अलबत्ता इस कानून इतलाक दरगाह हजरत ख्वाजा साहब, अजमेर पर नहीं किया गया, जिसके लिए इलाहदा 1955 का कानून मौजूद है।

महोदया, वक्फ एक्ट, 1954 में जब तब्दीली की जरूरत महसूस हुयी तो वर्ष 1994 में इसमें भारी तब्दीलियां की गयीं। यह तरमीमात वर्ष 1976 में वक्फ इंक्वायरी कमीशन की एक रिपोर्ट की रोशनी में की गयी थी। उस मौके पर उस वक्त की वजीरेआजम मोहतरमा इंदिरा गांधी ने सरकारी महकमात को हिदायत देते हुए खत लिखा था कि औकाफ से अपने कासिबाना कब्जा का हटायें या फिर उनको प्रामियम देकर, मार्केट रेट पर किराये पर लें।

महोदया, वर्ष 1996 में एक मुकम्मल नए कानून को वक्फ एक्ट, 1995 के नाम से नाफिज किया गया। इस सिलसिले में आखिरी कोशिश ज्वाइंट पार्लियामेंट्री कमेटी आन वक्फ, 1996-2006 शक्ल में की गयी। इस कमेटी की सरबराही मोहतरम के. रहमान साहब ने की थी। इस कमेटी ने जहां हिंदुस्तान भर में हजारों करोड़ रूपए की मालियत की वक्फ जायदादों की हिफाजत के मुताल्लिक सिफारिशात पेश कीं, उसने सिफारिशात को अमलीजामा पहनाने की भी सरगर्मी दिखायी। यह रिपोर्ट हिंदुस्तानी औकाफ पर एक जामे दस्तावेज है। इसमें वक्फ बोर्डों में बदनजमी, बदउनवानी और उसके जिम्मेदार तमाम बड़े फैक्टर्स, जैसे मुअस्सिर कवानीन की कमी, मरकजी व सूबाई हुकूमतों की अदम दिलचस्पी, सरकारी इदारों का वक्त इमलात में बेजा तसरूफ, वक्फ सर्वे की कमी, जैसे निकात का मुहासबा किया गया। सबसे अहम मसला नाजायज कब्जों को हटाना और कासिबाना कब्जों से वागुजार कराना है, इसको कमेटी ने अपनी सिफारिशात में खास अहमियत दी है। एक तवील सफर तय करने के बाद, अब वक्फ 1995 के ताल्लुक से कई गोशो से किए गए ऐतराजात के पेशेनजर आज पार्लियामेंट में वक्फ तरमीमी बिल पर बहस हो रही है, तो हमें चाहिए कि हम इस एक्ट को मजीद इफेक्टिव बनाने के लिए ज्वाइंट पार्लियामेंट्री कमेटी की सिफारिशात को जरूर सामने रखें।

मुल्क की मुखतलिफ रियासतों में मजमुई तौर पर बहुत सी वक्फ जायदादें हैं। सच्चर कमेटी की रिपोर्ट के मुताबिक हिन्दुस्तान में रजिस्टर्ड मुस्लिम औकाफ 4 लाख 90 हजार से ज्यादा हैं जिनकी मालियत 6 हजार करोड़ रुपये है और यह मालियत 1954 की कीमत के लिहाज़ से हैं। मौजूदा कीमत का तखमीना एक लाख 20 करोड़ है। वक्फ जायदाद का कुल रकबा 5 लाख 72 हजार 52 एकड़ है। अगर वक्फ की जमीनों से मुअस्सिर अंदाज से आमदनी की सूरत पैदा की जाए, तो सच्चर कमेटी की रिपोर्ट के मुताबिक उसकी सालाना आमदनी 12 हजार करोड़ रुपये हो सकती है जिससे मुस्लिम फिरका की तालीमी इक्तसाज़ी और समाजी पसमांदगी को दूर करने में बड़ी मदद मिल सकती है। हैरत की बात है कि इस

वक्त यह आमदनी सिर्फ 163 करोड़ रुपये के करीब है। जाहिर है कि इस रकम से खुद औकाफ के इंतज़ामी इखराजात और उसकी अमले की तनख्वाहों का ही इंतजाम नहीं हो पाता। महोदया, वक्फ की बहुत सी जायदादों पर जहां आम लोगों ने कब्जा कर रखा है, उनसे कहीं ज्यादा निजी कम्पनी और सरकारों के पास महाकमात के तसरुफ में भी वक्फ की बहुत सी जायदादें हैं। न सिर्फ मुल्क की तकसीम की वजह से औकाफ की जायदादों पर गाईबाना कब्जे हुए बल्कि मुखतलिफ वुज़ुहात की बिनाह पर इस तरह के कब्जे हुए हैं।...(व्यवधान)

अध्यक्ष महोदया : माननीय सदस्य, अब आप समाप्त कीजिए।

...(व्यवधान)

श्री मोहम्मद असरारुल हक़ : मैं केवल दो मिनट की इजाजत मांगता हूं।...(व्यवधान)

अध्यक्ष महोदया : हमारे पास समय बहुत कम है।

श्री मोहम्मद असरारुल हक़ : 1960 में इंटर स्टेट कौन्फ्रैंस का इफतिताह करते हुए उस समय के मरकज़ी वज़ीर ने यह कहा था कि वक्फ का सबसे मुश्किल और पेचीदा मसला जायदाद और औकाफ पर गाईबाना कब्जा है। आज पचास साल के बाद भी यह संगीन मसला इसी तरह मौजूद है। इसलिए मेरा मुतालबा यह है कि आज इस बिल की अहमियत बढ़ गई है। अगर हम इस वक्त वक्फ एक्ट, 1955 के अमैंडमैंट के लिए यहां जमा हुए हैं तो हमें कई तरमीमात लाने चाहिए। पहली बात यह है कि वक्फ बोर्डों को खुसुसी इख्तियारात दिए जाने चाहिए। दूसरा, सच्चर कमेटी की सिफारिश के मुताबिक बोर्डों के इंतजामात के लिए इंडियन वक्फ सर्विस शुरू की जाए और यूपीएससी के जरिए उसके इम्तियानात मुनकिद कराए जाएं। वे मुकदमे जिनकी समात नहीं हो रही है, उनके तसफिया के लिए स्पैशल वक्फ तशकील किए जाएं। इसी तरह वक्फ इमलात जो किराए पर हैं, उनका किराया मौजूदा रेट के मुताबिक वक्फ बोर्ड को दिया जाए। इस तरह के तरमीमात लाकर इस वक्फ को मुअस्सिर बनाया जाता है।

आखिर में एक बात कहना चाहूंगा कि मेरे बहुत ही अज़ीज शाहनवाज साहब ने अभी अपनी तकरीर के अंदर जो दो बातें कही हैं, मैं उन्हें याद दिलाना चाहता हूं कि आजादी के बाद से लेकर अब तक हमारी सरकार ने वक्फ जायदादों को बेहतर बनाने के लिए हर मौके पर कोशिश की। कानून लाए, उसमें अमैंडमैंट किया और जब भी जरूरत पड़ी, उसकी इसलाहात का इंतजाम किया।...(व्यवधान) शायद आपको याद हो कि जब यहां पर जनता सरकार आई थी, उस जमाने में जो वक्फ मंत्री बनाए गए थे, उन्होंने यह ऐलान किया था कि वक्फ जायदाद से हुकुमत का कोई ताल्लुक नहीं है। यह इतनी खतरनाक बात थी कि गोया वक्फ जायदाद के इंतजाम करने की आपके यहां कोई शक्ल नहीं है।...(व्यवधान) हमने इस पर कौन्फ्रैंस की

थी। इसलिए 1995 में यह एक्ट आया और अब जाकर अमैंडमैंट हो रहा है। इस सिलसिले में आपकी सरकार ने कुछ नहीं किया। जो कुछ हुआ, इसके लिए हम डा. मनमोहन सिंह जी, सोनिया जी और राहुल जी को मुबारकबाद देते हैं।

डॉ. मोनाज़िर हसन (बेगूसराय): अध्यक्ष महोदया, मैं आपके प्रति दिल की गहराई से आभार प्रकट करता हूं।...(व्यवधान)

श्री मुलायम सिंह यादव : हमने करके दिखाया है।...(व्यवधान) बाउंड्री बनाने के अलावा और कोई रास्ता नहीं है।...(व्यवधान) हमने बाउंड्री बनवाई।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go in record.

(Interruptions) ...[*]

अध्यक्ष महोदया : आप उन्हें बोलने दीजिए। समय बहुत कम है।

...(व्यवधान)

डॉ. मोनाज़िर हसन : आप बोलते रहते हैं लेकिन कभी-कभी हमें भी बोलने दिया कीजिए।...(व्यवधान) अध्यक्ष महोदया, मैं दिल की गहराइयों से आपका शुक्रिया अदा करता हूं कि वक्फ जैसे महत्वपूर्ण मसले पर आपने मुझे बोलने का मौका दिया। सैन्सस और जनगणना के मामले में दो दिन गरमागरम बहस रही। मैं यूपीए की चेयरपर्सन श्रीमती सोनिया गांधी और इस सरकार का इस बात को लेकर भी शुक्रिया अदा करता हूं कि उन्होंने सैन्सस के मामले में एक इंसाफ पसन्द रवैया अपनाने का काम किया।

सेंसस जाति की बुनियाद पर हो, इस बात को मानकर इस हुकूमत ने यह सबूत दिया कि वह जम्हूरियत के मुनाफिक नहीं है। आज वक्फ के मामले पर बहस हो रही थी। हम लोगों को पता नहीं था कि पार्लियामैंट में आज वक्फ अमेंडमैंट बिल आयेगा। भाई शाहनवाज हुसैन साहब बोल रहे थे, तो मैंने अपने संसदीय दल के नेता आदरणीय राम सुन्दर दास जी से कहा कि हम लोगों को इसकी जानकारी नहीं थी? बहरहाल वक्फ अकलियतों के लिए, मुसलमानों के लिए एक बहुत ही महत्वपूर्ण मसला रहा है और जब भी अकलियतों की फलां और बहबूद की बात आती है, तो उसमें वक्फ जली हरफों के बारे में विचार किया जाता है। आज वक्फ की बहुत सारी जायदाद के बारे में निशानदेही करने का काम भाई शाहनवाज हुसैन साहब ने किया चाहे वह डीडीए की जमीन हो, काब्रिस्तान की जमीन हो या रेलवे के हवाले हो, इन सारी जमीनों पर सरकारी कब्जे हैं। मैं इस बात को मानता हूं कि वक्फ को चलाने वाले हैं, जो उसके मुहाफिज़ हैं, उन लोगों ने भी इसके साथ बहुत वफा करने का काम नहीं किया। ...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

---

[*] Not recorded.

...(व्यवधान)

डॉ. मोनाज़िर हसन : अध्यक्ष महोदया, मैं एक मिनट में अपनी बात खत्म करना चाहूंगा। ...(व्यवधान)

अध्यक्ष महोदया : देखिये, समय बहुत कम है और कुछ लोग अभी इस पर बोलने वाले हैं। इसलिए आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

डॉ. मोनाज़िर हसन : मैं सिर्फ एक बात कहूंगा कि वक्फ बोर्ड सरकारी कब्जे से जमीन को मुक्त कराने का काम करे और जिन रियासतों में वक्फ बोर्ड का कयाम अभी तक अमल में नहीं आ सका है, वहां वक्फ बोर्ड का गठन करने का काम करे।

इन्हीं बातों के साथ एक बार फिर मैं आपके प्रति शुक्रिया अदा करता हूं।

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय अध्यक्ष महोदया, आपने वक्फ संशोधन विधेयक, 2010 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। मंत्री जी वर्ष 1995 के अधिनियम का संशोधन लेकर हमारे बीच आये हैं। मैं आदरणीय माननीय मुलायम सिंह जी का शुक्रिया अदा करना चाहूंगा कि जब वे उत्तर प्रदेश के मुख्यमंत्री थे, उस वक्त पूरे वक्फ बोर्ड की जो भी प्रापर्टी थी, उसका सर्वे कराकर, उसका नाप-जोड़ कराकर बाउंड्री बनाने की एक शुरुआत की थी। आज केवल इसी बात से हल निकलेगा कि पूरे हिन्दुस्तान का जो सर्वे हो रहा है, आज वक्फ बोर्ड की 70 से 80 फीसदी जमीन पर बहुत असरदार और ताकतवर लोगों ने कब्जा कर रखा है, लगभग पांच लाख एकड़ जमीन पर हम तभी निजात पा सकते हैं और जो गरीब मजलूम हैं, जो मुस्लिम अकलियत के बच्चे हैं, उनके लिए आपने जो इमदाद की और स्कूल की शुरूआत की, उससे उनको फायदा मिल पायेगा। खासकर आपने इस संशोधन में जिक्र किया है कि प्रबंध समिति और केन्द्रीय वक्फ परिषद मजबूत होगा, तो यह बड़ी अच्छी बात है। उसमें महिलाओं, पेशेवर और विशेषज्ञ को वक्फ परिषद का प्रतिनिधित्व देने की जो बात कही है, वह बहुत अच्छी बात है। वक्फ बोर्ड की जितनी भी जमीनें हैं, उनको कम्प्यूटरीकृत करके उन आंकड़ों को कम्प्यूटर पर लाने के लिए कहा है, यह बहुत अच्छी बात है। ...(व्यवधान)

अध्यक्ष महोदया : ठीक है। आपका बहुत-बहुत धन्यवाद। अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री शैलेन्द्र कुमार : इन्हीं शब्दों के साथ मैं अंत में कहना चाहूंगा। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठिये। आपकी बात हो गयी है। हमें इसे समाप्त करना है। हमारे पास समय नहीं है।

...(व्यवधान)

अध्यक्ष महोदया : सैदुल हक जी, आप बोलिये।

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Madam, I thank you for giving me the opportunity to speak. To face the challenge of development deficit, the Sachar Committee has made a number of recommendations. One such recommendation is proper development of the Wakf properties. Chapter Eleven has been fully devoted to that and there it has recommended for amendment and so also the Joint Parliamentary Committee. So, I welcome some amendments which will bring new life to the Wakf States and it was long pending, particularly, the survey, formation of State Wakfs and inclusion of women.

Some amendments might curtail the power of States. It would have been better if the States could have been consulted before giving it a final shape. Now, the need of the time is that before its enactment, the hon. Prime Minister should convene a meeting of all the Chief Ministers and State Ministers in charge of Wakf to discuss all the issues related to it.

Now let me say a few words about a few clauses. In clause 5 which wants to amend Section 3 of the Act, it is said that 'Muttawali' be the citizen of India. West Bengal Government has its own law in this regard. But here I would request to insert "Not only Citizen of India, but also a permanent resident of India'.

My next point is about clause 6 which seeks to amend Section 4 and this is about Survey of Wakf properties. In the case the spirit of the JPC Report should be kept in mind and survey of all the Wakf properties situated in the State, registered or unregistered, should be done. The State of West Bengal has already done it.

Clause 10 which seeks to amend Section 8 says that the cost of survey should be entirely borne by the State Governments. But my suggestion is that there should be some financial support to the States by the Central Government. The Sachar Committee and also the JPC on Wakf have talked about Central assistance to this effect. How can the survey be completed without Central Assistance and how can computerisation be done?

Clause 9 which seeks to amend Section 7 deals with the powers of the Wakf Tribunal. Here my request to the hon. Minister is that a person should first

approach the Tribunal before appealing to the High Court, otherwise a number of cases will arise.

Madam, I have objection to clause 11 because the proposed amendment empowers the Central Wakf Council to issue directions to State Wakf Boards in matters of survey, maintenance, records, encroachments, irregularity or violations of provisions. This is bound to hamper the State jurisdiction and federal structure of the country. What is the purpose of establishment of Central Wakf Council? As per the Act, it is to advise the Central Government, the State Governments and the State Wakf Board. If that be so how can it issue directions directly to State Boards without consultations with or intimation to the State Governments?

MADAM SPEAKER: I think, now you should conclude.

SK. SAIDUL HAQUE : Madam, I am a new Member, please allow me two minutes.

MADAM SPEAKER : You have made all your points. You please take your seat.

Shri Prabodh Panda.

SK. SAIDUL HAQUE : Madam, please allow me two more minutes.

Clause 15 to amend Section 20 talks about introduction of a new provision as 20A seeks removal of Chairperson of State Board by vote of No Confidence.

MADAM SPEAKER : I am sorry. I am giving two minutes to each Member. You cannot take `two more minutes'.

Shri Prabodh Panda.

SK. SAIDUL HAQUE : I propose that there should be a process of removal through secret ballot paper instead of raising hands to maintain secrecy of voting.

SHRI PRABODH PANDA (MIDNAPORE): Madam, thank you very much. I stand to support this Bill as this Bill seeks to improve upon the earlier Act. It seeks to address the inadequacies in data of Wakf properties, encroachment and development of Wakf properties and prohibit the sale of Wakf properties and all such things. But having said so, I would like to know from the hon. Minister, which he may clarify in course of his reply, if the property is not transferable, then why is there a provision for lease? Moreover, there is a provision even for enhancement of period for the lease from 3 years to 30 years? I think, this sort of properties should not be transferred in any form.

Another point is about encroachment. This issue has already been discussed and addressed as well. But what sort of punishment is going to be meted out to the encroachers? Nothing has been mentioned about it in the Bill. So, all these things should be made clear so that henceforth encroachment of such properties do not take place.

Madam, with these words, I support the Bill.

SHRI ARJUN CHARAN SETHI (BHADRAK): Madam, I would be very brief in my submission. I would like raise only very pointed issues on the Bill that is being discussed now and which is will be, I suppose, passed unanimously by the House. Many hon. Members have raised the issue of encroachment of Wakf Board properties at different places. I was on the Members of the JPC and had the opportunity to visit different parts of the country as a part of the Committee and what we found is that the Chairman of the Wakf Board was the most important person who not only have himself encroached upon the property of the Wakf Board but also has given sanction for encroachment of the property of the Wakf Board to big business people. In that case, what should the course of action of the Government? I would here like to refer to one particular instance. I do not remember the name of the place but it was in Mumbai. The then Chairman of the Wakf Board gave away a precious piece of land to one particular businessman who had constructed a hotel in that piece of land.

In this way, Chairmen in different places have, in their own capacities, sanctioned things which are not permissible under law. I request the hon. Minister to please respond as to what course of action will be taken against these people. I also request him to take immediate action against such people.

श्री लालू प्रसाद : मैडम, सरकार ने जो यह संशोधन विधेयक पेश किया है, सरकार की इस पहल का हम स्वागत और समर्थन करते हैं, क्योंकि यह एक अच्छी पहल है। शाहनवाज हुसैन जी और अन्य माननीय सदस्यों ने अपनी बातों को यहां रखा है। मैं उनकी बातों का समर्थन करता हूं और कहना चाहता हूं कि सरकार को कड़ा कानून बनाना चाहिए। आप देखिए सारी जमीनें हड़प ली गई हैं, चाहे सरकारी हों या गैर सरकारी। वक्फ बोर्ड में जो काम करने वाले लोग हैं, उनके द्वारा सारी प्राइम लैंड को बेच दिया गया है। पटना में ही डाक बंगले की जितनी प्रापर्टी थी, सब पर अपार्टमेंट्स बना दिए गए हैं। इस तरह काफी लूट-खसोट हुई है। हम यह संशोधन विधेयक तो पास कर रहे हैं, लेकिन मैं चाहता हूं कि भविष्य में आप और भी कड़ा कानून इस सम्बन्ध में बनाए और इसे संवैधानिक अधिकार प्रदान करें। इसे कॉग्नीजेबल ऑफेन्स घोषित किया जाए कि जो बेचेगा और खरीदेगा, वह दोषी करार दिया जाएगा। इसे आप गैर जमानती जब तक नहीं बनाएंगे, तब तक ऐसे ही लूट का धंधा चलता रहेगा। इसलिए इसे कड़ाई से इम्प्लीमेंट किया जाए और जिन राज्यों में यह नहीं है, वहां इसका गठन किया जाए।

खुर्शीद जी अच्छे इन्सान हैं, नेक इन्सान हैं, हमें उम्मीद है कि यह बढ़िया काम करेंगे। जितना दिखने यह गोरे लगते हैं, उतना ही इनका दिल भी साफ होगा, ऐसी हमें इनसे उम्मीद है। मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं।

श्री शरीफ़ुद्दीन शारिक : मैडम स्पीकर, जो वक्फ कानून में तरमीम मंत्री महोदय लाए हैं, हम इसका समर्थन करते हैं। यहां शिकायत हुई कि सरकारी महकमों के तहत भी उन्होंने नाजायज तौर पर कब्जा किया है। मैं अपने खसूसन मुसलमान मेम्बर्स से अर्ज करूंगा - कि इस घर को आग लग गई घर के चिराग से। यहां मस्जिदों में इमामों ने पोल्ट्री फार्म खोले हुए हैं। मैंने खुद नजदीक से देखा है। बाहर लिखा है 'प्रेजिडेंट आल इंडिया यूनियन', यह किसने इलेक्शन किया, कहां से यह आल इंडिया यूनियन आ गई। साल में वे एक बार वहां तम्बू वगैरह लगाकर किसी मंत्री को ले जाते हैं। मंत्री जी भी समझते हैं कि शायद इससे मुझे मुसलमानों का वोट मिल जाएगा। उतनी देर मुर्गियों को बंद रखते हैं, जब तक मिनिस्टर साहब भाषण देते हैं और वापस चले जाते हैं। लिहाजा मुसलमान लोगों ने खुद भी तबाही मचाई है इसलिए मैं गुज़ारिश करूंगा कि इसके लिए आप सख्त कानून बनाएं, उनके हाथों में हथकड़ियां पहनाएं और जो उन्होंने कब्जे किए हैं, जो जमीनें बेचीं, जिन जमीनों की खरीद-फरोख्त की है, उसके लिए सख्त कानून बनाएं। उनके द्वारा खरीद-फरोख्त किए गए मामलों को आप गलत करार दें।

मैं पंजाब को मुबारकबाद देता हूं कि वहां पर हाल ही में लोगों ने अपनी मस्जिद मुसलमानों के हवाले कर दी। लिहाजा ऐसे ही सब लोगों को करना चाहिए और सख्त कानून बनने से ही बात नहीं बनेगी, कानून पर अमल करने से बात बनती है।

श्री बदरुद्दीन अजमल (धुबरी): अध्यक्ष महोदया, हम इस बिल के सपोर्ट के लिए खड़े हुए हैं। मुझे बस इतना ही कहना है कि

आशियां को लहू की जरूरत पड़ी, सबसे पहले हमारी ही गर्दन कटी।
फिर भी कहते हैं हमसे ये अहले वतन कि ये चमन है हमारा, तुम्हारा नहीं।

ये जो जमीन की बात है, सलमान खुर्शीद साहब हमारे भाई हैं। यह बहुत नाजुक मसला है, इसलिए इस पर अच्छा वक्त मिलना चाहिए था, लेकिन हमें मालूम है कि इस समय समय कम है। मैं सबसे पहले प्राइम मिनिस्टर साहब को, मैडम सोनिया गांधी जी को और दूसरे सारे मिनिस्टर्स को धन्यवाद देता हूं। इस सदन में पहले ओबीसी और दलित वर्ग के लोगों पर चर्चा हुई थी। मैं समझता हूं कि यह तारीखे फैसला है, हम भी दिल से सरकार को मुबारकबाद देते हैं। हमें उम्मीद थी कि इस बिल के लिए थोड़ा ज्यादा वक्त मिलेगा। मैं शाहनवाज भाई की बातों की ताईद करता हूं और मैं 100 प्रतिशत उनसे सहमत हूं कि उन्होंने अच्छी बातें कहीं।

मौलाना साहब ने पूरा डाक्युमेंट पेश किया और दूसरे लोगों ने भी बातें कही हैं। बस इसके ऊपर अमल हो जाए और जो गवर्नमेंट का एनक्रोचमेंट है, सच्चर कमेटी की बातों को इम्प्लीमेंट कर दीजिए तो यह मसला हल हो जाएगा।

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): Hon. Speaker, I thank you for giving me an opportunity to speak on the Wakf (Amendment) Bill, 2010.

When we talk about the wakf property, first and the foremost thing that we have to take into account is the properties which have been illegally occupied. We need stringent laws and their strict implementation. The wakf properties are not being used for the purpose for which they are meant. So, by making stringent laws and by implementing these laws strictly, I feel the wakf properties can be used for the right purpose, for the purpose for which they are meant.

The second suggestion that I have is with regard to the income that is generated from wakf properties. It should be ensured that the income that is generated should reach the intended beneficiaries.

I take this opportunity to congratulate our hon. Prime Minister, Dr. Manmohan Singh; hon. Chairperson of the UPA, Shrimati Sonia Gandhi; and the hon. Minister concerned, Shri Salman Khursheed.

Some of our senior colleagues have said that the UPA Government does not show sensitivity towards minorities. But I reject that. I say that this amendment itself is a proof that the UPA Government is sensitive towards minorities. The UPA Government understands the problems of minorities, recognises the problems of minorities and finds solutions for those problems.

अध्यक्ष महोदया : श्री विजय बहादुर सिंह। आप अपने को इससे सम्बद्ध कर लीजिए, हमारे पास समय बहुत कम है। आप एक वाक्य बोलिये और अपने को इससे सम्बद्ध कर लीजिए।

श्री विजय बहादुर सिंह (हमीरपुर): मैडम, वकील जब बिना फीस के बोलता है तो इर्रेलिवेंट बोलता है। ...(व्यवधान)

अध्यक्ष महोदया : देखिये, समय बहुत कम है, इसलिए हम आपसे निवेदन कर रहे हैं। ठीक है आप जल्दी से बोलिये।

श्री विजय बहादुर सिंह : माननीय मंत्री जी एक एडवोकेट हैं, इसलिए मैं उनका ध्यान आकर्षित कराना चाहता हूं। आपने सेक्शन (4) में लिखा है कि "the directive will be issued by the Council, *suo motu*. यह इल्लिगल होगा। इसमें होना चाहिए कि "the directive will be issued by the Council after hearing the parties". Otherwise, it will lack the natural justice. पालकीवाला ने एक किताब लिखी है "constitution deface and defile. " उसमें एक मुकदमा फाइल हुआ, जंगल के टाइगर के ऊपर।

अध्यक्ष महोदया : कहानी मत सुनाइये। आप जल्दी से बोल लीजिए।

श्री विजय बहादुर सिंह : मैडम, यह इसमें फिट हो रहा है, आप एक मिनट दीजिए and you will appreciate.

अध्यक्ष महोदया : आप इसे समाप्त कीजिए और बैठ जाइये।

श्री विजय बहादुर सिंह : मेरी बात सुनिये।

MADAM SPEAKER: Please sit down.

… (*Interruptions*)

SHRI VIJAY BAHADUR SINGH : I will sit down. I have no love for my voice. … (*Interruptions*)

MADAM SPEAKER: Please take your seat. You have made your point. The Minister has understood what you want to say.

… (*Interruptions*)

MADAM SPEAKER: Shri E.T. Mohammed Basheer to speak. Shri Basheer, you just associate yourself with this.

… (*Interruptions*)

SHRI E.T. MOHAMMED BASHEER (PONNANI): Hon. Speaker, this is a much-awaited legislation. If you go through the Sachar Committee, this Bill and the JPC Report, you will be convinced that the UPA Government is committed to have these kinds of things and they are fulfilling the promises. I have a copy of a letter send by Shrimati Gandhi to the Chief Ministers of various States.

It is incorporated from the Sachar Committee. I feel that this may be a tribute to Shrimati Gandhi in that way.

Madam, in a nutshell, this Bill serves the following purpose:

1. Ensuring better administration of wakf properties.
2. Scientific and judicial composition of Central Wakf Council and State Wakf Board.
3. Formation of a National/State Wakf Development Corporation.
4. Effective utilization of wakf property for the betterment and development without adversely affecting the will of auqaf.
5. Prevention of encroachment on wakf properties.
6. Empowerment of the Wakf Council and Board to get properties liberalised from encroachers.
7. Formation of a Wakf Tribunal with full-time Presiding Officer.
8. Time-bound survey of wakf properties and make the statistics on wakf properties readily available and updated time to time.
9. Making Central Wakf Council and State Wakf Board more accountable.
10. Making the evacuation process of wakf properties from encroachers easier.

Madam, with these few words, I conclude.

MADAM SPEAKER: Hon. Minister.

… (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record except what the hon. Minister says.

(Interruptions) ...[*]

[*] Not recorded.

कॉर्पोरेट कार्य मंत्रालय के राज्य मंत्री और अल्पसंख्यक मामले मंत्रालय के राज्य मंत्री (श्री सलमान खुर्शीद): मैं सदन का अभारी हूं कि जिस माहौल में दोनों तरफ से अच्छे काम में शिरकत की कोशिश हुई है, इसके लिए मैं सभी को मुबारकबाद देता हूं। मैं खास तौर पर शाहनवाज हुसैन जी को मुबारकबाद देता हूं कि उन्होंने पेशकश की है कि आज हमारे ऊपर, हुकूमत के ऊपर जो जिम्मेदारी है, वह हुकूमत पूरी करेगी, लेकिन बिरादरी की, आवाम की भी एक जिम्मेदारी है। हमारी कौम की एक जिम्मेदारी है कि हमारे पास कौम की जो अमानत है, उसे हम सही ढंग से इस्तेमाल में लाएं। इसके लिए आपको और हमको, दोनों तरफ से मिलकर कोशिश करनी होगी। ऐसा नहीं होना चाहिए कि हम करें, तो आप शिकायत करें और अगर आप करें, तो हम शिकायत करें।

वक्त कम है, लेकिन अभी शेर की अभी बात हुई थी, इसलिए मैं भी इतना कह दूं कि बहुत दिन से हम लोग इस कोशिश में थे कि हम तरमीम करके वक्फ एक्ट में वे सारी चीजें ले आएं, जिसकी तमन्ना आप लोगों को और जिसकी शिकायत कुछ लोगों को थी। इसके लिए मैं बस इतना ही कहूंगा कि " आह को चाहिए एक उम्र, असर होने तक और कौन जीता है तेरी ज़ुल्फ के सर होने तक"। लेकिन आज ऐसा लग रहा है कि आप सभी लोगों की हिमायत और आपकी कोशिश से हम वहां पहुंचे हैं, जहां पिछले दस साल से पहुंचने की हम लोगों की कोशिश थी। हमारी कोशिश रही है कि जिन बातों की ज्वायंट पार्लियामेंटरी कमेटी ने निशानदेही की है, उन्हीं पर हम आगे बढ़ें। हमारी सभी राज्य सरकारों से इसमें मुतालबा किया था और बहुत अच्छे सुझाव हमें राज्य सरकारों से मिले भी हैं। कुछ बातें हैं, जिन्हें शायद पूरी तरह से एक्ट को न समझने की वजह से इतने कम वक्त में आपने कुछ बातें दर्ज कराई हैं।

मैं बहुत जल्द दो-तीन चीजें कहना चाहता हूं। इस एक्ट का मकसद है कि हम ख्वातीन को जेंडर जस्टिस के तहत बोर्ड्स तथा सैंट्रल वक्फ बोर्ड में आने का मौका दें। हमने यह भी कोशिश की है कि वक्फ फंड में से जो भी यतीम बच्चे हैं या जो भी ख्वातीन हैं, जिनकी देखभाल करने वाला कोई नहीं है, उन्हें भी वक्फ फंड से हम लोग मदद कर सकें। इसका यही मकसद है और उम्मीद है कि हम इस मकसद को पूरा कर सकेंगे। मैं आपसे इतना जरूर कहना चाहता हूं, सबकी मैंने तारीफ की है और सभी को शुक्रिया कहा है, लेकिन मेरा फर्ज है कि वजीरे-आज़म साहब को और श्रीमती सोनिया गांधी को मैं इस मौके पर शुक्रिया अदा करूं, क्योंकि जो तहरीक इंदिरा जी के वक्त से शुरू हुई थी, जिसका जिक्र बहुत लोगों ने किया, बशीर जी ने भी किया कि खत लिखा गया था और आपने पूछा कि उस खत का क्या हुआ। खत लिखा गया था इस नीयत से कि जहां मुमकिन हो कानून से पाबंद रहते हुए, वहां या तो हुकूमत के पास जहां कब्ज़ा है, वक्फ की ज़मीन पर, वे उसे वापिस कर दें और अगर यह मुमकिन न हो, तो यह वक्फ की ज़मीन के कम से कम सही दाम या सही किराया जरूर वक्फ बोर्ड को देते रहें। वक्फ को ट्रांसफर करने

की इजाजत अब बिलकुल नहीं होगी। वक्फ ज़मीन को या तो गिफ्ट करने की या सेल करने की इजाजत बिलकुल नहीं होगी, यह हमने इसमें एक नई तरमीम की है।

इससे बढ़कर बात यह है कि नेशनल इंट्रस्ट में आवाम के काम के लिए अगर कोई जमीन ली जाती है, एक्वायर की जाती है तो वहां वक्फ होने के बावजूद एक्वायर किया जा सकता है। लेकिन हमने जरूर कहा है कि उसका मार्किट प्राइस मिलना चाहिए और जो पैसा मिले उसे फिर किसी और वक्फ की जायदाद फौरी तौर पर डाल चाहिए ताकि वक्फ का जो मकसद है, वह मकसद चलता रहे।

एक बात यह भी उठाई गई कि बहुत जगह हुकूमत और वक्फ बोर्ड के बीच में केसिस हैं। यह बात सही है, कई जगह केसिस हैं। लेकिन ज्यादातर हुकूमत को सिर्फ रिस्पांडिड इसलिए बनाया जाता है कि रेवेन्यू रिकॉर्ड हुकूमत के मातहत रखे जाते हैं। रेवेन्यू रिकॉर्ड और वक्फ सर्वे के रिकॉर्ड में कई जगह टकराव होता है। इसलिए हमने ट्रिब्यूनल को और मजबूत करते हुए तीन लोगों का ट्रिब्यूनल बनाकर यह तय किया है कि ट्रिब्यूलन हर ऐसे मसले पर फैसला करेगा। पहले यह माना जाता था कि मुतव्वली या जो लोग वक्फ का फायदा उठा सकते हैं, सिर्फ उन तक ही यह महदूद है लेकिन अब यह तय किया गया है कि किसी को सर्वे के फैसले से शिकायत है, ग्रिविएन्स है, तो वह ट्रिब्यूनल के सामने जा सकता है। यह जाहिर है कि ट्रिब्यूनल के बाद हाई कोर्ट मौजूद है, हाई कोर्ट के सामने भी जा सकते हैं।

शाहनवाज साहब ने एक बात यह भी उठाई कि जो लोग पसमांदा अक्लियत के लोग हैं, उनकी बहबुदगी और उनको आगे बढ़ाने के लिए कुछ नहीं कहा है। इसकी वजह यह है कि हमने एनएमजीएफसी को वीक स्ट्रक्चर करने की बात कही है। जिसका काम चल रहा है उसमें वक्फ डेवलपमेंट एजेंसी बनाने की बात कही है, जिनके पास सारे वसाइल होंगे, जिनके पास सरमाया होगा जिससे वक्फ को डेवलप किया जा सकता है। यह एक्ट सिर्फ वक्फ बोर्ड की मैनेजमेंट और वक्फ की मुत्तहत और सुपरविजन के लिए बनाया है और इसे बहुत मजबूत किया गया है। लेकिन वक्फ को और तेजी से डेवलप किया जा सके, इसके लिए माइनोरिटी डेवलपमेंट फाइनेंस कॉरपोरेशन में रखा है। यह हुकूमत मुसलमानों की हमदर्द ही नहीं है बल्कि हिन्दुस्तान के हर मजलूम की हमदर्द है, हर मजहब के लोगों की हमदर्द है। जहां मसाजिद गलत इस्तेमाल में हैं, मैं आपसे गुजारिश करूंगा कि हम सबका फर्ज है हर मजहब के लोगों और उनकी बिरादरी के बीच में से लीडरशिप ऐसी निकलनी चाहिए जो कहें कि हम अपनी गलतियों पर पशेमां हैं और हम अपनी गलतियों को ठीक करेंगे। जब आप इतनी कोशिश कर रहे हैं तो हम भी ठीक करेंगे।

माननीय मुलायम सिंह जी कह रहे थे कि आपके जमाने में बहुत सी औकाफ की जायदाद थी जिसकी निशानदेही हुई और उसके बाद आपने उसके लिए पैसा भी दिया। अगर यह मुमकिन होगा तो बहुत से वक्फ ऐसे हैं जिनके पास अपनी इमदाद है, पैसे हैं, वे खुद खर्च कर सकते हैं। जहां ऐसा मुमकिन

नहीं है, उनका मौलाना आजाद एजुकेशनल फाउंडेशन से पैसा मिल सकता है, वक्फ काउंसिल से पैसा मिल सकता है। यकीनन मैं समझता हूं जैसे ही और काम करने का मौका मिलेगा, हम और चीजें भी डालेंगे। जो लोग काबिज हैं उन पर सख्त कानून लागू होना चाहिए, यह लालू जी आपने कहा। इसमें सैक्शन 52(ए) में साफ कहा है कि जो लोग गलत काम कर रहे हैं, जो वक्फ के गलत कब्जे में हैं, उनके लिए एक खास तौर पर दो साल की सजा रखी गई है।

श्री लालू प्रसाद : डीड कैंसल कराई है।

कॉर्पोरेट कार्य मंत्रालय के राज्य मंत्री और अल्पसंख्यक मामले मंत्रालय के राज्य मंत्री (श्री सलमान खुर्शीद): वर्ड एब इनिशियो है, इसलिए कोई सवाल पैदा ही पैदा नहीं होता कि कोई गलत डीड लिखकर दे दे और गलत डीड की बुनियाद पर जायदाद को हड़प सके। जिसने भी गलत काम किया हो या हड़पा हो या मदद की हो, उस पर पूरा शिकंजा कसा जाएगा और इसके लिए दो साल की सजा है। जो अफसर गलत काम करेंगे, उन पर 15,000 जुर्माना रखा गया है। शाहनवाज साहब ने कर्नाटक की बात कही कि वहां आसानी से वक्फ की जमीन ली जा सकती है। दो एक्ट हैं - पब्लिक प्रीमिसस एक्ट और रेंट कंट्रोल एक्ट। ये दानों स्टेट लैवल के एक्ट हैं। हम इसमें दखल नहीं दे सकते लेकिन हमने सब स्टेट्स को लिखा है कि वक्फ जमीन और जायदाद पर रेंट कंट्रोल एक्ट और पब्लिक प्रिमिसिस एक्ट लागू करें ताकि जमीन को वापिस लेने में या मुकदमा तय करने में जो देर लगती है, उससे हम लोग बच सकें। हमारा इरादा किसी पर एहसान करने का नही है। हमारा इरादा इतना है कि जो हमारा फर्ज है उसकी हम अदायगी करें। हमारा फर्ज सबके लिए है, आपके लिए भी है और उनके लिए भी है। हम इस फर्ज की अदायगी करें, एहसान नहीं। यह अच्छी बात है।

अगर वक्फ की जायदाद से कम्युनिटी में खुद एक ऐसा एहसास पैदा हो कि हम अपनी मदद खुद कर सकते हैं और किसी के सामने हाथ फैलाने की जरूरत नहीं है तो वह अच्छी बात है। मैं यह कहता हूं कि बहुत सारे वक्फ ऐसे भी हैं, जो सिर्फ मुसलमान बच्चों की मदद और मुसलमान यतीमों की मदद नहीं करते बल्कि गैर मुस्लिम लोगों की भी मदद करते हैं और यह मानकर करते हैं कि इंसान चाहे जो भी हो, जो भी मजलूम हो, उसकी मदद करना अल्लाह ताला ने हमें बताया है कि यह एक अच्छी बात है। इसलिए मैं समझता हूं कि कुव्वत अगर होगी, वक्फ वाकिफ जो मुतवल्ली हैं उनके पास या वक्फ बोर्ड के पास तो ज्यादा से ज्यादा लोगों को फायदा कर पायेंगे।

यह सही है कि श्री मोहम्मद असरारूल हक साहब ने कहा कि हमने वक्फ बोर्ड्स के लिए क्या किया है या वक्फ काडर बनाने में क्या किया है? हमारा यह मानना था कि हम स्टेट्स में ज्यादा

दखलअंदाजी न करें, जिस बात की शिकायत अभी हमारे एक साथी को थी कि स्टेट्स में दखलअंदाजी नहीं करनी चाहिए। इसलिए वक्फ का कोई काडर नहीं बनाया गया है, स्टेट्स पर छोड़ा गया है। लेकिन वक्फ बोर्ड और वक्फ काउंसिल को हमने मजबूत किया है और इसीलिए अभी विजय बहादुर जी कह रहे थे कि आप वक्फ बोर्ड को डायरेक्शन देंगे। लेकिन वक्फ बोर्ड को अगर कोई शिकायत है तो उसके एडजुडिकेशन के लिए सुप्रीम कोर्ट के रिटायर्ड जज को रखा गया है कि उसकी ट्रिब्युनल में वह अपनी शिकायत दर्ज कर सकते हैं और वहां पर वह लाकर फैसला कर सकते हैं।

महोदया, हमने वक्फ बोर्ड के कंप्यूटराइजेशन के लिए पैसा देने की पेशकश की है। वह काम चल रहा है। बहुत जल्द जब सारे रिकार्ड्स कंप्यूटर पर आ जायें,गे तब आज जिस किस्म से वे रिकार्ड्स बदल दिये जाते हैं और उसके तहत जमीन का कब्जा बदल जाता है, वह भी नहीं होगा और वक्त बोर्ड्स और मजबूत हो जायेंगे।

श्री पांडा जी ने तीन और तीस साल की बात कही। मैं यह समझता हूं कि वह शायद यह समझें कि एक तरफ हम वक्फ प्रोपर्टी को नॉन-ट्रांसफरेबल कर रहे हैं और दूसरी तरफ तीन साल से तीस साल लीज को क्यों बढ़ा रहे हैं? लीज में कोई टाइटल ट्रांसफर नहीं होता, सिर्फ किसी को इस्तेमाल करने का हक मिलता है। हमको यह बताया गया है कि हर स्टेट्स से कि अगर कोई स्कूल तीन साल के लिए बनाता है तो उन्हें स्टेट गवर्नमैन्ट्स से नो-ऑब्जैक्शन सर्टिफिकेट नहीं मिलता है। कम से कम 25 से 30 साल की मोहलत उन्हें चाहिए होती है। इस वजह से सिर्फ अस्पताल और स्कूल बनाने के लिए हमने तीस साल की मोहलत लीज के लिए दी है कि कम से कम बच्चों के लिए स्कूल बनाये जा सकें।

इसके अलावा हमारे बहुत सारे अजीज दोस्तों ने बहुत सारी बातें यहां रखी हैं। मैं यह मानता हूं कि आप भी यह मानते हैं कि हमने एक सही दिशा में, सही जानिब चलने की एक कोशिश की है। अभी तक जो कमजोरी और कमी वक्फ एक्ट में देखी गई थी, उसे हम इसके तहत दूर कर पायेंगे और आने वाले वक्त में आप देखेंगे कि वक्फ बोर्ड का निजाम और जो सैंट्रल वक्फ काउंसिल है, उसके निजाम में बहुत बेहतरी होगी।

With these words I request the House to pass this Bill.

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, मैं एक मिनट बोलना चाहता हूं।

अध्यक्ष महोदया : आप इस तरह से मत करिये। अब उनका रिप्लाई हो चुका है। मुलायम सिंह जी, आप कृपया अपना स्थान ग्रहण करिये।

...(व्यवधान)

MADAM SPEAKER: The question is:

> "That the Bill to amend the Wakf Act, 1995, be taken into consideration."

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 49 stand part of the Bill."

The motion was adopted.

Clauses 2 to 49 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI SALMAN KHURSHEED: Madam, I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.45 hrs.

VALEDICTORY REFERENCE

MADAM SPEAKER: Hon. Members, the Fourth Session of the Fifteenth Lok Sabha is coming to a close.

The first part of this Budget Session commenced on 22 February, 2010 with the Address of the hon. President to the Members of both the Houses assembled together in Central Hall. The House adjourned on 16 March, 2010 to enable the Standing Committees to examine the Demands for Grants of various Ministries/Departments and submit their Reports thereon. The second part of the Budget Session commenced on 15 April, 2010 after the recess.

During the Session, we had 32 sittings spread over approximately 137 hours. Of these, 15 sittings were held in the first part and 17 sittings were held in the second part of the Session.

The House discussed the Motion of Thanks on the President's Address, a copy of which was laid on the Table of the House on 22 February, 2010. It was passed on 5 March, 2010 after a debate lasting for more than 12 hours and 31 minutes.

The Budget (Railways) and Budget (General) for the year 2010-2011, were presented on 24th and 26th February, 2010 respectively.

After a combined discussion on the Budget (Railways) for 2010-2011, Demands for Grants on Account (Railways) for 2010-2011, Supplementary Demands for Grants (Railways) for 2009-2010 and Demands for Excess Grants (Railways) for 2007-2008, the demands were voted and the related Appropriation Bills were passed.

The Demands for Grants (Railways) for 2010-11 were discussed in the second half of the session on 19th April, 2010. The discussion lasted for 5 hours

and 32 minutes. Cut motions moved were negatived and the Demands were voted and the related Appropriation Bill was passed.

The House also held a combined discussion on the Budget (General) for 2010-2011, Demands for Grants on Account (General) for 2010-2011, the Supplementary Demands for Grants (General) for 2009-10 and Demand for Excess Grants (General) for 2007-08 lasting over 10 hours and 09 minutes. The Demands were voted and the related Appropriation Bills were passed.

During the second part of the Session, the Demands for Grants for 2010-2011, in respect of the Ministries of External Affairs, Rural Development and Tribal Affairs, were discussed for 17 hours and 27 minutes before being voted in full. All the other outstanding Demands for Grants in respect of Budget (General) for 2010-2011 of the remaining Ministries were submitted to the vote of the House and voted in full on 27th April, 2010 and the related Appropriation Bill was passed. For the First time in the History of Indian Parliament, Cut Motions on the demands, which were not discussed in the House and which were guillotined, were treated as moved and were negatived.

The House also discussed the Finance Bill, 2010 on 28 and 29 April, 2010. The discussion lasted for about 9 hours and 30 minutes before it was passed to give effect to the financial proposals of the Central Government for the financial year 2010-11.

During the current Session, 27 Government Bills were introduced. In all, 21 Bills were passed, which included one Ordinance replacing Bill. Some of the important Bills passed were the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Bill, 2010; the National Green Tribunal Bill, 2010; the Employees' State Insurance (Amendment) Bill, 2009; the Payment of Gratuity (Amendment) Bill, 2010; the Clinical Establishments (Registration and Regulation) Bill, 2010; the Energy Conservation (Amendment) Bill, 2010; the National Commission for Minority Educational Institutions (Amendment) Bill, 2009; The Tamil Nadu Legislative Council Bill, 2010; the Land Ports Authority of

India Bill, 2009; the Plantations Labour (Amendment) Bill, 2010; and the Prevention of Torture Bill, 2010.

The House had debates lasting over 19 hours 31 minutes on matters of Public Importance under Rule 193 on (i) price rise; (ii) the Maoist attack on CRPF Personnel at Dantewada District of Chhattisgarh; and (iii) the need to lay down specific parameters for conducting the Census 2011. The concerned Ministers replied to the debates.

During the Session, two important matters were raised by way of Calling Attention, namely the (i) situation arising out of deplorable condition of working women, particularly the poor women workers in unorganized sector; and (ii) situation arising out of incident of radiation exposure due to Cobalt-60 in Delhi. In response to the Calling Attention, the concerned Ministers made a statement and also replied to the clarifications sought by the members.

As many as 57 statements were made by the Ministers on various other important subjects, including five statements by hon. Minister of Parliamentary Affairs on Government Business.

Coming to the Private Members' Business, 45 Private Members' Bills were introduced during the Session. The Compulsory Voting Bill, 2009 seeking to provide for compulsory voting in an election by each and every eligible citizen of the country moved by Shri J.P. Agarwal on 4th December, 2009 during the last Session was further discussed on 5th March and 30th April, 2010. The Discussion on the Bill, however, did not conclude on 30th April, 2010.

A Private Member's Resolution regarding special economic development package for the eastern districts of the State of Uttar Pradesh moved by Rajkumari Ratna Singh on 11th December, 2009 during last Session was further discussed on 21st April, 2010 and received whole-hearted support from all sections of this House. However, at the end of debate, the Resolution was withdrawn by leave of the House. Another Resolution regarding identification of families living below

poverty line and welfare measures for them was moved by Dr. Raghuvansh Prasad Singh on 21st April, 2010 and remained part-discussed on that day.

During the Session, 620 Starred Questions were listed, out of which 76 Questions could be answered orally. Thus, on an average, only about 2.37 Questions could be answered per day. Written replies to the remaining Starred Questions along with 7029 Unstarred Questions were laid on the Table.

During this Session, the Departmentally Related Standing Committees presented 71 reports.

About 213 matters of urgent public importance were raised by the Members after the Question Hour and after completion of formal business of the House by sitting late in the evening. Hon. Members also raised 312 matters under rule 377.

In this Session, while we lost over 69 hours 51 minutes of time due to interruptions and forced adjournments, the House sat late for 19 hours and 38 minutes to compensate the time lost.

Hon. Members, it is a matter of great concern that the House did not function on many days due to frequent disruptions. During the second phase of the Budget Session the House could discuss Questions only on 9 days. Questions are central to ensuring executive accountability. Parliamentary democracy can survive only if the House functions. Frequent disruptions of the House will gradually render this institution irrelevant. A sense is growing in the country that Members of Parliament prefer to highlight public issues by disrupting the House. Thus in a fundamental sense the House is facing a serious dilemma. It pains me to see a large number of serious minded Members patiently waiting after giving notice and not being able to raise important issues because of adjournments of the House.

The other day a large number of differently-abled children came here to watch the proceedings of the House on my invitation. I could see the disappointment on their innocent faces because they could not watch the proceedings due to abrupt adjournment of the House. This House is the symbol and inheritor of the great Indian civilization and it represents the collective

wisdom of the people. This House has to function and it should be allowed to function. I appeal to all sections of the House to find solutions to problems through democratic means.

Finally, I would like to thank the hon. Deputy-Speaker and my colleagues in the Panel of Chairmen for their co-operation in the smooth conduct of the House. I am extremely grateful to the hon. Prime Minister, the Leader of the House, the Leader of the Opposition, the Chairperson of UPA, the Minister of Parliamentary Affairs, the Leaders and the Chief Whips of various Parties and Groups and the hon. Members for their co-operation. I would also like to thank, on behalf of all of you, our friends in the Press and the Media. I take this opportunity to thank the Secretary-General and the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt service to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

Hon. Members may now stand up as *Vande Mataram* would be played.

15.57 hrs

NATIONAL SONG

The National Song was played.

MADAM SPEAKER: The House stands adjourned *sine die*.

15.58 hrs

The Lok Sabha then adjourned sine die.